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Thursday, November 30, 1995

Agrahayana 9, 1917 (Saka)

LOK SABHA DEBATES (English Version)

**Fifteenth Session
(Tenth Lok Sabha)**



(Vol. XLV Contains Nos. 1 to 10)

**LOK SABHA SECRETARIAT
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Corrigenda to Lok Sabha Debates
(English Version)

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Thursday, November 30, 1995/Agrahayana 9, 1917(Saka)

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Col./line	For	Read
6/6 (from below)	hi	ji
17/14	MINITER	MINISTER
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63/1	STATEMENT	STATEMENT Regarding Joint Venture with Indian Firms
179/3 (from below)	replacert	replacement
188/15 (from below)	STAET	STATE
251/5, 21 and 252/3, and 10(from below) 255/3 and 14 (from below) 256/17 (from below)	IN	OF

CONTENTS

Vol. XLV Fifteenth Session, 1995/1917 (Saka)
November 30, 1995/Agrahayana 9, 1917 (Saka)

	Column
OBITUARIES	1-8
DEPARTMENTS AND OTHER	1 - 8
Dr. W. Narasimha Rao	3
Shri Lal K. Advani	3 - 4
Shri Sharad Yadav	4
Shri Somnath Chatterjee	4 - 5
Shri Indrajit Gupta	5
Shri P.G. Narayanan	5 - 6
Shri Chandrajeet Yadav	6 - 7
Shri Chitta Basu	7
Shrimati Lovely Anand	7
Shri Sultan Salahuddin Owaisi	7
Prof. Ummareddy Venkateswarlu	7 - 8
Shri Yaima Singh Yumnam	8

WRITTEN ANSWERS TO QUESTIONS:

*Starred Questions Nos. 61 to 80	8 - 40
Unstarred Questions Nos. 615-663 and 665-832	40 - 256

LOK SABHA DEBATES

LOK SABHA

Thursday, November 30, 1995 / Agrahayana 9, 1917 (Saka)

*The Lok Sabha met at
Eleven of the Clock*

[MR. SPEAKER in the Chair]

OBITUARY REFERENCES

[English]

Demise of Shri Dinesh Singh and others

MR. SPEAKER : Hon. Members, I have to inform the House with profound sorrow, of the passing away of the Union Minister Shri Dinesh Singh and three other former colleagues namely, Sarvashri Onkar Lal Bohra, Martand Singh and Lakhan Lal Kapoor.

Shri Dinesh Singh was a member of Second, Third, Fourth, Fifth, Eighth and Ninth Lok Sabha representing Banda, Salon, Pratapgarh parliamentary constituencies of Uttar Pradesh during 1957-77 and 1984-91.

He also remained a Member of Rajya Sabha during 1977-82 and was presently a sitting Member of that House since July, 1993.

An able administrator and a well known social and political worker, Shri Singh served with distinction in various capacities in the Union Council of Ministers, including the portfolio of the Ministry of EXTERNAL AFFAIRS.

During his long parliamentary career lasting about three decades, he served with distinction this august House as a Member on various Parliamentary Committees and other Consultative Committees of various Ministries. He had special interest in the field of economics, trade and foreign affairs. He represented the country in various capacities in the international organisations such as FAO, ESCAP, GATT, UNCTAD. He also led Indian delegation to the U.N. General Assembly and other international organisations.

A man of varied interests, he participated in numerous social, educational, cultural and sports activities and was member of number of such organisations and trusts.

Shri Dinesh Singh authored and published books on various subjects, important among them being 'Towards New Horizons, 1971', 'India and the Changing Asian Scene, 1973'. He also contributed articles to magazines and national dailies on contemporary subjects.

During his membership in both the Houses of Parliament, he took active part in the proceedings of the House and left a mark in the Parliamentary debates.

Shri Dinesh Singh who had not been keeping good health for some time, passed away today morning at Dr. Ram Manohar Lohia Hospital, New Delhi at the age of 70 years.

Shri Onkar Lal Bohra was a Member of Fourth Lok Sabha representing Chittorgarh Parliamentary Constituency of Rajasthan during 1967-70.

A journalist by profession, Shri Bohra was the editor of a weekly named Vishal Rajasthan. He was an active social and political worker and was the founder and Secretary of Gandhi Seva Sadan, Vallabh Nagar, Rajasthan. He also served as the President of Relief Society, Udaipur.

Shri Onkar Lal Bohra passed away on 2nd November, 1995 at Bombay at the age of 67 years.

Shri Martand Singh was a Member of Fifth, Seventh and Eighth Lok Sabha representing Rewa Parliamentary Constituency of Madhya Pradesh during 1971-77 and 1980-89.

An agriculturist and businessman by profession, Shri Martand Singh was the ruler of erstwhile Rewa State. He was also Raj Pramukh of Vindhya Pradesh. He was a very popular and active social worker. As a philanthropist, he built hospitals, dispensaries and organised camps for providing medical aid to indigent and sick people. He donated his palace at Satna and other properties for establishment of educational institutions like Banaras Hindu University and College in Satna.

A widely travelled person, he evinced keen interest in the fields of sports, education, photography, archaeology and wildlife preservation. He established and developed National Park at Bandhogarh. He had served as a member of All India Wildlife Preservation Board and as the Director of Madhya Pradesh Udyog Vikas Nigam, Bhopal. He also made special efforts for development of irrigation, industries transport, electrification and rail services in his area.

Shri Martand Singh passed away on 20 November, 1995 at Rewa at the age of 72 years.

Shri Lakhan Lal Kapoor was a Member of the Fourth and Sixth Lok Sabha representing Kishanganj and Purnea Parliamentary constituencies of Bihar during 1967-70 and 1977-79 respectively.

Earlier, he had been a Member of Bihar Legislative Assembly during 1957-62.

A veteran freedom fighter, Shri Kapoor plunged into freedom movement at the young age of thirteen and was imprisoned for participating in the 1937-38 Land Satyagrah. He was charged for inter-State conspiracy during Quit India Movement and was sentenced three times with transportation of life for a period totalling 75 years but released in 1946.

A staunch believer of Socialist movement, he actively participated in the trade union movement and worked untiringly for the welfare of workers. He was associated with several labour unions and served them in different capacities. He also worked hard for rural reconstruction and establishment of cottage and small scale industries.

An able Parliamentarian, Shri Kapoor served as a Member of the Committee on Public Undertakings and the Committee on Papers Laid on the Table.

Shri Lakhan Lal Kapoor passed away on 24th November, 1995 at New Delhi at the age of 72 years.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

THE PRIME MINISTER (SHRI P.V. NARASIMHA RAO) : Mr. Speaker, Sir, it is with a very heavy heart that I rise to pay my respectful homage to our Cabinet colleagues, Shri Dinesh Singh who passed away early this morning. Shri Dinesh Singh was one of our distinguished Parliamentarians, an able administrator and an expert in the field of diplomacy and also in the field of international commerce. In him, we have lost one of the very able sons of India who devoted his life in the service of the country. Shri Dinesh Singh was a Member of the Lok Sabha continuously from 1957 to 1977 and in that period he also served as Minister of EXTERNAL AFFAIRS, COMMERCE and INDUSTRIAL DEVELOPMENT and INTERNAL TRADE. Later he also held the portfolios of the Ministries of WATER RESOURCES and COMMERCE. In all his responsibilities he left a deep mark on the affairs of the Ministry concerned.

Sir, I have lost a very valued colleague and friend. His services to the country will be long remembered. He steered the Ministry of EXTERNAL AFFAIRS at several difficult times and our country's foreign policy benefited a lot from his negotiating and Parliamentary skills. I wish to place on record the deep sense of personal loss and grief felt by the nation and by all of us on the death of Dinesh Singh ji.

I also express sorrow at the passing away of three more former Members of the House — Sarvashri Onkar Lal Bohra, Martand Singh, Lakhan Lal Kapoor. They have served the country and the Parliament, each in his own way and we are grieved at the loss.

May their souls rest in peace !

[Translation]

SHRI LAL K. ADVANI (Gandhi Nagar) : Mr. Speaker, Sir, such obituary references are generally made on the

first day of each session but it is very rarely that such obituary references are made twice in the first week of a Session. This time, the names of some of our old colleagues could probably have been taken up for obituary purpose on the first day itself but may be the delay was caused because the Secretariat might have been confirming their death. However, we had learnt on the same day that the health condition of our colleagues, Shri Dinesh Singh ji, had further deteriorated and he was admitted to the hospital in a state of coma. Since then we were anxious about his recovery from the latest health deterioration. We received the sad news of his demise today morning. He had a long Parliamentary career to his credit. He enjoyed cordial relations with everybody. He definitely had command on certain subjects and had rendered his services to the Government and the country. When I was in Rajya Sabha, I enjoyed a close proximity with him during his membership of that House for one term since 1977.

I associate myself with the feelings expressed by you and the Hon. Prime Minister. I has personal relationship with Shri Dinesh Singh ji, Shri Martand Singh ji the ruler of erstwhile Rewa State and Shri Onkar Lal Bohra ji. I myself and on behalf of my party, pay our respectful homage to all of them and to Shri Lakhan Lal Kapoor and convey our condolences to the bereaved families.

SHRI SHARAD YADAV (Madhepura) : Sir, I associate myself with the feelings expressed by the Hon. Speaker, the Prime Minister and Advani ji. A member of this House, late Dinesh Singh ji was a lively person and a very cultured person. For the last 20 years, he could be seen in this House or the other House or if not there, in the Central Hall. He was paragon of all virtues. To my mind, the name of late Dinesh Singh ji should top the list of names, known for implementing the country's foreign policy successful, in the history of India.

I has no association with Shri Onkar Lal Bohra ji. I pay my homage to him and to the ruler of Rewa State, Shri Martand Singh ji. The white tiger is a unique gift of nature to our Earth. The presence of this graceful species in India has earned us laurels in the world. The credit of bringing the white tiger from jungle to his old palace and then preserving, upbringing and multiplying their number goes to the ruler of Rewa state, Shri Martand Singh ji. I had a personal relationship with him. He will be long remembered for discovering and preserving this animal.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) : Mr. Speaker, Sir, on behalf of my party and myself, I associate with what has been said here and deeply mourn the loss of distinguished leaders of our country who have made significant contributions in different spheres of life and for the country's development.

Mr. Dinesh Singh had distinguished himself in different spheres of life particularly as a Member of this House and as Minister in charge of different portfolios. We have had the good fortune of enjoying his acquaintance - not only

acquaintance but also his friendship. He has left an imprint as an able administrator. We appreciated his availability to the Members of the Parliament. Whenever we wanted to meet him, we could readily get an appointment. He was always very attentive and tried his best to solve the problems that were brought to him.

He was an articulate person. What charmed everybody was his humility and his cultural finesse. I have always felt personally that he permeated a feeling of decency and affection which endeared him to everybody.

I know how deeply he was concerned in learning about the developments in different parts of the country. He was a good friend of our Chief Minister. I know whenever our CM would be here, he would play host. And he wanted to know how in West Bengal we were implementing our land reforms, what has been the effect of it and how the poor people of our State have been trying to consolidate their achievements. That showed he was not only thinking of his party or his people but he also tried to keep himself abreast of the developments taking place throughout the country.

We have lost a very good friend, a good administrator and a good man. I mourn the loss of all our friends and I request you to please convey our deepest sense of sympathy and condolence to the members of the bereaved families.

SHRI INDRAJIT GUPTA (Midnapore) : Sir, we are deeply grieved at the sudden demise of our old friend, Shri Dinesh Singh. Of course, during the last few years, when he was suffering from a physical disability, which virtually prevented him from attending to his normal duties, one felt some misgivings as to whether he would be able to regain his normal health or not. Anyway, now he has left us. I mourn the loss of not only one of our very capable statesman and Ministers but he was also a close personal friend and so affable and so affectionate and so friendly in his disposition towards everybody. He was so polite, so courteous in his manners and his behaviour. But in the realm of foreign affairs, he proved himself to be really very expert. He was a keen student of international affairs.

All these years I remember that whenever one had an opportunity to discuss with him, one could find that he had been brought up, perhaps, in the mould of many young men who followed Pandit Nehru's footsteps and tried to adhere to his ideologies and concepts. He is no more now and we are extremely grieved about it and about the other three friends who have also departed were very important personalities in their own way. They served the country and the nation to the best of their ability. I am extremely sorry that we are suffering so many losses all together at the very beginning of this Session. So, Sir, I express my party's sincere condolences on this occasion and request you to convey our sympathies to the bereaved families.

SHRI P.G. NARAYANAN (Gobichettipalayam) : Mr. Speaker, Sir, I associate myself with the leader of the

sorrow on the sudden and sad demise of Mr. Dinesh Singh. On his death, we have lost a senior politician, a very good parliamentarian and a staunch social worker. During his life time, he served in many fields. His active political career started in 1962 as the Deputy Minister in the Ministry of EXTERNAL AFFAIRS. Then, he was elevated as a Cabinet Minister and had handled many portfolios efficiently. He wrote many books and articles on various topics. He took special interest in economic affairs, wildlife and photography. The loss of Mr. Dinesh Singh is a very great loss to our country. The contributions made by other three former colleagues are also remarkable. On behalf of AIADMK, I convey my heartfelt condolences to the bereaved families.

[Translation]

SHRI CHANDRA JEET YADAV (Azamgarh) : Mr. Speaker, Sir, Shri Dinesh Singh ji made his advent into the political horizon of the country as talented and progressive youth. Prior to plunging into politics, he was an able and skilled diplomat. He was the Foreign Minister of a universal repute. Shri Dinesh Singh played an active role in the national politics throughout his life. He was a soft spoken person. He never hurt the feelings of the other person through his utterances. He performed with all his ability and competence any duty or responsibility entrusted to him. In his capacity as a Foreign Minister, he will be remembered particularly for trying to forge a unity among the countries of Asia and Africa. From the very outset, he evinced a keen interest in his portfolio and made a significant contribution to the Non-Aligned Movement. He lived a very disciplined life. His life was a reflection of high standards in every field. In his demise, our country has lost an able administrator and a national leader.

Shri Onkar Lalji Bohra was one of my friends. He was a dedicated person of high ideals. He was a lifetime editor of a Hindi daily.

Shri Martand Singhji made a significant contribution to creative works. He had a creative tinge of mind in every field and his contribution will be remembered not only by the people of Madhya Pradesh but of the whole country.

Shri Lakhan Lal Kapoor was a revolutionary, socialist leader and took a great part in the struggle for independence. He lived fearless life called a spade a spade.

In the demise of all these distinguished leaders, the country has suffered a great loss. I, on behalf of my party and myself pay homage to them and request you to convey our condolences to their bereaved families.

Shri Lakhan Lal Kapoor had been our leader of the Socialist Movement. Jaiprakash hi had escaped the Hazaribagh jail during the movement of 1942 by jumping over the prison wall. Shri Lakhan Lal Kapoor also did the same deed and escaped the jail in 1942 during the freedom struggle. He rendered an all-out service to the nation and stood by the poor all along.

He struggled all through his life. On behalf of my party and myself, I pay homage to all the departed friends. I conclude by praying that their bereaved families may be able to endure the loss.

[English]

SHRI CHITTA BASU (Barasat) : Mr. Speaker, Sir, I would join you, the Leader of the House and other distinguished Members here in expressing our grief and sorrow on the sudden passing away of Shri Dinesh Singh. You have rightly mentioned that Shri Dinesh Singh was a Member of both the Houses of Parliament and I had the opportunity of listening to him as a Member of both the Houses. He enlivened and enriched the debates whenever he did participate in any debate.

Sir, he, according to my opinion, was one of the policy makers of our foreign relations. He contributed immensely and significantly towards the formulation of the Government of India's foreign policy based on non-alignment, peace and disarmament. The world community will ever remember the contributions of India in this regard. He was a tall personality in formulating that well-appreciated, nationally accepted, foreign policy of our country.

Sir, in his passing away, we have lost, the country has lost one of the tall personalities, a statesman, an administrator, a suave and cultured personality and an erudite scholar. I, on behalf of myself and my party express our sincere condolences and would request you to convey our condolences to the members of the families of the departed.

[Translation]

SHRIMATI LOVELY ANAND (Vaishali) : Mr. Speaker, Sir, on behalf of my party and myself, I express my deep condolences on the demise of Dinesh Singh ji and three other leaders. Today, the whole House wears a mournful look on their death.

I would like that our condolences are conveyed to their families.

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad) : Mr. Speaker, Sir, the loss suffered by the sad demise of Shri Dinesh Singh and others is irreparable. Dinesh Singh Sahib was an articulate person of cultural fineness. His death is really a great loss to whole India. I would request you to convey the feelings of my party and myself to the bereaved family.

[English]

PROF. UMMAREDDY VENKATESWARLU (Tenali) : Sir, we are deeply grieved at the sudden demise of Shri Dinesh Singh, Union Cabinet Minister and one of the tallest political personalities of the Indian political history. His name normally goes synonymous with the Ministry of EXTERNAL AFFAIRS and a personality having a long innings in the political history of India.

Though he was ill in the recent past, we suddenly lost Shri Dinesh Singh. Sir, I convey my heartfelt condolences to the bereaved family on behalf of myself and on behalf of my party, Telugu Desam led by Shri Nara Chandrababu Naidu. I request you to convey our heartfelt condolences to the bereaved families.

SHRI YAIMA SINGH YUMNAM (Inner Manipur) : Sir, on behalf of myself and my party, the Manipur People's Party, I join in mourning the passing away of Shri Dinesh Singh who is an eminent person and political leader, and an able administrator. I also express our deep sorrow at the passing away of the other former Members of Parliament. I request you to convey my Party's message to the bereaved families.

MR. SPEAKER : The House may now stand in silence for a short while as a mark of respect to the departed souls.

11.30 hrs.

The Members then stood in silence for a short while.

MR. SPEAKER : The House stands adjourned to meet again tomorrow, the 1st of December, 1995 at 11 a.m.

WRITTEN ANSWERS TO QUESTIONS

[English]

Petrol Retail Outlets and LPG Agencies

*61. SHRI RAJNATH SONKAR SHASTRI :

SHRI MAHESH KANODIA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned 'petrol and patronage flow together' appearing in the Indian Express dated August 11, 1995;

(b) if so, the details thereof;

(c) the number of LPG agencies and petrol retail outlets allotted out of turn under discretionary quota, State-wise;

(d) whether the Supreme Court has given some directions to the Ministry in this regard;

(e) if so, the details thereof and the action taken thereof;

(f) the number of requests pending with his Ministry for the allotment of gas agencies and petrol retail outlets under discretionary power; and

(g) the details of all such pending requests and the reasons for not considering those requests ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) It has been alleged in the newsitem that allotment of dealerships/distributorships of petroleum products are being made by the Government arbitrarily. The above newsitem has been brought to the notice of the Supreme Court of India and in compliance with the Order of the Hon. Court, Government have already filed necessary affidavit. The matter is presently subjudice in the Supreme Court.

(c) There is no State-wise quota for discretionary allotments. These are made by Government on the merits of individual cases. During the last three years, i.e., 1992-93, 1993-94 and 1994-95, 153 retail outlets and 182 LPG distributorships have been allotted by the Government in different parts of the country on compassionate grounds.

(d) Yes, Sir.

(e) According to the guidelines approved by the Supreme Court, effective 1.4.1995, the guiding factors for Government in making discretionary allotments of dealerships/distributorships to persons on compassionate grounds would be as under :-

- (i) Dependent of a person who had made supreme sacrifice for the nation, but has not been properly rehabilitated so far.
- (ii) Member of a family which has been a victim of unforeseen circumstances, like terrorist attack, earth-quake, floods, etc.
- (iii) Physically handicapped person.
- (iv) Defence/para-military/police personnel/other Central/State Government employees, who are permanently disabled on duty.
- (v) Immediate next of kin, namely, widow, parents, children of those who lost their lives in abnormal circumstances.
- (vi) Eminent professionals like outstanding sportsmen, musicians, literateurs, etc. and women, of high achievement, in distress.
- (vii) Individual cases of extreme hardship, which in the opinion of Government are extremely compassionate and deserve sympathetic consideration in view of the special circumstances of the case at the given time.
- (viii) The number of discretionary allotments should not ordinarily exceed 10% of the average annual marketing plan of which allotments of retail outlets for petroleum products should not normally exceed 5%.

The discretionary allotments will be made to a candidate subject to the following general conditions :

1. He/She should be a citizen of India.
2. He/She or any of his/her close relations (including step relations) should not hold a distributorship of petroleum products of any oil company.

- (i) Spouse.
- (ii) Father/mother.
- (iii) Brother.
- (iv) Son/daughter-in-law.

Discretionary allotments are now being made by the Government in accordance with the above guidelines.

(f) and (g) : A large number of requests are received for allotment of dealerships/distributorships under discretionary powers of Government. These are considered by Government on the merits of the individual cases and appropriate decision taken. A few applications are pending at present, on which decision will be taken in due course.

Gas Production in Assam

*62. SHRI PROBEN DEKA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) the quantum of natural gas being produced everyday from various oil fields of Assam;
- (b) the quantum of gas being flared up daily in various oil fields of the state;
- (c) whether the Government propose to utilise such gas; and
- (d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The current production of natural gas in Assam is around 5.1 MMSCMD.

(b) The current flaring is around 1.1 MMSCMD.

(c) and (d) ONGC and OIL are setting up the required transportation and compression facilities to reduce the flaring to the technically minimum level.

[Translation]

Foreign Parties in Oil Exploration Work

*63. DR. RAMESH CHAND TOMAR :

SHRI SATYA DEO SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether any proposal to increase the participation of foreign companies in the oil exploration work in the country is under consideration of the Government;
- (b) if so, the details thereof; and
- (c) the time by which a final decision is likely to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) Government had in March,

1995 offered 28 blocks (18 onshore and 10 offshore) for Exploration of Oil and Gas under the Joint Venture Exploration Programme. The last date for receipt of bids was 15th September, 1995. A total of 22 bids have been received from 12 Indian and 10 foreign companies for 7 blocks. In the contracts signed under this programme, the national Oil companies viz ONGC/OIL will take a participating interest of between 25-40% from the beginning of the contract. The Exploration period will be for a maximum of 6 years.

(c) Bid evaluation is in process.

[English]

Losses of Subsidiaries of CIL

*64. SHRI MOHAN RAWALE : Will the Minister of COAL be pleased to state :

(a) the names of subsidiaries of Coal India Ltd., which have been incurring losses for the past few years ;

(b) the amount of accumulative loss incurred by each of these subsidiaries till March, 1995;

(c) the reasons for such heavy loss ;

(d) whether these Subsidiaries have been referred to the Board for Industrial and Financial Reconstruction (BIFR); and

(e) if so, the recommendations of the BIFR in these cases ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Two subsidiaries of Coal India Limited (CIL) namely, the Bharat Coking Coal Limited (BCCL) and Eastern Coalfields Limited (ECL) have been incurring losses for some years.

(b) to (c) A statement is attached.

(d) The BCCL has made a reference to the BIFR on the 23rd of November, 1995 as per the stipulation of the Sick Industries (Special Provisions) Act.

(e) The reference is still to be taken on file by the BIFR. Hence the question of recommendations does not arise at present.

STATEMENT

The losses incurred (before and after adjustments under Coal Price Regulation Account) by these units during the last three years are given below :

(Rs. in Crores)

	Losses incurred (Before CPRA)			Losses incurred (After CPRA)		
	92-93	93-94	94-95	92-93	93-94	94-95
BCCL	370.26	341.87	560.43	(-) 73.83	(+) 21.56	(-) 154.63
ECL	354.28	477.98	575.54	(-) 17.20	(-) 70.40	(-) 108.47

The main reasons are :-

- (i) Cost of underground mining per unit is generally higher than the cost of open cast mining. In BCCL and ECL, proportion of underground production to the total production is higher than the CIL average.
- (ii) The average size of the mines in BCCL and ECL is small. The size of mine determines the economics of the production.
- (iii) Many mines in BCCL and ECL have adverse geo-mining conditions and require sand stowing. This adds to the cost of mining of coal.
- (iv) BCCL and ECL have surplus manpower and also suffer from inadequate and erratic supply of power.

India-Iran Pipeline

*65. SHRI M.V.V.S. MURTHI :

SHRI SULTAN SALAHUDDIN OWAIISI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the report of feasibility study for Iran-India natural gas pipeline has been received ;

(b) if so, whether Pakistan will not allow this pipeline through its waters;

(c) if so, the reasons put forward by Pakistan; and

(d) the reaction of the Government of India thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) to (d) Do not arise.

[Translation]

Import of Petroleum Products

*66. DR. MAHADEEPAK SINGH SHAKYA :

SHRI GUMAN MAL LODHA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the import bill of petroleum products is likely to increase by the end of the Eighth Five Year Plan;

(b) if so, the estimated amount thereof;

(c) the total quantity of petroleum products likely to be imported by the end of 1996-97 and the value thereof; and

(d) the reasons for increase in the above imports ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH

KUMAR SHARMA) : (a) to (d). The Oil Economy Budget for import of crude oil and petroleum products is prepared taking into account the estimated demand, indigenous crude production, materialisation of the refining capacity, international prices and actual materialization of demand etc.

The Oil Economy Budget for the terminal year of 8th Five Year Plan 1996-97 has not yet been finalised.

[English]

Accidents in Coalfields

*67. PROF. SUDARSAN RAYCHAUDHURI :

SHRIMATI MALINI BHATTACHARYA :

Will the Minister of COAL be pleased to state :

(a) the details of coal mine accidents which took place in Dhanbad-Jharia coalfields in Bihar during September, 1995;

(b) the number of persons killed and injured in the above accidents ;

(c) the compensation paid and other facilities provided to the families of the deceased and to the injured persons;

(d) whether any investigation has been made to establish the reasons of the above accidents;

(e) if so, the outcome thereof and the action taken against the persons found guilty; and

(f) the preventive measures proposed to be adopted by the Government to minimise the increasing trend of such accidents ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b). As per data provided by the Directorate General of Mines Safety (DGMS), the details of coal mine accidents which took place in Dhanbad-Jharia Coalfields in Bihar during September, 1995 alongwith number of persons killed and seriously injured are as under :-

STATEMENT

S.No.	Name of Mine	Name of Company	Date	Killed	Seriously Injured
1.	Ramkanali	BCCL	2.9.95	3	1
2.	Moonidih Project	BCCL	4.9.95	0	1
3.	Kusunda	BCCL	4.9.95	1	0
4.	Mudidih	BCCL	6.9.95	0	1
5.	Lohapatti	BCCL	6.9.95	0	1
6.	Sijua	TISCO	9.9.95	0	1
7.	Lohapatti	BCCL	14.9.95	0	1
8.	Tetulmari	BCCL	19.9.95	0	1
9.	Loyabad	BCCL	21.9.95	0	1
10.	Digwadih	TISCO	22.9.95	0	1
11.	Bhelatand	TISCO	22.9.95	0	1
12.	Gaslitand	BCCL	26.9.95	64	0
13.	South Govindpur	BCCL	26.9.95	3	1
14.	Bera	BCCL	26.9.95	3	1
15.	Keshalpur	BCCL	26.9.95	1	0
16.	Katras Choitudih	BCCL	27.9.95	4	0
17.	Nichitpur	BCCL	27.9.95	2	0
18.	Bararee/ Bhulanbararee	BCCL	29.9.95	1	0

(c) In case of injury, the amount of compensation is worked out as per provisions contained in Women's Compensation Act, 1923 and is based on the degree of disability, age and monthly earnings of the worker. In case

of death, in addition to the compensation amount computed as per provisions of the Act, the following amount is paid to the dependents of a deceased worker :

(i) Funeral expenses Rs. 500/-

- (ii) Ex-gratia amount Rs. 10,000/-
 (iii) Amount under Rs. 15,000/-
 Life Cover Scheme

In addition, employment to one of the dependents of the deceased is also offered. Alternatively, in lieu of employment the widow/female dependent is paid a monthly pension of Rs. 3000/- till she attains 60 years of age/dies/remarries, whichever is earlier.

Cash compensation paid to the nominees of 77 victims of Gaslitand and other mines disaster on 26/27.9.95 also include immediate financial assistance of Rs. 1000/- and an additional ex-gratia of Rs. 75,000/- in each case as declared by Minister of Coal. Also, the Central Consultative Committee, a joint forum of Management and Unions has decided to pay Rs. 51,000/- in each case of loss of life.

(d) and (e). In case of all accidents involving loss of lives which occurred in the mines of BCCL on 26/27.9.95, a Court of Inquiry headed by Justice S.K. Mukherjee has been constituted by Government under Section 24 of the Mines Act, 1952 to enquire into the causes and circumstances attending the accidents. All other accidents involving one or more fatalities are enquired into by DGMS. Action against the persons responsible depends on the outcome of the above inquiries.

(f) Preventive steps as laid down in detail in the Coal Mines Regulations, directives of DGMS, Expert Committee recommendations as also in the recommendations of various Courts of Inquiry, Safety Conferences, etc. are adopted by the mine managements. For better observance of these steps Government is promoting self-regulation by coal companies through internal safety audits, workers participation in safety management, tripartite/bipartite reviews at various levels, training and re-training of work persons, observance of safety weeks/safety campaigns and National Safety awards.

[Translation]

India-Oman Gas Pipeline

*68. SHRI BALRAJ PASSI :

SHRIMATI BHAVNA CHIKHALIA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the work has commenced on India-Oman gas pipeline;
 (b) if so, the details thereof and the progress made so far;
 (c) if not, the reasons for delay; and
 (d) the time by which it is likely to be started ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH

KUMAR SHARMA) : (a) to (d). In terms of the Agreement on Principal Terms signed with Oman in September, 1994, the Oman Oil Company has taken up the detailed feasibility study for the Oman-India gas Pipeline. The Oman Oil Company has indicated that the first pipeline would be commissioned by mid-1999.

[English]

DD-3 Channel

*69. SHRI RABI RAY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether DD-3 channel has been operationalised;
 (b) if so, details thereof; and
 (c) if not, the time by which it is likely to be operationalised ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.A. SANGMA) : (a) and (b). Yes, Sir. While the preview service of this channel started on 3rd September, 1995, it was formally launched on 14th November, 1995. This channel is terrestrially available in Delhi, Bombay, Calcutta and Madras and can be received in other parts of the country via the INSAT 2B satellite. At present it has a single transmission from 6 p.m. to 11.15 p.m., seven days a week. The programmes on this channel complement the programmes on DD 1 and 2. The DD 3 programmes have been designed to reflect the diversity and interests of a wide range of people who have a curious mind.

Basically, the programmes aim to enquire, analyse, excite and provide information through a range of formats which include talks, quiz, drama and documentaries.

- (c) Does not arise.

[Translation]

Tada Panel

*70. SHRI RAM TAHAL CHOUDHARY : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether TADA panel has not yet been constituted despite directions of the Supreme Court;
 (b) if so, the reasons therefor; and
 (c) the time by which the TADA panel is likely to be constituted ?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) to (c). Pursuant to the directions given by the Hon'ble Supreme Court in its judgement dated 11.3.1994, in the case of Kartar Singh vs Govt. of Punjab, Review Committees for the Central Government as well as the State/UT Governments have been constituted. They are reviewing the pending TADA cases and redressing the situation wherever considered necessary.

Satya Murthy Committee on Farakka Barrage

*71. SHRI JAGMEET SINGH BRAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government had constituted Satya Murthy Committee on Farakka Barrage Project in May, 1992;

(b) If so, whether the said Committee has submitted its report to the Government;

(c) if so, when and the recommendations thereof; and

(d) the action taken/proposed to be taken by the Government thereon ?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENT AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) A Committee was set up by the Ministry of Water Resources in April, 1992. This Committee was re-constituted in May, 1992. Shri N. Satya Murthy, then Chief Engineer, Central Mechanical Organisation, Central Water Commission was its Chairman.

(b) Yes, Sir.

(c) The Committee submitted its report in December, 1994. It recommended that the present set up of the project could be initially converted into one General Manage/Chief Engineer, two Circles and 7 Divisions with strength of each Division and Circle being retained at the present level. It has also observed that staff to the extent of one Chief Engineer with two Circles may be required for Farakka downstream Hydro-Electric Project, whenever it is taken up. The staff strength can be reviewed downwards after Operation & Maintenance manual for the project is prepared by the General Manage of the project and jobs to be performed by each Division are identified. It has also recommended that the responsibilities of management of the estate to the large extent, school and hospital could be transferred to the State Govt. The Committee did not assess the requirement of Staff for security of the project but it recommended that requirement of staff for security would be in addition to what has been suggested for the project's functioning.

(d) The recommendations of the Committee are under examination of the Government.

[English]

Cellular Telephones

*72. SHRI DEVI BUX SINGH :

DR. LAXMINARAYAN PANDEYA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the details of the criteria adopted for awarding contracts to the bidders of cellular telephones in various circles in the country ;

(b) whether there was a limitation of maximum two licences in category 'A' and category 'B' circles ;

(c) if so, the reasons therefor; and

(d) the particulars of the companies whose tenders have been accepted and the circles allotted to them ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The tender for cellular Mobile Telephone Service was a 2-part tender opened in two stages. In first stage, the bidders were shortlisted based on eligibility, technical, commercial and financial criteria. In the 2nd stage, the financial bids of shortlisted bidders were evaluated on the basis of Net Present Value of total levy and payment schedule quoted by them for the 10 year period of the licence.

(b) No Sir. The Government has fixed a limit of maximum 3 licences that can be awarded to a single bidder company for category 'A' and 'B' circles. This restriction does not apply to 'C' category circles.

(c) The capping has been done to prevent monopoly of any single company and to encourage participation of a larger number of companies in the provision of this services.

(d) The details are given in the enclosed statement.

Statement*Names of Bidder Companies and Circles Offered for Cellular Mobile Telephone Service*

S.No.	Name of the Bidder Company/ Foreign Collaborators	Territorial Telecom : Circles offered.
1.	JT Mobile/ Telia, Sweden	Andhra Pradesh Punjab
2.	Modicom/Vanguard, USA	Punjab Karnataka
3.	Birla Comm./AT&T, USA	Gujarat Maharashtra

STATEMENT

S.No.	Name of the Bidder Company/ Foreign Collaborators	Territorial Telecom : Circles offered.
4.	U.S. West-BPL Telecom/ U.S. West, USA	Tamilnadu Kerala Maharashtra
5.	Aircel Digilink/Swiss PTT, Switzerland	Haryana Rajasthan U.P. (East)
6.	Escotel/First Pacific, Hongkong	U.P. (West) Haryana Kerala
7.	Koshika Telecom/Phillipino Telecom, Phillipines	U.P. (East) U.P. (West) Orissa Bihar
8.	Hinduja HCL/Singapore Telecom, Singapore	Tamilnadu
9.	Cellular Com./Airtouch, USA	Madhya Pradesh
10.	Reliance Telecom/Nynex, USA	Madhya Pradesh West Bengal Orissa Bihar North East Assam Himachal Pradesh
11.	Hexacom/Kuwait Mobile, Kuwait	North East Rajasthan
12.	Bharti Telenet STET, Italy	Himachal Pradesh
13.	Tata Comm. /BELL, Canada	Andhra Pradesh
14.	Fascel/Bezeq-Israel Ltd.	Gujarat

LPG Connections

*73. SHRI JITENDRA NATH DAS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is an acute shortage of LPG connections in general and in West Bengal in particular; and

(b) if so, the steps taken or proposed to be taken to meet this problem ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH

KUMAR SHARMA) : (a) and (b). New LPG connections are released in a phased manner throughout the country including West Bengal, depending upon the availability of LPG, total new customer enrolment, waiting list, slack available with the distributors and their viability. The target for enrolment of new LPG connections for the country during 1995-96 has been fixed at 15 lakhs. State-wise targets are not fixed.

The plans have been drawn for higher availability of LPG by increasing the capacity of existing production sources, putting up new plants and augmenting supply through higher imports. New import facilities for LPG are

under construction at Kandla and Manglore which are expected to be commissioned by October, 1996. New bottling plants and more LPG distributorships are being opened by Government Oil Companies to cater to higher demand.

In order to increase the availability of LPG in the country in addition to what is available through public sector oil companies, Government, in February, 1993 decided to allow the import and sale of LPG by private agencies.

[*Translation*]

LPG Agencies

*74. SHRI N.J. RATHVA :

SHRI AJAY MUKHOPADHYAY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG agencies and petrol retail outlets at present in the country, particularly in tribal and backward areas and the number of agencies under reserved category, separately among them; State-wise;

(b) the present position of demand and supply of LPG in the States;

(c) whether any requests have been received from State Governments to open new LPG agencies and the number of agencies reserved for Scheduled Castes/ Scheduled Tribes candidates; and

(d) if so, the details thereof and the time by which these agencies are likely to be opened, State-Wise ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As on 1.10.1995, there were 16,158 retail outlet dealerships and 4869 LPG distributorships in the country, out of which the number of dealerships/ distributorships indicated below has been allotted to different reserved categories :

	Scheduled Cast	Scheduled Tribe	Physically Handicapped	Defence	Freedom Fighter
RO	893	335	470	218	149
LPG	532	208	379	286	150

(b) During the period April-October 1995, the average monthly demand of LPG was 287962 MTs, which was met in full by the Industry.

(c) & (d) Requests are received from time to time for setting up more retail outlet dealerships/LPG distributorships in different parts of the country. As per existing policy, reservation for different categories is provided as under :

Scheduled Caste/ Scheduled Tribe	—	25%
Defence	—	7½%
Physically Handicapped	—	7½%
Freedom Fighter	—	3%
Outstanding Sportspersons	—	2%
Open	—	55%

Accordingly, 1040 retail outlet dealerships and 1191 LPG distributorships have been included in the Retail Outlet Marketing Plan 1993-96 and LPG Marketing Plan 1994-96 respectively for different States. Selection of dealers is made through the Oil Selection Boards. It takes normally 1-2 years for commissioning of a distributorship after selection by the OSB.

[*English*]

Violence and Vulgarity in DD Programmes

*75. SHRI HARADHAN ROY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there has been an increasing trend in display of violence and vulgarity in the programmes telecast by Doordarshan;

(b) if so, whether the Government have received any complaints in this regard ;

(c) if so, the details thereof during the year 1994 and 1995, so far;

(d) the corrective measures taken or proposed to be taken by the Government in this direction;

(e) whether the Centre for Media Studies (CMS) has also submitted any report on 'Social Impact of Television';

(f) if so, the details thereof; and

(g) the reaction of the Government thereto ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.A. SANGMA) : (a) No, Sir.

(b) Yes, Sir.

(c) Such details are not maintained.

(d) Doordarshan previews all programmes before telecast to ensure that they conform to its programme and advertisement code and are suitable for family viewing.

(e) and (f) Yes, Sir. The study which was commissioned to assess the impact of television on different aspects of our life has on the one hand highlighted Doordarshan's positive contribution in different fields and on the other hand the concern among the people about the adverse effect of programmes projecting crime and violence on society.

(g) The report as such does not indicate any direct follow-up action.

Cellular and Basis Telecom Services

*76. SHRI SRIKANTA JENA :

PROF. K.V. THOMAS :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) Whether the dates extended for submission of bids for cellular and basic telecom services are over;

(b) if so, the details thereof;

(c) the number of tenders received from Indian and foreign companies alongwith the names of the companies;

(d) the terms and conditions specified for giving licences;

(e) the names of companies to whom licences have been issued so far alongwith the areas allotted to them for providing cellular and basic telecom services in the country;

(f) if not, the reasons therefor;

(g) the time by which the licences are likely to be issued; and

(h) the manner in which the indigenous sector of services vendors and equipment manufacturers including ITI would be protected ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The last dates for submission of the tenders for Cellular Mobile Telephone Service & Basic Telephone Services were extended to 7th June, 1995 and 23rd June, 1995 respectively.

(c) Only Indian Registered Companies were eligible to participate in the Cellular Mobile & Basic Telephone Services tenders. 32 companies participated in the tender

process for Cellular Mobile Telephone Service. Their names are given in the enclosed statement-I.

Tenders for Basic Telephone Service were received from 16 bidder companies. Names of the companies are enclosed in the enclosed statement-II.

(d) The main terms and conditions for awarding licences for Cellular Mobile Telephone Service and Basic Telephone Services are given in the enclosed statement III and IV, respectively.

(e) Licences have already been issued to 8 Indian Companies for operation of Cellular Mobile Telephone Service in the four Metro cities i.e. Delhi, Bombay, Calcutta & Madras. The names of these companies are given statement attached-V. The names of the companies who have been given offers/counter offers for awarding licences to operate Cellular Mobile Telephone Service in Territorial Telecom Circles are given in the enclosed statement- VI.

No licence has been issued so far to any company for providing Basic Telephone Service.

(f) The question does not arise for Cellular Mobile Telephone Service. As regards Basic Telephone Service, the tendering process has not been finalised yet.

(g) The licences are likely to be issued between December, 1995 and March, 1996 for both Cellular Mobile and Basic Telephone Services.

(h) Only MTNL operates a limited Mobile Telephone Service in Delhi which is not likely to be affected. The interest of equipment manufactures including ITI will not be affected due to the franchising of these Services. In fact they will create a bigger market for equipment.

For Basic Telephone Service a weightage of 3% has been given while evaluating the bids for the use of indigenously manufactured equipment to be used in the private telephone network to be established by the bidder.

STATEMENT-I

Bidders who participated in the Tender for Cellular Mobile Telephone Service

S.No.	Name of the Bidder Company	Indian Promoters	Foreign Promoters
(1)	(2)	(3)	(4)
1.	Sririvas Cellcom Ltd.	Srinivas Computers Ltd.	Century Telephone Enterprises Inc, USA Redington Pte Ltd., Singapore.
2.	Air el Digilink India Ltd.	Sterling Computers Ltd.	Swiss Ptt Switzerland Nepostel Consultancy B.V. Netherlands.
3.	Satyam Telecom Ltd.	Satyam Computer Service Ltd. Giltedge Securities Ltd.	Telendir As Norway Seattle Cellular Ltd.

(1)	(2)	(3)	(4)
4.	Essar Telecom Ltd.	Essar Investments Ltd. Essar Gujarat Ltd.	Bell Atlantic Offshore Mauritius Ltd. USA.
5.	Bhilwara Cellular Ltd.	Heg Ltd. Rajasthan Spinning and Weaving Mills Ltd. Coastlines Farms Pvt. Ltd.	Western Wireless USA. Boston Cellular Ltd, USA.
6.	Fascel Ltd.	Himachal Futuristic Communication Ltd. Kotak Mahindra Finance Ltd.	Bezeq, Isreal Shinawatra International Public Co. Ltd., Thailand.
7.	Hexacom India Ltd.	Shyam Telecom Ltd. Telecommunications Consultants India Ltd.	Mobile Telecommunications Co. Kuwait PCM Partnership, USA Ali & Fouad M.T. Kuwait
8.	Network Systems Pvt. Ltd.	Intercity Cable Systems Pvt. Ltd.	Telecom Malaysia Berhad, Malaysia Pan Asian Communication Ltd. Mascom Ltd.
9.	Jt Mobiles Ltd.	Sanmar Electronics Corp Ltd. United Telecom Ltd. Parasrampur Credit & Investment Ltd.	Telia Ab Sweden Telephone Organisation of Thailand Jasmine Int, Public Co Ltd. Thailand
10.	Koshika Telecom Pvt. Ltd.	Usha India Ltd Gordan Herbert (India) Ltd. Varren Financial Service Ltd. Holding & General Finance Co. (I) Pvt. Ltd.	Phillipind Telephone Corp Phillipines. Nri Consortium
11.	Tata Communications Pvt. Ltd.	Tata Industries Ltd. Tata Iron and Steel Company Ltd.	Bell Canada Intl. Inc. Canada
12.	Punwire Telesystems Cellular Ltd.	Punjab Wireless Systems Ltd. Dss Telecom Pvt. Ltd.	Bell South Asia Pacific Enterprises Inc, USA Telesystem Intl Wireless Corp. N.V., Canada
13.	Escotel Mobile Communications Pvt. Ltd.	Escorts Ltd.	First Pacific Co. Ltd., Hongkong.
14.	US West BPL Cellular Telecom. Svc. P. Ltd.	BPL Ltd. BPL Cellular Holding Pvt. BPL Refrigeration Ltd. BPL Engineering Ltd.	US West Cellular Investment Co. Ltd.

(1)	(2)	(3)	(4)
15.	CG Communications Pvt. Ltd.	Crompton Greaves Ltd.	Millicom Intl. Cellular S.A. Luxembourg Induser For Valtnings AB Kinnevik Swdn.
16.	Spic Telstra Telecom India Pvt. Ltd.	Southern Petro Chemical Corp. Ltd.	Telstra South Asia Holdings Ltd. Australia
17.	Cosmic Mobitel Pvt. Ltd.	Max India Ltd.	British Telecommunications PLC.
18.	Telelink Cellular Ltd.	The Arvind Mills Ltd.	France Telecom Mobile International
19.	Kirti Telecom Ltd.	Gembel N.V (NRI)	Shangai Post and Telecom Administration China.
20.	CPRM Marconi India Pvt. Ltd.	National Telecom of India Ltd.	Companhia Portuguesa Radio Marconi, S.A. Companihia De Telecomunica De Macau Sarl Marconi Telecommunications Pvt. Ltd.
21.	Easycall Cellular India Pvt. Ltd.	Technicom Systems India Ltd.	Total Access Communications Public Co. Ltd. Thailand Lenso Holdings Co. Ltd.
22.	H H S Communications Pvt. Ltd.	Ashok Leyland Finance Ltd. Ashok Leyland Ltd. Asia Securities Holding Ltd. Slown Investment Pvt. Ltd.	Singapore Telecom Ltd. Singapore Telecom Intl. Pte Ltd., Singapore.
23.	Bharti Telenet Ltd.	Bharti Telecom Ltd. Apex Enterprises (I) Ltd.	Stet International, Italy. Stet Intl. Netherlands Ltd.
24.	Hughes Ispat Ltd.	Nippon Denro Ispat Ltd.	Hughes Electronics Corp. USA, Alltel Corp
25.	Finolex Telecommunications Pvt. Ltd.	Finolex Cables Ltd.	PT Bakrie and Brothers PTT Telecom B.V., Netherlands.
26.	Cellular Communications India Ltd.	RPG Telecom Ltd. Harrison Malayalam Ltd. Kec Intl Ltd. RPG Mobile Ltd.	Airtouch Intl Inc

(1)	(2)	(3)	(4)
27.	Modicom Network Pvt. Ltd.	Modi Wellvest Pvt Ltd.	Vanguard Cellular System Inc, USA. Telecom Intl Co. Ltd.
28.	Birla Communications Ltd.	Hindalco Industries Ltd. Grasim Industries Ltd. Indian Rayon and Industries Ltd. Indo Gulf Fertilisers A Chem. Corp. Ltd.	Mccaw Cellular Comm. Inc. (VIA AT&T Cell) AT&T Intl. (VIA AT & T Cell P Ltd.)
29.	Videocon Cellular Pvt. Ltd.	Videocom Intl. Ltd.	Detmobile
30.	Reliance Telecom Pvt. Ltd.	Reliance Industries Ltd.	Nynex Intl. (India) Ltd. Mauritius
31.	Dalmia Communications Pvt. Ltd.	India Telecomp Ltd.	Korea Mobile Telecom Korea
32.	ARM Celcom Ltd.	Advanced Radio Masts Ltd.	Technology Resources Industries Berhad, Malaysia.

STATEMENT II*Tender for Basic Telephone Service**Names of the Bidder Companies*

Name of the Bidder Companies	Name of the Indian Promoters	Name of the Foreign Collaborators
1. JT Telecoms Ltd.	(a) M/s. United Telecom Ltd. (b) M/s. Sanmar Electronics Company Ltd. (c) Parasurampuriah Credit & Investment Ltd.	(a) M/s. Jasmine International Public Co. of Thailand (b) Telia AB of Sweden (c) Telephone Organisation of Thailand.
2. Hughes Ispat Ltd.	(a) M/s. Nippon Denro Ispat Limited.	(a) M/s. Hughes Electronics Corporation, USA. (b) M/s. Alltel Corp. USA.
3. M/s. Bharti Telenet Ltd.	(a) Bharti Telecom Ltd. and Associates (b) Apex Enterprises (India) Limited.	(a) STET International S.P.A. Italy (b) STET International Netherlands N.V.

Name of the Bidder Companies	Name of the Indian Promoters	Name of the Foreign Collaborators
4. M/s. Eurotel Indian Private	(a) Punjab Wireless Systems Ltd. (Punwire) (b) Videocon International Limited.	(a) Deutsche Telekom AG Germany (b) Deutsche Telepost Consulting Germany.
5. M/s. Basic Tele Service Ltd.	(a) Seven Companies of RPG Enterprises.	(a) M/s. Nippon Telegraph Telephone Corpn. Japan. (b) M/s. ITOCHU Corpn. Japan.
6. M/s. HFCL BAZEQ Telecom Ltd. (HFCL BEZEQ).	(a) HFCL India (b) KJMC Financial Services Ltd. India (c) Kokak Mahindra Finance Limited.	(a) BEZEQ Israel (Israel Telecom Corpn.) (b) Shinwara International Public Co. Limited Thailand
7. M/s. Tata Tele-Services Private Ltd.	(a) M/s. Tata Industries Ltd. (b) M/s. Tata Iron & Steel Co. Ltd. (c) Tata Engineering and Locomotive Co. Ltd. (d) Tata Chemicals Ltd.	(a) M/s. Bell Canada International Inc : Canada. (Subsidiary of BCE Inc.)
8. Techno Telecom (India) Private Ltd.	(a) M/s. Usha India Ltd. (b) M/s. Gordon Herbert (India) Ltd. (c) M/s. Varren Financial Services Ltd. (d) M/s. Holding & General Co. India Pvt. Ltd.	(a) M/s. Moscow Local Telephone network. (b) NRI Consortium
9. M/s. Essar Communication Limited	(a) M/s. Essar Investments Limited (b) M/s. Essar Gujarat Ltd.	(a) M/s. Bell Atlantic Offshore Mauritius Ltd.
10. M/s. Birla Telecom Ltd.	(a) M/s. Hindalco Industries Limited (b) Grasim Industries Ltd. (c) Indian Rayon and Industries Ltd. (d) Indo-Gulf Fertilisers & Chemicals Coop. Ltd.	(a) AT & T Mauritius Pvt. Ltd. (b) Philippines Long Distance Telephone Co.
11. M/s. SPIC TELSTRA Telecom India Pvt. Ltd.	(a) M/s. Southern Petro-Chemicals Industries Corpn. of India.	(a) M/s. Telstra South Asia Holdings Ltd. Mauritius
12. M/s. US West-BPL Telephone Services Private Ltd.	(a) M/s. BPL Ltd. (b) BPL Broadband Holdings Private Ltd.	(a) M/s. US West Basic Telephones Investments Company (b) US West Communications Inc.
13. M/s. Sterlite Telecom Ltd.	(a) Sterlite Industries India Limited	(a) Telecom Malaysia Barhad (b) Usha Tegas Sdn. Barhad, Malaysia.
14. M/s. Reliance Telecom Private Ltd.	(a) Reliance Industries Ltd.	(a) Nynex International (India) Ltd. Mauritius

Name of the Bidder Companies	Name of the Indian Promoters	Name of the Foreign Collaborators
15. M/s. Modi Infotech Pvt. Ltd.	(a) Super Infosys Pvt. Ltd. (b) Devadass & Association of persoms)	(a) M/s. Telecom Holdings Co. Ltd. (A subsidiary of Telecom Asia, Thailand) (b) Bell South Worldwire Holdings B.V Netherlands (A subsidiary of Bell South)
16. Telelink Network (India) Ltd.	(a) Shyam Telecom Ltd. Delhi. (b) Advanced Radio Masts Ltd. of India (ARM) Hyderabad.	(a) Harris Corporation Inc. (USA) (b) Lintech Ltd. (subsidiary of GPTAB China)

STATEMENT III

*Main terms and conditions for
Cellular Mobile Telephone Service
For Territorial Telecom. Circles.*

1. The bidder must be an Indian Company registered before the date of submission of the bid.
2. Total foreign equity in the bidding company must not be more than 49% of the total equity.
3. Networth of the bidder company and its promoters, both Indian and foreign shall not be less than Rs. 30 crores for 'C' Circles, Rs. 50 crores for 'B' & 'C' Circles and Rs. 100 crores for 'A', 'B', & 'C' Circles. Networth of a foreign propoter will not be taken into account if its share in the equity capital of the bidder company is less than 10%.
4. The bidder company must have a subscriber base of atleast one lakh lines of Cellular Mobile Telephone Service and minimum three years experience of operating a Cellular Telephone Network as on 1.1.95.
5. The experience of an Indian or promoter company which has an equity participation of 10% or more and which is a network operator of a Cellular Mobile Network will also be added to the experience of the bidder company.
6. The initial period of licence shall be 10 years extendible by 5 years at one time.
7. The Licensee shall provide the service within 12 months of signing the Licence Agreement or the effective date of the licence whichever is earlier.
8. The service shall conform to the Groupe Speciable Mobile or Global System of Mobile Communications (GSM) standards.
9. The services will be provided within the ceiling tariffs fixed by the Telecom Authority.
10. The licensee will pay a licence fee to the Telecom. Authority, in addition to access and juction charges to Department of Telecom.
11. The licensee will also pay wireless licence fee, WPC Royalty, GSM MOU charges etc.
12. The licences will be issued on a non-exclusivise basis.

STATEMENT IV*Main Terms and Conditions**For Basic Telephone Service Tender*

1. The bidder must be an Indian registered company.
2. The foreign equity, if any, in the bidding company must not exceed 49%.
3. The networth of the bidder company must not be less than the amount mentioned as below :

Total Networth of the Bidder Company	Category of Service Areas (One or more Service Area) for which bid can be submitted
Rs. 50 crores	C
Rs. 200 crores	B and C
Rs. 300 crores	A, B and C

4. The bidder company must have experience as a service provider with a minimum subscriber base in terms of Direct Exchange Lines served of not less than 5,00,000 lines as on 1.1.95.
5. The licensee has to start the service within 12 months of the issue of licence.
6. The private operators shall provide all support services like fault reporting and repair service, directory enquiry service etc.
7. The initial period of licence shall be 15 years extendible by 10 years at one time.

STATEMENT V*Details of Licensees for CMTS in Metro-Cities*

S.No.	Name of the Indian Company	Name of the foreign Collaborator	City for which selected
1.	Bharti Cellular Ltd.	(i) M/s. General Mobile UK (ii) M/s EMTEL Ltd. Mauritius (iii) M/s Mobile Systems International. U.K.	Delhi
2.	Sterling Cellular Ltd.	M/s. Cellular Comm. International, USA	Delhi
3.	BPL Systems and Projects Ltd.	(i) M/s. France Telecom (ii) M/s LCC Inc. USA	Bombay
4.	Hutchison Max Telecom	Hutchison Telecom Ltd. Hongkong	Bombay
5.	Modi Telstra Pvt. Ltd.	M/s. Telstra Australia	Calcutta
6.	Usha Martin Telecom Ltd.	Telecom Malaysia Bhd. Malaysia	Calcutta
7.	RPG Cellular Services Ltd.	Vodafone Group Plc. U.K.	Madras
8.	Skycell Communications Pvt. Ltd.	(i) Bell South Int. (Asia/Pacific) Inc. USA (ii) Milicon Intl. Cellular USA.	Madras

STATEMENT VI*Names of Bidder Companies and Circles Offered For Cellular Mobile Telephone Service.*

S.No.	Name of the Bidder Company/Foreign Collaborators	Territorial Telecom. Circles offered.
1.	JT Mobile / Telia, Sweden	Andhra Pradesh Punjab
2.	Modicom/Vanguard, USA	Punjab Karnataka
3.	Birla Comm. / AT & T, USA	Gujarat Maharashtra
4.	U.S. West - BPL Telecom / U.S. West, USA	Tamilnadu Kerala Maharashtra
5.	Aircel Digilink / Swiss PTT, Switzerland	Haryana Rajasthan U.P. (East)
6.	Escotel / First Pacific, Hongkong	U.P. (West) Haryana Kerala
7.	Koshika Telecom/Phillipino Telecom, Phillipines	U.P. (East) U.P. (West) Orissa Bihar
8.	Hinduja HCL/ Singapore Telecom, Singapore	Tamilnadu
9.	Cellular Com. / Airtouch, USA	Madhya Pradesh
10.	Reliance Telecom. / Nynex, USA	Madhya Pradesh West Bengal Orissa Bihar North East Assam Himachal Pradesh
11.	Hexacom/ Kuwait Mobile, Kuwait	North East Rajasthan
12.	Bharti Telenet STET, Italy	Himachal Pradesh
13.	Tata Comm./BELL, Canada	Andhra Pradesh
14.	Eascel/ BEzeq- Israel Ltd.	Gujarat

TADA

*77. SHRI RAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have decided to replace the Terrorists and Disruptive Activities (Prevention) Act, 1987 (TADA);

(b) if so, the details thereof; and

(c) the time by which the Act is likely to be replaced ?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) to (c) Terrorist and Disruptive Activities (Prevention) Act, 1987 was allowed to expire in May, 1995. However, keeping in view the size, reach and magnitude of terrorist violence in India and the aid, assistance and connivance from across the borders to the anti-national elements, the Government introduced the Criminal Law Amendment Bill, 1995 in the Rajya Sabha. Efforts are being made to reach consensus.

DEFICIT IN OIL POOL ACCOUNTS

*78 SHRI SANAT KUMAR MANDAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the cumulative deficit in Oil Pool Account as a result of fallout of rupee depreciation as at present;

(b) the Oil Pool Account deficit for 1995-96, as projected by the Oil Coordination Committee; and

(c) the measures proposed to be taken by the Government to meet this oil pool deficit ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) The cumulative estimated outstandings payable to oil companies as on 31.03.96 will be around Rs. 6,300 crores.

(c) The position of Oil Pool Account is constantly monitored and reviewed for corrective action, whenever considered necessary.

Economic Policy

*79 SHRI JAGAT VIR SINGH DRONA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether his Ministry have drawn up a programme in terms of the new economic policy for creating employment potentials and

(b) if so, details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) Manufacturers of Telecom equipment has been delicensed and deregulated. Telecom services have also been opened up in a big way and are expanding fast. All this has resulted in generation of employment. The STD/ISD PCO Policy has been revised w.e.f. 24.7.1993 by the Department of

Telecommunication in order to generate employment opportunities for educated unemployment. Only educated (atleast upto matriculation in urban areas and 8th pass in rural areas) are eligible for allotment of STD/ISD PCOs. Though Local PCOs are sanctioned liberally, wherever there is exchange capacity constraints, preference is given to educated unemployed.

In the Department of Post, it is proposed to introduce a scheme called 'Panchayat Sanchar Sewa Yojana' to provide basic postal facilities in the rural areas under the supervision of the Panchayats and also to create opportunities for gainful employment for the educated.

[Translation]

Reservation in Promotion for SCs/STs.

*80. SHRI SURENDRA PAL PATHAK :

SHRI DEVENDRA PRASAD YADAV :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government have made any study of the Supreme Court's Judgement delivered recently on the issue of reservation in the promotion for SCs/STs in Government services; and

(b) if so, the outcome thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) Yes, Sir.

(b) A review petition has already been filed on 13.11.95 by the Government against the judgement delivered by the Supreme Court in the matter of Virpal Singh Chauhan and others V/s: Union of India and others on the issue of reservation in promotion for SCs and STs in the services in the Ministry of Railways.

Pending Irrigation Schemes

615. SHRI LALL BABU RAI : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the irrigation schemes of Bihar pending with the Union Government for approval ;

(b) the steps taken by the Union Government in this regard; and

(c) the time by which these schemes are likely to be cleared ?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) A statement is attached.

(c) Clearance of Projects depends upon how soon the Government complies with the observations of the Central Appraising Agencies and obtains environmental/forest/rehabilitation & resettlement clearances.

STATEMENT

Details of Pending New Major and Medium Irrigation Schemes of Bihar

S. No.	Name of Project	Latest Estimated cost (Rs. in crores)	Benefits (in hectares)	Status of Appraisal
1	2	3	4	5
A.	PROJECTS FOUND ACCEPTABLE BY THE ADVISORY COMMITTEE SUBJECT TO OBSERVATIONS MAJOR			
1.	Siktia Barrage	133.11	40, 480	The State Government is required to obtain environmental clearance.
2.	North Koel Reservoir	475.00	104, 700	The State Government is required to obtain forests clearance.
3.	Sone Canal Modernisation Phase-I	235.93	48,600	The State Government is required to obtain clearance from the Ministry of Environment & Forests and concurrence of the State Finance Department.
4.	Punasi Reservoir	173.04	24, 290	The State Government is required to obtain clearance from the Ministry of Environment & Forests, clearance from the Ministry of Welfare on rehabilitation & resettlement plans, concurrence of the State Finance Department and examine the possibility of extending irrigation on the right bank of the river and provides for soil conservation measures.

1	2	3	4	5
5.	Subernarekha Multipurpose Project.	148.82	237, 000	The State Government is required to obtain clearance from the Ministry of Environment & Forests, clearance from the Ministry of Welfare and the concurrence of State Finance Department.
MEDIUM				
6.	Kundghat Reservoir	5.61	1,800	The State Government is required to finalise design plan, include the project in the VIIIth Plan and obtain concurrence of the State Finance Department.
B. PROJECTS TECHNO-ECONOMICALLY APPRAISED BUT DEFERRED BY THE ADVISORY COMMITTEE.				
MAJOR				
7.	Tilaiya Dhadhar	121.33	31, 700	The State Government is required to submit modified report with up-dated cost estimates.
8.	Konar Reservoir	252.97	62, 900	—do—
C. PROJECTS UNDER CORRESPONDENCE				
MAJOR				
9.	Kosi Project Ph.-II	114.78	73, 000	The State Government is required to sort out various techno-economic issues with the Central Water Commission and obtain environmental/ forests / rehabilitation & resettlement clearances.
10.	Gandak Ph. II	770.67	-	—do—
11.	Burhai Reservoir	112.50	35, 000	—do—
12.	Sukhsena Canal ghat pump	20.82	28, 190	—do—
13.	Zamania Pump Canal	94.87	30, 000	—do—
14.	Pun-Pun Morhar Dhardha	85.66	42. 890	—do—

[English]

Rape of Women

616. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of women raped and molested during 1993, 1994 and 1995 till date, State-wise and Union Territory-wise;

(b) the steps taken to check the crime against women;

(c) the number of persons arrested State-wise and Union Territory-wise; and

(d) the action taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (c) The information is contained in enclosed statement I. Also,

available information for arrests for rape cases is enclosed at statement II, data regarding arrests on charges of molestation are not presently compiled.

(b) and (d) : 'Police' and 'Public Order' are state subjects, hence the registration, investigation, detection and prevention of crime against women is the responsibility of the State Government/UT Administrations. Steps for checking crimes against women and ensuring action against the arrested persons is also primarily the responsibility of State Governments. However, the Government has, from time to time, been writing to concerned State Governments regarding the preventive, punitive and rehabilitative measures to be taken in connection with atrocities on women. Besides, the media is being used to project women's development programmes in various States. The Development of Women and Children in Rural Areas (DWACRA) Programme and female literacy programme, are some of the other steps being taken to improve the status of women.

STATEMENT I
Incidence of Rape and Molestation During 1993, 1994 & 1995
(State & UT-wise)

Sl. No.	STATE/UT	1993		1994		1995		Remarks
(1)	(2)	Rape	Molestation	Rape	Molestation	Rape	Molestation	(Figs, of 1995 are upto the Month of)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	
STATES :								
1.	ANDHRA PRADESH	827	1899	854	2185	573	1608	August
2.	ARUNACHAL PRADESH	29	20	28	28	13	14	August
3.	ASSAM	508	146	441	184	NA	NA	—
4.	BIHAR	775	145	823	432	351	196	May
5.	GOA	13	27	7	21	12	27	September
6.	GUJARAT	266	850	290	1017	121	504	June
7.	HARYANA	189	276	198	356	128	211	June
8.	HIMACHAL PRADESH	87	257	110	286	96	213	September
9.	JAMMU & KASHMIR	136	185	123	237	24	21	March
10.	KARNATAKA	220	930	279	1159	168	857	August
11.	KERALA	168	468	193	679	185	614	September
12.	MADHYA PRADESH	2486	5572	2801	6362	1822	3568	July
13.	MAHARASHTRA	1107	2996	1275	3007	927	2287	August
14.	MANIPUR	5	30	6	8	8	23	September
15.	MAGHALAYA	21	19	32	11	2	10	July
16.	MIZORAM	32	44	37	32	21	36	August
17.	NAGALAND	0	0	1	1	11	1	September
18.	ORISSA	372	910	364	955	144	374	April
19.	PUNJAB	87	15	108	60	62	37	August
20.	RAJASTHAN	890	1587	1050	1364	594	1074	July
21.	SIKKIM	4	18	8	31	3	22	August
22.	TAMIL NADU	186	680	265	935	160	461	July
23.	TRIPURA	69	100	61	95	53	51	August
24.	UTTAR PRADESH	1754	2416	2021	2891	1361	1916	August
25.	WEST BENGAL	740	1074	NA	NA	289	499	May
TOTAL (STATES)		10971	20664	11375	22336	7128	14624	
UNION TERRITORIES :								
26.	A & N ISLANDS	3	27	4	18	4	9	September
27.	CHANDIGARH	4	14	9	17	4	7	September
28.	D & N HAVELI	0	3	2	1	1	2	August
29.	DAMAN & DIU	1	1	0	0	1	0	August
30.	DELHI	255	259	261	291	253	395	September
31.	LAKSHADWEEP	0	0	0	0	0	0	September
32.	PONDICHERY	8	17	5	18	2	5	September
TOTAL (UTs)		271	321	281	345	265	418	
TOTAL (ALL-INDIA)		11242	20985	11656	22681	7393	15042	

NOTE : 1. Figures are Based on Monthly Crime Statistics and may be Treated as Provisional.
 2. NA Stands for not Available.

STATEMENT II

*Persons Arrested Under Crime Head 'Rape' During 1993
(State & UT-wise)*

Sl. No.	State/UT	No. of Persons Arrested
1	2	3
STATES :		
1.	ANDHRA PARDESH	1131
2.	ARUNACHAL PRADESH	36
3.	ASSAM	589
4.	BIHAR	1787
5.	GOA	24
6.	GUJARAT	481
7.	HARYANA	365
8.	HIMACHAL PRADESH	142
9.	JAMMU & KASHMIR	133
10.	KARNATAKA	330
11.	KERALA	271
12.	MADHYA PRADESH	3587
13.	MAHARASHTRA	1669
14.	MANIPUR	2
15.	MEGHALAYA	28
16.	MIZORAM	44
17.	NAGALAND	13
18.	ORISSA	581
19.	PUNJAB	170
20.	RAJASTHAN	893
21.	SIKKIM	13
22.	TAMIL NADU	352
23.	TRIPURA	100
24.	UTTAR PRADESH	666
25.	WEST BENGAL	720
TOTAL (STATES)		16127
UNION TERRITORIES		
26.	A & N ISLANDS	5
27.	CHANDIGARH	16
28.	D & N HAVELI	0
29.	DAMAN & DIU	1
30.	DELHI	297
31.	LAKSHADWEEP	0
32.	PONDICHERRY	7
TOTAL (UTs)		326
TOTAL (ALL-INDIA)		16453

SOURCE : 'CRIME IN INDIA' DATA.

Memorandum from Tribals of Assam

617. DR. JAYANTA RONGPI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received any memorandum from the representatives organisations of 'Mising' and 'Tiwa' tribes of Assam;

(b) if so, the salient features thereof; and

(c) the reaction of the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI) : (a) to (c) Yes, Sir. The Memorandum has, inter-alia, raised certain objections to the signing of the two Accords (Tiwa and Mising) by the Government of Assam and demanded that implementation of the said Accords should be kept in abeyance and fresh tripartite talks should be held by the Centre and the State Government with certain tribal organisations of the area. One of the objections was that the boundary of the Council has not been defined.

The State Government has informed that these Autonomous Councils do not have a compact geographical area because people of these tribes are located over different areas and that the decision to create the Autonomous Councils has been taken in pursuance of the persistent demand of the concerned tribal groups.

[Translation]

Construction of Barrage

618. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the proposal of Agra Barrage Project has been resubmitted by the Government of Uttar Pradesh to the Union Government after further complying with the observations of Central Water Commission for approval;

(b) if so, when and the steps taken by the Union Government in this regard; and

(c) the time by which the project is likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) Yes Sir, Modified project report for Agra Barrage has been received in the Central Water Commission in December, 1993. The observations on inter-State, barrage and canal designs, hydrology, cost & river morphology aspects have been sent to the State Government.

(c) The State Government is required to comply with the requirements under the observations made by Central Water Commission and obtain clearance from the Ministry of Environment & Forests and the Ministry of Welfare on environment/forest/rehabilitation and resettlement aspects.

*[English]***Telephone Exchange in Maharashtra**

619. SHRI ANNA JOSHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of electronic telephone exchanges set up in Maharashtra during the last three years, year-wise and district-wise;

(b) whether all the exchanges have been connected with STD facility; and

(c) if so, the expenditure incurred thereon, year-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) 1587 electronic telephone exchanges have been set up in Maharashtra during the last three years as per details given in the enclosed statement.

(b) No, Sir.

(c) The information is being collected and will be placed on the Table of the House, as soon as available.

STATEMENT

Number of Electronic Telephone Exchanges Set up in Maharashtra During Last Three Years - District-wise

S.No.	District	1992-93	1993-94	1994-95
1.	Ahmadnagar	67	46	50
2.	Akola	12	15	19
3.	Amravati	23	16	12
4.	Aurangabad	26	16	15
5.	Beed	11	12	12
6.	Bhandara	30	7	4
7.	Buldana	13	12	16
8.	Chandrapur	9	6	9
9.	Dhule	16	25	20
10.	Gadchiroli	0	0	1
11.	Jalgaon	22	16	34
12.	Jalna	8	12	10
13.	Kolhapur	47	21	16
14.	Latur	9	23	2
15.	Nagapur	39	8	6
16.	Nanded	19	14	16
17.	Nasik	48	42	24
18.	Osmanabad	11	5	5
19.	Parbhani	19	13	4

S.No.	District	1992-93	1993-94	1994-95
20.	Pune	38	21	26
21.	Raigad	23	8	7
22.	Ratnagiri	30	23	9
23.	Sangli	21	43	20
24.	Satara	29	32	12
25.	Sindhudurg	12	10	5
26.	Solapur	50	11	12
27.	Thane	22	9	13
28.	Wardha	13	5	5
29.	Yeotonal	8	9	11
30.	MTNL, Bombay	13	14	10
		688	494	405
Grand Total :		1587		

Inclusion of Backward Classes in SC/ST List

620. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have received proposals for inclusion of backward and other classes in the list of SCs/STs;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) and (b) Yes, Sir. About 1134 proposals for inclusion of Backward and other classes in the lists of SC/ST have been received.

(c) No specific time schedule can be indicated as the issue is of a complex nature.

Telephone Connections in Delhi

621. SHRI MUHI RAM SAIKIA :

SHRI SATYA DEO SINGH :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the latest status of waitlisted applicants for grant of telephone-connections in Delhi, exchange-wise and category-wise; and

(b) the time by which telephone connections are likely to be provided ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The details

of waiting list as on 1.11.95, exchange wise and category wise in Delhi is given in the enclosed statement.

(b) A target of providing 272700 DELs has been fixed for 1995-96 subject to availability of equipment and other material resources in time. It is, therefore, expected that telephones to most of the applicants at present in the Waiting list will be provided by March, 1996. However, National Telecom Policy 1994 envisages provision of telephones on demand by 1997 throughout the country including Delhi.

STATEMENT

DELHI				
Waiting list as on 1.11.95				
Sl. No.	Name of Exchange	OYT	Special	General
(CENTRAL)				
1.	Janpath	Nil	Nil	555
2.	Jorbagh	Nil	Nil	1200
3.	Kidwai Bhavan	66	Nil	1136
4.	Rajpath	Nil	Nil	Nil
5.	Sena Bhavan	Nil	Nil	518
6.	CGO Complex	Nil	Nil	Nil
EAST				
1.	Delhi Gate	Nil	Nil	2057
2.	Idgah	Nil	Nil	Nil
3.	Tis Hazari	Nil	Nil	Nil
4.	Minto Road	Nil	Nil	Nil
5.	Lothian Road	Nil	Nil	Nil
TRANS YAMUNA				
1.	Laxmi Nagar	Nil	Nil	Nil
2.	Yamuna Vihar	Nil	Nil	4093
3.	Shahadara	Nil	Nil	Nil
4.	Mayur Vihar	Nil	Nil	Nil
5.	Mayur Vihar (Phase II)	Nil	Nil	Nil
6.	Kar Kar Duma	Nil	Nil	Nil
SOUTH-I.				
1.	Chanakya Puri	539	61	6636
2.	Hauz Khas	462	67	13186
3.	Vasant Kunj	664	64	5548
4.	Chattarpur	Nil	Nil	1747
SOUTH-II				
1.	Nehru Place	994	113	22511
2.	Okhla	Nil	Nil	2956
3.	Tekhand	Nil	Nil	Nil
4.	Tuglakhabad	Nil	Nil	Nil
5.	Sarita Vihar	Nil	Nil	Nil
NORTH				
1.	Alipur	Nil	Nil	665
2.	Badli	Nil	Nil	3768
3.	Shakti Nagar	Nil	Nil	6109
4.	Narela	Nil	Nil	1277
5.	Keshav Puram	Nil	Nil	1041
6.	Rohni South	Nil	Nil	2057
7.	Rohni North	170	61	15173
8.	Delhi University	Nil	Nil	Nil

Sl. No.	Name of Exchange	OYT	Special	General
WEST-I				
1.	Janak Puri	Nil	Nil	6911
2.	Delhi Cantt	Nil	Nil	Nil
3.	Karol Bagh	Nil	Nil	Nil
4.	Najafgarh	Nil	Nil	2853
5.	Shadi Pur	Nil	Nil	Nil
6.	Palam	Nil	Nil	Nil
7.	IGI Airport	Nil	Nil	Nil
8.	Samalkha	Nil	Nil	188
WEST-II				
1.	Nangloi	Nil	Nil	Nil
2.	Rajouri Garden	Nil	Nil	11828
3.	Paschim Vihar	Nil	Nil	519
4.	Hari Nagar	Nil	Nil	Nil

Other Backward Classes

622. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state :

(a) the list of Other Backward Classes included in the Central list as notified;

(b) the list of OBCs as notified in various State lists so far;

(c) the names of OBCs included in the Central list for a State and excluded from the State list and vice-versa, with reasons for the discrepancy;

(d) the proportion that the population of the OBCs in the country forms of the population of the country; and

(e) the proportion that the population of Centrally and State notified OBCs of a State form of the population of that state, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) So far list of OBCs in respect of 25 States/UTs have been notified as under :-

(i) Gazette notification No. 186, Part-I Section I dated 10.9.93 in r/o following States/UTs :-

Andhra Pradesh, Assam, Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Punjab, Tamil Nadu, and Uttar Pradesh.

(ii) Gazette notification No. 163 Part I- Section I, dt. 20.10.94 in r/o following 7 States/UTs:-

Orissa, Rajasthan, Tripura, West Bengal, Dadra & Nagar Havell, Daman & Div and Pondicherry.

(iii) Gazette notification No. 88, Part I Section I, dt. 25.5.95 in r/o following 4 States :-

J & K, Manipur, Sikkim & NCT of Delhi.

(b) Each State Government have their own list of OBCs which are published in the State Gazettes.

(c) The Central list of OBCs in the first phase as notified by Central Government as given (a) comprises of castes and communities which are common to both the list in respect of the Mandal Commission and State Govts/UTs list of OBCs.

(d) and (e) Population data according to castes or Social groups other than SC/St are not available beyond 1931. However, Mandal Commission had in their report estimated the population of OBCs as 52% of the total population.

Coal Mines

623. SHRI G. GANGA REDDY : Will the Minister of COAL be pleased to state :

(a) whether the Government propose to close down certain coal mines in Madhya Pradesh;

(b) if so, the details thereof and the reasons therefore; and

(c) its likely impact on the production of coal ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) As per the information given by Coal India Limited, the Gorbi Coal Mine of Northern Coalfields Limited (NCL) in Madhya Pradesh is going to be closed in 1996-97 due to exhaustion of coal deposits.

(c) CIL has also informed that there would be no effect in the total coal production of NCL as a result of the closure of Gorbi mine because production from other mines of NCL will increase.

Poverty Line

624. SHRI PRAKASH V. PATIL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have revised the criteria for estimating the people living below poverty line;

(b) if so, the present income ceiling fixed for determining people living below poverty line; and

(c) the State-wise break up of people living below poverty line and its comparison with correspondance figures in 1979-80 and 1989-90 ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b) The Task Force on Protection of Minimum Needs and Effective Consumption Demand constituted by Planning Commission in 1979 recommended a poverty line of Rs. 49.09 per capita per month for rural areas and Rs. 56.64 per capita per month for urban areas. This has been used as the criteria for estimating the number and proportion of poor in India and has not been changed. The poverty line is updated to allow for changes in prices affecting the cost of living of the people around poverty line. The poverty line updated

for the year 1987-88, the latest year for which State wise estimates of poverty are available, are :

Rural : Rs. 132.0 per capita per month

Urban : Rs. 152.3 per capita per month

(c) The State-wise break up of people below poverty line for 1977-78 and 1987-88 as per the latest available estimates is enclosed as statement. These estimates are not available for the years 1979-80 and 1989-90.

STATEMENT

State-wise break up of people below poverty line

(Officially released estimates)

Sl. No.	State	Period	
		1977-78	1987-88
(0)	(1)	(2)	(3)
1.	Andhra Pradesh	217.4	195.7
2.	Assam	84.4	52.9
3.	Bihar	364.2	336.4
4.	Gujarat	122.1	73.3
5.	Haryana	29.9	18.2
6.	Himachal Pradesh	10.7	4.5
7.	Jammu & Kashmir	18.4	9.8
8.	Karnataka	173.5	136.5
9.	Kerala	117.1	49.0
10.	Madhya Pradesh	285.8	224.9
11.	Maharashtra	296.2	214.1
12.	Orissa	162.7	135.1
13.	Punjab	25.5	13.9
14.	Rajasthan	103.5	99.5
15.	Tamil Nadu	244.4	176.9
16.	Uttar Pradesh	506.0	448.3
17.	West Bengal	265.5	173.5
18.	Small States & U.T.s	40.7	14.2
ALL INDIA		3068.0	2376.7

Buildings for Exchange in Kerala

625. SHRI THAYIL JOHN ANJALOSE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to construct new buildings for telephone exchanges in Kerala particularly in Allephy district; and

(b) if so, the details with location thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a). Yes, Sir.

(b) Details are as per the enclosed Statement I and II.

STATEMENT

The following Telephone Exchanges Buildings are proposed during 1996-97 in the Departmental land

Sl. No.	Name of Exchange	SSA
1.	Kilimanoor	Trivandrum
2.	Kulathupucha	Quilon
3.	Ayoor	-do-
4.	Pooyapally	-do-
5.	Kottarakkara	-do-
6.	Chathanoor	-do-
7.	Paripally	-do-
8.	Kunnicode	-do-
9.	Paravoor	-do-
10.	Ochira	-do-
11.	Puthur	-do-
12.	Vettikavala	-do-
13.	Ayarkunnam	Kottayam
14.	Ettumanoor	-do-
15.	Vazhur	-do-
16.	Erattupetta	-do-
17.	Edathua	Alleppey
18.	Nooranadu	-do-
19.	Bharanangam	Kottayam
20.	Poovarni	-do-
21.	Kollapally	-do-
22.	Chengalam	-do-
23.	Kidagannur	-do-
24.	Manimala	-do-
25.	Nzeezhur	-do-
26.	Vakathanam	-do-
27.	Koovapady	Ernakulam
28.	Kallar	-do-
29.	Kadavoor	-do-
30.	Arikuzha	-do-

Sl. No.	Name of Exchange	SSA
31.	Kodenchery	Calicut
32.	Porneri	-do-
33.	Kenichira	-do-
34.	Chomkala	-do-
35.	Valluvambaram	-do-
36.	Vengara	-do-
37.	Panniakara	-do-
38.	Naduvannur	-do-
39.	Changarakulam	-do-
40.	Elathur	-do-
41.	Pandikkad	-do-
42.	Kalikavu	-do-
43.	Kozhenchery	Pathanamthitta
44.	Kadambanad	-do-
45.	Elanthur	-do-
46.	Ranni	-do-
47.	Parli	Palghat
48.	Sreekrishnapuram	-do-
49.	Kollemgode	-do-
50.	Koonossery	-do-
51.	Mundur	-do-
52.	Kadampazhipuram	-do-
53.	Pathiripala	-do-
54.	Chalissery	-do-
55.	Kalladikode	-do-
56.	Thoovakunnu	Kannur
57.	Chempeki	-do-
58.	Irikkur	-do-
59.	Cherupuzha	-do-
60.	Paiyalika	-do-
61.	Perdala	-do-
62.	Mathil	-do-
63.	Aralam	-do-
64.	Mulleriya	-do-
65.	Kudiyamala	-do-
66.	Payyavoor	-do-
67.	Muliyar	-do-
68.	Kuttikole	-do-

STATEMENT II

Additional proposals for the construction of new Telephone Exchange buildings in Alleppy District, Kerala are as under :-

Sl. No.	Station
01.	Karakkad
02.	Karuvetta
03.	Thrikunnapuzha
04.	Kattanam
05.	Pattanacad
06.	Vellikunnam
07.	Arattupuzha
08.	Kavalam
09.	Kainakary
10.	Campakkulam
11.	Veliyanad
12.	Thottapally

[Translation]

Communications System in M.P.

626. DR. SATYANARAYAN JATIYA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of persons in the waiting list for telephone connections in Madhya Pradesh, district-wise;

(b) the time by which the telephone connections are likely to be provided; and

(c) the places in Ujjain district, where wireless communication system was set up with date, and the places where the said system is working at present ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) 56446 persons are on the waiting list for telephone connections in Madhya Pradesh as on 31.10.95. District-wise detail is given in the enclosed statement-I.

(b) Most of this waiting list is likely to be cleared by 31st March 1996. However National Telecom Policy envisages provision of Telephones on demand through out the country including M.P. by 1997.

(c) The detail is given in the enclosed statement-II.

STATEMENT-I

District-wise Detail of waiting list in Madhy. Pradesh as on 31-10-95

Sl.No.	District	Waiting List
1.	Balagha	80
2.	Bastar	443
3.	Betul	386

Sl.No.	District	Waiting List
4.	Bhind	250
5.	Bhopal	6795
6.	Bilaspur	3361
7.	Chhatarpur	667
8.	Chhindwara	514
9.	Damoh	304
10.	Datia	730
11.	Dewas	1219
12.	Dhar	316
13.	Durg	6072
14.	Guna	805
15.	Gwalior	3740
16.	Hoshangabad	883
17.	Indore	7783
18.	Jabalpur	3190
19.	Jhabua	0
20.	Khandwa	459
21.	Khargone	339
22.	Mandla	48
23.	Mandsaur	901
24.	Morena	426
25.	Narsinghpur	200
26.	Panna	175
27.	Raigarh	328
28.	Raipur	3819
29.	Raisen	664
30.	Rajgarh	77
31.	Rajnandgaon	672
32.	Ratlam	788
33.	Rewa	2111
34.	Sagar	800
35.	Sarguja	777
36.	Satna	1850
37.	Sehore	324
38.	Seoni	93
39.	Shahdol	711
40.	Shajapur	110
41.	Shivpuri	1048
42.	Sidhi	247
43.	Tikamgarh	326
44.	Ujjain	1312
45.	Vidisha	303
	MP	56446

STATEMENT II*Details of Wireless Systems (MARR) in Ujjain District*

Sl. No.	Place	Date of Wkg
1.	Badnagar	10.12.92
2:	Ujjain	10.03.94
3.	Ghatia	16.03.94
4.	Nagda	28.02.92
5.	Makdone	13.03.94
6.	Jharda	15.03.94
7.	Mahitpur	24.12.92
8.	Tarana	04.01.93
9.	Khedakhajuria	11.03.95
10.	Dongarkheda	22.03.95
11.	Kanardi	07.04.95
12.	Tilwad	24.03.95
13.	Panbihar	14.03.95
14.	Ramgarh	15.03.95
15.	Jahangirpur	27.03.95
16.	Kharsod Khurd	28.03.95
17.	PiPLYa Raghav	16.03.95
18.	Badkumed	20.03.95

PROPOSED IN 1995-96

1. Ambodia
2. Lekoda
3. Datana-Matana
4. Dwarkadhish

*[English]***HPCL - Exxon Joint Venture**

627. SHRI R. SURENDER REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Hindustan Petroleum Corporation Limited (HPCL) has recently decided to establish a joint venture unit with the US-based oil major Exxon ;

(b) if so, the details thereof and the activities to be covered thereunder;

(c) whether any Memorandum of Understanding has been signed between the HPCL and Exxon;

(d) if so, the details of the terms thereof;

(e) whether the aforesaid joint venture is likely to help in reducing the growing waiting list for domestic LPG connections; and

(f) if so, the extent thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a). Yes, Sir.

(b) The proposed Joint Venture Co. will study and pursue the development of infrastructure such as import terminals, tankage, bottling plant(s), distribution facilities, etc. to be used for parallel marketing of LPG. The Joint Venture Co., will also study the feasibility to develop retail fuels business by building new and modernising existing service station to international standard.

(c) Yes, Sir.

(d) Salient features of the MOU are as given below :

(1) To study and pursue the development of infrastructure for import of LPG at port locations including storage and distribution facilities.

(2) To study the feasibility to import, manufacture and/or market additional ranges of petroleum products in India as and when permitted by Government of India.

(3) M/s. EXXON and HPCL will each hold 50% of the equity of the JVC.

(4) JVC's facilities will be designed, constructed and operated to meet HPCL and ESSO standards.

(e) and (f) Yes, Sir, the proposed JVC is expected to help reduce the growing waiting list for domestic LPG connections, when commissioned.

*[Translation]***Telephone Bills**

628. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of complaints regarding overbilling of telephones during the last three years;

(b) the details of action taken thereon;

(c) whether the General Managers have taken corrective action in all cases as per the instructions of the Government; and

(d) if not, the action taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of overbilling complaints received during the last three years is as under :—

Year	No. of complaints
1992-93	248241
1993-94	249336
1994-95	204535

(b) The complaints of Overbilling are examined thoroughly from all aspects (including clerical and technical) as per laid down procedure. In case of clerical error the bill is corrected immediately. In other cases, the fault records, exchange equipment and the outdoor plant are checked. The subscriber's calling pattern is also verified with reference to his previous record and the observation report.

After considering all these aspects a decision is taken on the complaint and suitable rebate is allowed to the subscriber, if found justified.

(c) Yes, Sir.

(d) Does not arise.

[English]

Orange Cards to NRIS

629. SHRI GURUDAS KAMAT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are considering the concept of an Orange Card for Non-resident Indians; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) Facts are being ascertained and will be laid on the Table of the House.

[Translation]

Telephone Connections in U.P

630. SHRI RAM PUJAN PATEL :

SHRI SATYA DEO SINGH :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of telephone connections provided and persons still on the waiting list separately in U.P., district-wise; and

(b) the steps taken or proposed to be taken by the Government to clear the waiting list ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The total number of telephone connections provided and persons still on the waiting list, District-wise as on 31.10.95 is given in the enclosed statement.

(b) A target of providing 195200 lines has been fixed for 1995-96, subject to availability of equipment and other material resources in time. It is expected that telephones to most of the applicants at present in waiting list will be provided by March 1996. However, the National Telecom Policy, 1994 envisages to provide telephones practically on demand by 1997 all over the country including U.P.

STATEMENT

Sl. No.	District	Total No. of Telephone provided upto 31-10-95	Persons still on the waiting list
1.	Agra	40992	10138
2.	Azamgarh	3943	1869
3.	Aligarh	14763	6044
4.	Almora	5453	1034
5.	Ambedkar Nagar	2281	45
6.	Allahabad	30888	5956
7.	Bareilly	12639	2296
8.	Bijnore	6831	1582
9.	Barabanki	4132	480
10.	Banda	4871	730
11.	Ballia Incl. Ghazipur	5903	1349
12.	Dehradun	21735	10096
13.	Farrukhabad	6020	1576
14.	Faizabad	4998	770
15.	Ghaziabad	96386	15147
16.	Gorakhpur incl. Maharajganj	15230	3681
17.	Gonda incl. Bahraich, Basti & Siddarth Nagar	11112	1950
18.	Hardoi	2184	375
19.	Hamirpur	2033	10
20.	Itawa	3908	889
21.	Jhansi	10407	6166
22.	Jalauna	2752	1131
23.	Kanpur incl. (Kanpur-R, Unnae)	80528	10203
24.	Lalitpur	2286	387
25.	Lakhimpur	4217	319
26.	Lucknow	64098	17730
27.	Mathura	16829	3188
28.	Meerut	47010	2594
29.	Moradabad	18196	3936
30.	Muzaffar Nagar	19362	2703
31.	Mainpuri	4282	433
32.	Mahoha	803	62

Sl. No.	District	Total No. of Telephone provided upto 31-10-95	Persons still on the waiting list
33.	Mau incl. Deoria & Padrauna	8289	1435
34.	Mirzapur incl. Sonebhadra & Jaunpur	9993	2120
35.	Nainital	17092	5274
36.	Rampur	9603	915
37.	Sri Nagar Garhwal	10051	891
38.	Saharanpur	28769	6044
39.	Shahjahanpur	4440	NIL
40.	Sitapur	4498	158
41.	Sultanpur incl Raebareli, Fatehpur & Pratapgarh	11883	2732
42.	Varanasi	40909	5602

[English]

Officials Drowned in Reservoir

631. SHRI AMAR ROYPRADHAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "2 CWC officials among 5 drowned in reservoir" appeared in THE 'Hindustan Times' dated October 18, 1995;

(b) if so, the facts thereof;

(c) whether any Enquiry Committee has been constituted to find out the lapses so that such incidents are not repeated in future;

(d) if so, the outcome thereof;

(e) the action taken/proposed to be taken by the Government against guilty officials for such lapses; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V.RANGAYYA NAIDU) : (a) and (b) Yes, Sir. A team of officers of Central Water Commission and Irrigation Department of the State Government of Rajasthan were on inspection of the upstream face of the damaged portion of Parbati Dam near Dholpur in Rajasthan on 16.10.95. During inspection, the boat carrying Shri L. Annamalai, Deputy Director, and Shri R.S. Randhawa, Extra Assistant Director, Central Water Commission, alongwith other officials of the Government of Rajasthan met with an accident due to capsizing of the

boat in the reservoir of the Dam. Shri Annamalai and Shri Randhawa along with three other officials of the State Irrigation Department died due to drowning.

(c) to (f) The Government of Rajasthan have appointed the Additional District Magistrate, Dholpur, to conduct a Magisterial enquiry in the matter. The outcome of the enquiry and further precautionary measures to be taken to prevent such cases would be known only after the enquiry report is submitted. However, officers of the Central Water Commission involved in similar types of jobs have been instructed to carefully look into safety arrangements available before undertaking such inspections.

[Translation]

Joint Venture with Indian Firms

632. SHRIMATI SHEELA GAUTAM :

SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have floated global tenders for setting up joint ventures in collaboration with the Indian firms for exploration and production of petroleum products;

(b) if so, the details of the companies which have expressed their willingness to set up joint ventures in collaboration with the Indian firms;

(c) whether Oil and Natural Gas Corporation has been totally ignored in this regard ; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Government of India had in March 1995 invited offers for Joint Venture Exploration Programme wherein both Indian and foreign companies were invited to bid for 28 blocks.

Prior to this Govt. of India had in 1992 and 1993 offered a total of 19 medium sized fields for development by Indian and foreign companies under Joint Venture arrangements.

(b) The name of companies are given in the statement annexed.

(c) No, Sir. In case of Joint Venture Exploration Programme the successful company/ consortium would form an un-incorporated joint venture with ONGC/OIL wherein participating interest of ONGC/OIL will be between 25-40%. As regards contracts for development of medium sized fields, ONGC has 40% participating interest.

(d) Does not arise in view of part (c) above.

STATEMENT

FIRST OFFER

MEDIUM SIZED FIELDS

Foreign Companies

1. Vaalco Energy Inc., USA.
2. Hyundai Heavy Industries Co. Ltd. South Korea.
3. BHP Petroleum (India) Inc., Australia.
4. Occidental International Exploration & Production Co. USA.
5. Petronas Carigali Overseas, Malasia.
6. Olympic Oil & Gas Corporation, USA.
7. Grasso Production Management Inc., USA.
8. Enron Exploration Co. USA.
9. Command Petroleum N.L., Australia.
10. China Petroleum Technology & Development Corp., Peoples' Republic of China.
11. Walter International, Inc., USA.
12. Nuevo Energy Co., USA.
13. Mosbacher International, Inc., USA.
14. International Petroleum Corp., Bermuda.
15. Compagnie Geofinanciers, France.
16. AMEC Process & Energy International Ltd., UK.
17. McKenna Engineering & Equipment Co., USA.
18. American Eagle Electronics Systems, USA.
19. Nowasco Well Service Ltd., Canada.
20. Jayish (London) Limited, UK.
21. Marubeni Corporation, Japan.

Indian Companies

1. Tata Petrodyne (P) Ltd., New Delhi.
2. Essar Oil Ltd., Bombay.
3. Hindustan Oil Exploration Co. Ltd., Baroda.
4. Reliance Industries Limited, Bombay.
5. Videocon International Limited, Aurangabad, Maharashtra.
6. Enpro Services India (P) Limited, New Delhi.
7. Bombay Offshore Supplies & Services Ltd., Bombay.

8. Kalyani Steels Limited, Pune, Maharashtra.
9. Torrent Exports Limited, Ahmedabad.
10. Gujarat State Petrochemicals Corp. Limited, Ahmedabad.
11. Gujarat Power Corp. Ltd., Ahmedabad.
12. Sijoon Consultants (P) Limited, Ahmedabad.
13. Allied Engineers, New Delhi.

SECOND OFFER

Foreign Companies

1. Omimex Energy, USA.
2. Bechtel Energy, USA.
3. Narayan Consultants, Canada.
4. Clyde Expro Plc., UK.
5. Samson International, USA.
6. Compagnie Geofinanciere, France.
7. China Petroleum Technology Development Corp., Peoples' Republic of China.
8. Joshi Technologies, USA.
9. BNG Holdings, Canada.
10. Ruspetrol, USA.
11. Berry Creek Resources Inc., Canada.
12. Santa Fe Energy, USA.
13. Premier Oil, Singapore.
14. Cross Roadland Plc., UK.

Indian Companies

1. Gujarat State Petrochemicals Corp. Ltd., Ahmedabad.
2. Gujarat Filaments Ltd., Baroda.
3. Mardia Chemicals Ltd., Ahmedabad.
4. Dewan Chand Ram Saran Industries (P) Ltd., Bombay.
5. Jindal Drilling & Industries Ltd., New Delhi.
6. Essar Oil Ltd., Bombay.
7. Reliance Industries Ltd., Bombay.
8. Enpro Services India (P) Ltd., New Delhi.
9. Geoenpro India Ltd., New Delhi.
10. Tata Petrodyne (P) Ltd., New Delhi.
11. Larsen & Toubro, Bombay.

12. Hindustan Electro Graphites Ltd., New Delhi.

JOINT VENTURE EXPLORATION PROGRAMME

Foreign Companies

1. Tullow Oil Plc., Ireland.
2. Joshi Technologies Inc., USA.
3. Okland International, USA.
4. Polish Oil and Gas Company, Poland.
5. Midcon Offshore Inc., USA.
6. Drilling Exploration and Operating Co., USA.
7. Arakis Energy Corp., Canada.
8. Global Oil and Gas Development Corp., Canada
9. Jerez Investments, Canada.
10. Niko Resources, Canada.

Indian Companies

1. Assam Company Ltd., Calcutta.
2. Reliance Industries Ltd., Bombay.
3. Essar Oil Ltd., Bombay.
4. Larsen & Toubro Ltd., Bombay.
5. Mesco Petrochemicals Ltd., New Delhi.
6. European Software Alliance Ltd., Kanpur.
7. Shiv-vani Drilling Company, New Delhi.
8. Enpro India Ltd., New Delhi.
9. Geoenpro Petroleum Ltd., New Delhi.
10. Duncan Macneill Petroleum Ltd., Calcutta.
11. Gontermann Peipers (India) Ltd., Calcutta.
12. Interlink Petroleum Ltd., Baroda.

[English]

Drilling of Oil

633. SHRI HARILAL NANJI PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether any drilling operations have been undertaken for oil in Gujarat during the last three years;

(b) if so, the details of the places; and

(c) the outcome thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) and (c) During the last 3 years (1.4.92 to 31.3.95) drilling for hydrocarbons was carried out in the following areas/fields in the State of Gujarat :

Jotana, Langhnaj, Bechraji, Lanwa, Linch, Mewad, Nandasan, Subhasan, Dhinoj, Khambel, Santhal, Balol, Brahmanwada, Chandrora, Mansa, Warosan, Unawa, Gamij, Kalol, Limbodra, Jeevanpura, Motera, Nandej, Nawagam, Kadi, Indrora, Viraj, Ahmedabad, Halisa, Miroli, Kheda, Ambliala, Sanand, Wadu, Paliyad, Wasna, Padra, Kathana, Akholjuni, Mitrampura, Vaso, Borsad, Siswa, Gambhira, Gajera, Ankleshwsr, Dabka, Gandhar, Jambusar, Dahej, Jhagadia, Jhenor, Kim, Kosamba, Matar, Nada, Olpad, Pakhajan, Palej, Sajod, Shuklatirth, Takamara, Tankari, Diyan, Lodhika.

Drilling in the above areas during the last three years has led to accretion of 99.94 MMT of initial oil Inplace (oil and oil equivalent of gas) in Gujarat state besides maintaining the desired production levels.

[Translation]

Programme for Non-Residential Indians.

634. SHRIMATI KRISHNENDRA KAUR (DEEPA) :

SHRI MAHESH KANODIA :

SHRI BRIJ BHUSHAN SHARAN SINGH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Doordarshan has discontinued the service started particularly for the Non-resident Indians;

(b) if so, the reasons therefor;

(c) whether the Government propose to revive the above service; and

(d) if so, the time by which it is likely to be restarted ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (d). No, Sir. Doordarshan India, the international channel of Doordarshan which was earlier being telecast from the Asiasat 1 satellite is, after a short break in September-October, now available on the PAS 4 satellite from 9 A.M. to 12 Noon IST (Monday to Friday).

[English]

Oil Projects/Schemes

635. SHRI DILEEP BHAI SANGHANI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given to unstarred Question No. 255 on 8th December, 1994 regarding oil projects/schemes and state :

(a) the details of oil projects/schemes cleared by the Union Government till date

(b) the details of projects/schemes still pending clearance; and

(c) the time by which these are likely to be cleared ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The undermentioned oil projects/schemes have since been approved by the Government :-

- (i) Commercialisation in Insitu Combustion at Balol (Main) of Oil & Natural Gas Corporation.
- (ii) Application of Insitu Combustion of Santhal Phase-II of Oil & Natural Gas Corporation.
- (iii) Bharat Petroleum Corporation Limited (BPCL)'s Joint Venture with Gujarat Gas Company Ltd., for developing infrastructure for handling of petroleum products.
- (iv) Under the first offer for development of discovered oil and gas fields in Gujarat, contracts have been signed with the private companies as per the details given below :-

Name of Company	Field
Solan Exploration Technology Ltd. New Delhi.	Indore, Bakrol, Lohar
Larsen & Toubro, Bombay Joshi Technologies, USA.	Dholka, Wavel
Interlink Geofizika, Baroda	Baola
HOEC, Baroda-Petrodyne, USA, GSPCL, Ahmedabad.	Asjol

(b) and (c) : The remaining projects are at various stages of process for approval. It is, however, not possible to indicate at this stage the precise time by which these projects/schemes would be cleared.

Misuse of Funds

636. SHRI DHARMANNA MONDAYA SADUL : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are aware that the funds meant for poors under various welfare schemes have been misused during the recent years:

(b) if so, the details thereof during the last three years; and

(c) the action taken/proposed to be taken by the Government in this regard ?

STATEMENT

The Details of Complaints Received During Last Three Years Against NGOs Receiving Grants-in-Aid From Ministry of Welfare Regarding Misuse of Funds & Action Taken Thereon

S. No.	Name of the Organisation	Year	State	Action Taken
1.	2.	3.	4.	5.
1.	Akhil Bhartiya Adivasi Vikas Parishad, New Delhi (Branch Unit, Bankura. W.B.)	1993-94	W.B.	The complaint was got enquired into by Director, National Commission for SCs/STs, Calcutta. The Inspecting Officer in his report had not pointed out any specific case of misappropriation. However, the

MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) to (c) Ministry of Welfare is implementing a number of schemes/programmes for the welfare of the poor relating to Scheduled Castes, Scheduled Tribes, OBCs, and Minorities through the State Governments and also the NGOs. Complaints have been received regarding misuse of funds by NGOs receiving grant-in-aid from this Ministry. The details of the complaints received during the last three years and the action taken thereon are given in the enclosed statement.

After in-depth monitoring and discussion of various programmes of this Ministry particularly relating to Scheduled Castes and Scheduled Tribes, it has come to the notice that funds released are not being promptly and properly passed on to the implementing agencies and proper utilisation of the same is also not being ensured by some of the State Governments. For instance it came to the notice in October, 1994 that Rajasthan SC and STs Finance and Development Cooperative Corporation advanced Rs. 20 crores meant for SC development to Rajasthan State Electricity Board. On receiving the information of diversion of Rs. 20 crores by Rajasthan SC and STs Finance Development Cooperative Corporation to Rajasthan State Electricity Board, further release of SCA to SCP for 1994-95 to the State Government was stopped and the State Government was asked to clarify the position of utilisation of the funds. The State Government of Rajasthan confirmed that the State SC and STs FDCC had advanced the said amount to the State Electricity Board in April, 1994 and the Electricity Board returned said amount to the Corporation in October, 1994. As per the latest information furnished by the State Government the entire amount has now been utilised by the State SC and STs FDCC for the development of SCs.

Similarly, it came to the notice of the Government that Bihar Government has not utilised Rs. 70.50 crores released to it as SCA to SCP during the period 1990-91 to 1993-94. Release of SCA to SCP to Government of Bihar was stopped from 1994-95. The State Government was asked to release the entire amount of unutilised balance lying in state Civil Deposits, to the implementing agencies which are implementing various welfare and development schemes for SCs. The State Government was also informed that no further grant under SCA to SCP would be provided till they utilise the entire amount for the development of SCs.

S. No.	Name of the Organisation	Year	State	Action Taken
1.	2.	3.	4.	5.
				report mentioned that out of the approved amount of Rs.6,31,170. Rs.3,37,623/- was spent for the construction of school building. The Ministry asked for clarification from the organisation on the point made by the Inspection officer in his report. The organisation has since replied that the building has been fully constructed and the funds utilised. The Ministry has requested Director, National Commission for SCs/STs, Calcutta to conduct a fresh inspection in the light of the clarifications given by the organisation. Further grant has not been released.
2.	Akhil Bhartiya Adivasi Vikas Parishad, New Delhi (Branch Unit, Gujarat)	1993-94	Gujarat	The gist of the Inspection Report was conveyed to the Organisation and reply received from them was examined. Based on the reply by the organisation, the State Govt. was requested to conduct inspection once again and send their report. Working of one Balwadi was found to be satisfactory and grant in respect of that balwadi was released.
3.	Iswar Saran Ashram, Allahabad U.P.	1994-95	U.P.	The Government of U.P. has been requested to conduct the enquiry as major portion of the complaint related to financial assistance given by the State Government.
4.	Sarvajanic Sikshonayan Sansthan, Hardoi.	1994-95	U.P.	The complaint has already been enquired to by the Govt., of India. Later the complainant has withdrawn the complaint.
5.	Swargiya Tapaswar Ram Kalyan Samiti Mau, U.P.	1994-95	U.P.	The complaint is being examined.
6.	Mukti Sangram Sangh, Delhi,	1995-95	Delhi	The organisation has been asked to rectify the irregularities in the payment of stipend and training materials to the trainees.
7.	Shoshan Unmoolan Parishad, Delhi.	1994-95	Delhi	As per the preliminary enquiry conducted, the complaint was found false.
8.	Samaj Seva Sangh, Delhi.	1994-95	Delhi	The Matter has been referred to Government of NCT of Delhi.
9.	Prakasam Zila Balaheena Vargaba Colony, Varla Seva Sansthan, Prakasam A.P.	1994-95	A.P.	Enquiry was conducted by this Ministry and the complaint was found false.
10.	People's Organisation for Welfare Employment and Rural Development, Bhubaneshwar, Orissa.	1994-95	Orissa	In connection with the allegations against the organisation case no. 20 dated 16.2.1995, U/S 468/406/477-A/34 IPC has been registered in the Kamakhyanagar P.S. in Orissa & is under investigation. As per the request of the State Government further grants have not been released.
		1995-96		
				—NIL—

Sky Radio Service

637. SHRI RAJENDRA AGNIHOTRI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether the Government have launched sky radio service recently;
- (b) if so, the details thereof; and
- (c) the areas covered under this scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c) The 20 channel Sky Radio Service of All India Radio has been in operation since 1st April, 1994. This service uses the spare spectrum capacity of Doordarshan satellite television service. The regional programme's broadcast by most of the state capital stations are being uplinked through satellite so as to make them available throughout the country alongwith the satellite channels of Doordarshan. The programmes on these channels can now be heard throughout the country in the FM band. People owning a direct reception set for satellite television reception as well as cable television operators throughout the country can receive these programmes on their FM receivers with the help of a small gadget.

Agitation by Nurses.

638. SHRI GEORGE FERNANDES :

SHRI SURENDRA PAL PATHAK :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether attention of the Government has been drawn to an agitation by Nurses all over the country protesting against their being depicted in a bad light in films;
- (b) whether Association of Nurses has also represented in this regard ;
- (c) if so, details thereof; and
- (d) the action taken by the Government to deal with the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a), (b), (c) and (d) : Com complaints were received from various associations of nurses stating that the nurses were shown in a bad light in the certified film DIL KA DOCTOR (Hindi). In accordance with the relevant provisions of the Cinematograph Act 1952 Government remanded the film to the Central Board of Film Certification for re-examination. The Board has, after re-examination, ordered the deletion of the objectionable portions in the film.

*[Translation]***Petrol Retail Outlets**

639. DR. P.R. GANGWAR :

SHRI RAM BADAN :

Will the Minister of Petroleum and Natural Gas be pleased to state : (a) the number of petrol retail outlets and LPG agencies allotted during the year 1995; till date; State-wise ;

(b) the quota fixed for SCs/STs, backward classes and freedom fighters etc.; and

(c) the criteria of priority adopted in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) : As per the existing policy, majority of dealerships/distributorships are allotted as per prescribed procedure of inviting applications through advertisement and selection by the Statewise/Regionwise Oil Selection Boards on the basis of suitability and competence of candidates. A few dealerships/distributorships are allotted as compassionate grounds under discretionary powers of the Government. For the selections made through OSBs, reservation has been provided as under :

SC/ST	-	25%
Defence	-	7-1/2%
PH	-	7-1/2%
FF	-	3%
Outstanding Sports -		
persons	-	2%
Open	-	55%

Accordingly, during the period January-October, 1995, 419 retail outlet dealerships and 307 LPG distributorships were allotted all over the country.

New Doordarshan Kendras

640. SHRI KESHRI LAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) the number of new Doordarshan Kendras scheduled to be set up during the year 1994-95, State-wise; and
- (b) the places in which Doordarshan Kendras have been opened during the above period, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) 13 Programme Production centres and 325 transmitters, as per the State-wise numbers given in the enclosed statement - I of varying powers had been targeted

for completion during 1994-95 subject to availability of resources and other infrastructural facilities.

(b) Statewise details of projects completed during 1994-95 are given in the enclosed statement - II.

STATEMENT - I

Number of TV projects proposed to be set up during 1994-95

State/U.T.	HPTs	LPTs/VLPTs	PPCs
Andhra Pradesh	2	31	-
Arunachal Pradesh	-	6	1
Assam	-	8	-
Bihar	-	13	3
Gujarat	-	18	-
Haryana	-	2	-
Himachal Pradesh	1	23	1
Jammu & Kashmir	1	14	-
Karnataka	-	15	1
Kerala	1	5	0
Madhya Pradesh	-	19	1

Maharashtra	-	20	-
Manipur	1	2	-
Meghalaya	-	1	-
Mizoram	1	2	1
Nagaland	1	2	-
Orissa	-	32	-
Punjab	-	-	-
Rajasthan	2	31	-
Sikkim	1	3	-
Tamilnadu	1	15	1
Tripura	-	3	-
Uttar Pradesh	1	36	1
West Bengal	-	5	2
Andaman & Nicobar Island	-	4	1
Delhi	-	-	-
Chandigarh	-	-	-
Dadar & Nagar Haveli	-	1	-
Pondicherry	-	1	-
	13	312	13

STATEMENT - II

TV PROJECTS SET UP DURING 1994-95

State / U.T.	HPT	LPT	Locations VLPT	PPC
Andhra Pradesh		Alagadda Bheemavaram Hindpur Kavali Kuppam Madnapalli Medak Nagar Karnul Nirmal Eamangannur Vizag Vistg Madhxra Mandassa Tandur Wanaparthu	Sriselam Icchapuram Paderu	
Arunachal Pradesh		Itanagar (DD-II)		
Assam		Biongaigaon Haflong		

State / U.T.	HPT	LPT	Locations VLPT	PPC
Bihar		North Lakhimpur Guwahati (DD-II) Aurangabad Godda Gumla Hazaribag Lohardaga Nawada Raxaul		Muzafarpur
Gujarat	Ahmedabad (DD-2)	Gandhinagar (DD-II) Dharangadhra Mahuva Mangrol (Juna) Rapar Palitana Sanjeli Dandi Khambat	Devgadh-Baria	
Haryana		Meham Rewai		
Himachal Pradesh	Shimla	Shimal (DD-II)	Ajhu Fort	
Jammu & Kashmir		Riasi Srinagar (DD2) Jammu (DD2) Srinagar (Kashmir Channel)	Dawar Samba Poonch	
Karnataka		Gangavati Mudigeri Pavagada Ramadurg Banglore (DD2)	Sakleshpur	Gulbarga
Kerala	Calicut (Int. Set Up)	Punalur Trivandrum (DD2)		
Madhya Pradesh		Alirajpur Datia Bijaipur Lahar Bhopal (DD2) Ujjain	Parasia	
Maharashtra		Akluj Chiplun Hinganghat Kankauli Sangamner Umerga Morshi Wani	Junnar Karjat Chikaldhara	

State / U.T.	HPT	LPT	Locations VLPT	PPC
Orissa	Cuttack (DDII)	Baudh Lutherpunk Nuapara Pallahara Rairangpur Redhakhol Telcher Paradeep ATH Mallik Bhuban G. Udaigiri Bhubaneshwar (DD-II) Malkangiri Banapur Baligurha Narsinghpur Khandapara Raj Ranapur	Patnagarh Bonai	
Punjab		Jalandhar (DD-II)		
Rajasthan		Chirawa Baran Basava Bhadra Ratangarh Rawatsar Sridungargarh Sujangarh Gangapur (Sawai) Nokha Jaipur (DD-II) Kota (DD-II)	Amet Chaumahla Deogarh Kumbhalgarh Rajgarh (Alwar)	
Sikkim	Gangtok	Gangtok (DD-II)		
Tamilnadu	Rameshwaram (Interim)	Arcot Rajapalayam Udagamanbalam Puddukkottai	Madras (II Channel)	
Uttar Pradesh	Mau	Champawat Kotdwar Muhammadabad Sikanderpur Etah		
West Bengal		Ranaghat		
Delhi		Lok Sabha Rajya Sabha		
Chandigarh		Chandigarh (DD2)		
Pondicherry		Karaikal		
Lakshadweep		Kavaratti	Kavaratti (DD-II)	

Flood Control

641. SHRI RAM PAL SINGH : Will the Minister of WATER RESOURCES be pleased to state :

- (a) whether the Union Government have formulated any scheme to control flood in Uttar Pradesh; and
(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) The planning and execution of flood control schemes are primarily the responsibilities of the State Governments. The Centre renders assistance in works that are technical and promotional in nature.

Comprehensive plans for flood management covering short term and long term measures for all the rivers causing floods in Uttar Pradesh have been prepared by the Ganga Flood Control Commission. These have been sent to the State Government for formulating individual schemes after carrying out detailed ground surveys and investigations.

[English]

Persons Branded as Accused by D.P.

642. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the number of persons branded as accused for crimes by Delhi Police during each of the last three years;
(b) the percentage of accused persons finally convicted during the said years;
(c) whether the Government have conducted any study of low rate of conviction; and
(d) if so, the findings thereof and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The total number of persons arrested and convicted and the percentage of convictions under various heads of crime during the last three years is as under :-

Year	Number of persons arrested	Number of persons convicted	Percentage of convictions
1992	53966	13267	24.6%
1993	56525	13423	23.7%
1994	56201	10587	18.8%

(c) Yes, Sir.

(d) The primary causes for low conviction rate have been identified as :-

- (i) Delayed investigation due to non-availability of technical opinion.

- (ii) courts are over-burdened with a large backlog of cases, resulting in delayed trial leading to inaccuracies in eyewitness accounts.

Several steps have been taken up to improve the quality of investigation and prosecution :

- (i) A separate Forensic Science Laboratory has been set up for Delhi Police.
(ii) In important cases recourse is taken to advanced scientific techniques like DNA-Finger printing at the Centre for Cellular and Molecular Biology, Hyderabad etc. as an aid to investigation.
(iii) The number of Courts/Special courts has been increased.
(iv) A very substantial increase has been allowed in the number of Public Prosecutors.

Telephone Services in Jaipur

643. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of COMMUNICATIONS be pleased to state :

- (a) the justification for increasing the telephone rent from Rs. 245 to Rs. 360 without increasing the number of free calls in Jaipur, Rajasthan;
(b) the improvement brought in telephone service and additional facilities provided to the telephone subscribers of the Jaipur city as a result of the enhancement in the rent;
(c) whether the Department of Telecommunication propose to withdraw the increase made in telephone rent; and
(d) if not, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The telephone rentals are based on the equipped capacity of the telephone exchange system. The increase of telephone rent in Jaipur is due to increase in the exchange system capacity of Jaipur Telephones. The number of free calls is fixed irrespective of the size of the exchange system and is not related to the rentals charged.

- (b) The enhancement of rent is based on the increase in equipped capacity of the exchange system, providing access to a larger number of subscribers.
(c) No, Sir.
(d) The reasons have been stated in 'a' above.

Purchase of Helicopters

644. SHRI SHAILENDRA MAHTO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether several oil companies have purchased helicopters during the last three years;

(b) if so, the details thereof alongwith their cost, dates of purchase and the companies for which these have been purchased;

(c) whether some of the above helicopters have gone out of order;

(d) if so, the number thereof and the amount spent on their maintenance and repairing during the above period; and

(e) the steps taken by the Government to ensure that these helicopters are not misused ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) to (e) Do not arise.

Telephone Connections

645. SHRI V. DHANANJAYA KUMAR :

SHRI BRISHIN PATEL :

SHRI PANKAJ CHOWDHARY :

SHRI BRIJ BHUSHAN SHARAN SINGH :

SHRI NAWAL KISHORE RAI :

DR. LAL BAHADUR RAWAL :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a large number of consumers have been waiting since long, specially in the rural parts of the country, to get new telephone connections;

(b) if so, the reasons therefor; and

(c) the future plans to provide new telephone connections expeditiously and by what time new connections would be given on demand throughout the country ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) No, Sir. In the rural parts of the country, telephone connections are given practically on demand except some cases, where it may be delayed due to resource constraints.

(c) National Telecom. Policy 1994 envisages the provision of telephone connections on demand throughout the country including rural parts by 1997. For this purpose, participation of the private sector is also being allowed to provide basic telephone services.

Linking of Rivers

646. SHRI SANDIPAN BHAGWAN THORAT : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Maharashtra has submitted any project to the Union Government for linking of Bhima and Sina rivers in the state;

(b) if so, the total cost thereof;

(c) the steps taken by the Union Government in this regard;

(d) the time by which the said project is likely to be completed; and

(e) the share of the Union Government therein ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) to (e) Do not arise.

Joint Venture for Oil Exploration

647. DR. VASANT NIWRUTTI PAWAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is any proposal to promote private sector joint venture in oil exploration;

(b) if so, the reasons thereof and

(c) the expected investment during the current plan under this proposal ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Government of India has in March 1995 offered 28 blocks under the Joint Venture Exploration Programme to private companies for exploration of oil and gas.

(b) The main reasons are

- technology would be upgraded through the induction of state-of-the-art technology companies.
- additional resources from the private sector would be deployed in exploration activities with the aim of adding to country's hydrocarbon reserves.

(c) Total investment will depend on the number of contracts signed and the quantum of work committed to in each of these contracts.

[Translation]

Reservation in Services in Madhya Pradesh

648. SHRI RAM VILAS PASWAN : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government have received any proposal from the State Government of Madhya Pradesh for inclusion of the provision of 69% reservation in Madhya Pradesh Government services in the Ninth Schedule to the Constitution;

(b) if so, whether the Union Government propose to bring a Constitution Amendment Bill in this regard; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) A proposal has been received from the State Government of Madhya Pradesh for providing reservation in excess of 50%.

(b) and (c) The matter has been examined and further clarification have been sought from Government of Madhya Pradesh which are still awaited.

[English]

Supply of Petrol, Diesel and Kerosene

649. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the demand and supply of petrol, diesel and kerosene during 1992-93, 1993-94 and 1994-95 State-wise;

(b) the quantity of above items being supplied at present, State-wise;

(c) whether the Union Government have received any request from the State Government to increase the quota of above items; and

(d) if so, the action taken by the Union Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The State-wise consumption of petrol, diesel and kerosene during 1992-93, 1993-94 and 1994-95 is given in the enclosed statement-I.

(b) The quantities of the above items consumed in the States during the period April-October, 1995 are given in the enclosed statement II.

(c) to (d) Petrol and diesel are not allocated products and their demand is met in full all over the country. Kerosene is an allocated product. Requests are received from State Government for additional allocation of kerosene from time to time. However, on account of constraints of product availability, foreign exchange and heavy subsidy involved, it is not possible to meet the full demand of the States. Never-the-less, the allocations of kerosene have been increased by 3% for the country as a whole during the year 1993-94, 1994-95 and 1995-96 over the previous years.

STATEMENT I

State-wise Consumption of Petroleum Products for 1992-93, 1993-94 and 1994-95

(Fig. in TMTs)

States/Union Territory	1992-93			1993-94			1994-95 (Prov.)		
	MS	SKO	HSD	MS	SKO	HSD	MS	SKO	HSD
Jammu & Kashmir	36	96	167	46	104	184	43	108	202
Punjab	219	328	1315	247	327	1442	287	341	1605
Rajasthan	136	268	1487	146	286	1640	167	306	1796
Uttar Pradesh	340	928	3187	360	976	3363	367	1022	3615
Haryana	116	153	945	123	157	1077	134	160	1215
Himachal Pradesh	23	37	122	25	38	136	24	36	144
Chandigarh	33	21	40	37	22	45	38	20	51
Delhi	363	237	810	375	238	840	408	240	929
Assam	53	253	337	51	255	346	53	260	359
Manipur	9	21	23	9	22	21	9	22	23
Meghalaya	15	16	75	16	17	73	16	16	79
Nagaland	11	11	22	10	11	23	11	11	25
Tripura	6	22	31	5	21	29	6	22	32
Arunachal Pradesh	10	13	43	12	13	51	14	13	52
Mizoram	5	7	15	6	7	15	5	7	17
Bihar	134	472	1376	136	511	1329	144	559	1458
Orissa	56	157	504	59	175	534	63	205	578
West Bengal	142	750	1424	144	762	1404	150	782	1507
Sikkim	3	6	6	3	6	6	3	6	7
Andaman & N. Bar	2	4	37	2	4	43	2	5	40

States/Union Territory	1992-93			1993-94			1994-95 (Prov.)		
	MS	SKO	HSD	MS	SKO	HSD	MS	SKO	HSD
Goa	25	27	126	27	27	141	28	29	167
Gujarat	278	783	1570	310	790	1772	327	806	1920
Madhya Pradesh	164	377	1386	174	405	1487	187	441	1649
Maharashtra	555	1503	2789	582	1523	2970	629	1518	3227
Dadra & N.H.	2	4	13	2	3	17	3	3	25
Daman & Diu	2	5	5	2	5	5	2	4	7
Andhra Pradesh	225	582	2106	242	591	2191	270	598	242
Kerala	144	266	803	157	270	960	174	273	105
Tamil Nadu	244	662	2144	262	666	2233	291	671	244
Karnataka	232	452	1275	252	452	1388	275	459	1518
Lakshadweep	—	0.3	4	—	0.3	3	—	0.4	1
Pondicherry	9	14	95	9	15	98	10	15	88

STATEMENT II

State-wise Consumption of MS, SKO and HSD During April – October, 1995–96 (Provisional)

(FIG. IN TMTs)

States/Union Territory	MS	SKO	HSD
Jammu & Kashmir	31	79	123
Punjab	176	191	1028
Rajasthan	104	181	1179
Uttar Pradesh	231	619	2082
Haryana	83	95	739
Himachal Pradesh	17	25	99
Chandigarh	24	11	29
Delhi	252	141	655
Assam	30	152	195
Manipur	5	13	13
Meghalaya	10	9	43
Nagaland	6	7	15
Tripura	3	14	18
Arunachal Pradesh	9	7	31
Mizoram	4	4	11
Bihar	91	354	877
Orissa	41	123	347
West Bengal	90	446	864
Sikkim	3	7	4
Andaman & N. Bar	1	3	25
Goa	17	16	89
Gujarat	225	469	1249

States/Union Territory	MS	SKO	HSD
Madhya Pradesh	123	276	1023
Maharashtra	403	883	2018
Dadra & N.H.	2	2	17
Daman & Diu	1	2	5
Andhra Pradesh	174	353	1582
Kerala	115	163	647
Tamil Nadu	192	394	1587
Karnataka	179	278	942
Lakshadweep	—	—	—
Pondicherry	7	8	54

Indian Telephone Industries

650. SHRI INDRAJIT GUPTA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government's attention has been drawn to the plight of Indian Telephone Industries Ltd. (ITI Ltd.) for want of orders from Department of Telecommunications, MTNL and alike Government organisations;

(b) if so, the production capacity and actual production of the various ITI units for the last two years; and

(c) the steps being taken to offer orders to enable these units to utilise their installed capacity effectively ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir. However, ITI is experiencing difficulties in this regard mainly

on account of the ongoing competitive environment as a result of which prices of telecom equipment have come down.

(b) The production capacity is defined in terms of finished product but in telecom sector changes in product mix, technology, level of integration, the stages of product life cycle etc. considerably influence the production capacity of a unit. It is, therefore, difficult to arrive at the exact production capacity of the different units for various products of the company. Details of the actual production during the last two years, unit-wise and year-wise are as under :-

Unit	Target (1993-94) (in Rs. Crores)	Actual (1993-94) (in Rs. Crores)	Target (1994-95) (in Rs. Crores)	Actual (1994-95) (in Rs. Crores)
Banglore	467	352	491.00	227.42
Electric City Unit	182	173	140.00	98.44
Naini	218	284	200.00	133.46
Rae Bareli	180	130	164.00	87.35
Mankapur	318	390	363.00	296.31
Palakkad	146	160	175.00	115.22
Srinagar	1	1	1.00	1.26
I & M and others	8	30	86.00	26.10
Total	1520	1520	1620.00	985.56

(c) Securing adequate orders and their suitable execution in the competitive environment is the responsibility of the Management of ITI.

However, with a view to optimally utilisation the capacity of its own PSUs viz. ITI & HTL as also to keep these PSUs commercially viable, DOT is following a policy under which 30 to 35% of DOT orders, for the items manufactured by these Companies, are kept reserved for them.

STATEMENT

LPG Consumption - 1994-95

Figs. in TMT

States	Packed	Bulk	Total	No. of LPG distributors as on 1-10-1995
Andhra Pradesh	243880	10138	254018	420
Arunachal Pradesh	2931	12	2943	15
Assam	50195	538	50733	128
Bihar	98787	650	99437	181
Goa	16762	62	16824	30

Simultaneously, the Government has also advised ITI to diversify their products and consumers even through foreign collaborations or by forming Joint Venture Companies, wherever necessary. The Government always suitably supports such moves as are likely to improve the overall health and productivity of its PSUs, including ITI Ltd.

Consumption of LPG

651. DR. K.D. JESWANI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- the consumption of LPG at present, State-wise;
- the number of LPG agencies at present, State-wise;
- the details of the consumption and production of the LPG during each of the last two years; and
- the steps being taken to bridge the gap between consumption and production ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) The requisite information is given in the statement enclosed.

(c) The details of the consumption and production of LPG during each of the last two years (1993-94 and 1994-95) are as under :

Figs. in TMT

Year	LPG Production	LPG Consumption
1993-94	2699	3113
1994-95 (Prov.)	2858	3434

(d) Plans have been drawn for higher availability of LPG by increasing the capacity of existing production sources, putting up new projects and augmenting the supply through imports. Government in February, 1993 has also decided to allow the import and sale of LPG by private agencies.

States	Packed	Bulk	Total	No. of LPG distributors as on 1-10-1995
Gujarat	252459	36826	289285	329
Haryana	100536	4894	105430	158
Himachal Pradesh	21382	0	21382	62
Jammu & Kashmir	30242	20	30262	81
Karnataka	162411	7809	170220	287
Kerala	91604	24197	115801	182
Madhya Pradesh	162519	5292	167811	278
Maharashtra	557515	48387	605902	628
Manipur	5947	8	5955	13
Meghalaya	4489	45	4534	16
Mizoram	3565	4	3569	10
Nagaland	3831	2	3833	15
Orissa	34259	255	34514	100
Punjab	141908	5911	147819	228
Rajasthan	123355	8017	131372	208
Sikkim	1449	12	1461	2
Tamilnadu	272639	12327	284966	364
Tripura	4090	5	4096	12
Uttar Pradesh	386705	11754	398459	565
West Bengal	174059	1898	175957	264
<u>Union Territories</u>				
Andaman & Nicobar	938	0	938	1
Chandigarh	19296	12	19308	28
Dadra & Nagar Haveli	405	13	418	1
Delhi	275534	1527	277061	250
Daman & Diu	552	7	559	2
Lakshadweep	68	0	68	1
Pondicherry	5215	1860	7075	10
Total	3251292	182494	3433786	4869

[Translation]

STD Facility in U.P.

652. SHRI CHINMAYANAND SWAMI :

SHRI RAM SINGH KASHWAN :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether S.T.D. service between Delhi and Uttar

Pradesh especially, in the hilly areas of U.P. is working satisfactorily;

(b) if not, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government to improve this service ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) Sir, The information is being collected and will be laid on the Table of the House.

*[English]***Films for Adults**

653. SHRI VIJAY KUMAR YADAV : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the films "strictly for adults" are being abundantly produced these days; and

(b) if so, the steps taken by the Government to ensure that obscene posters of such films are not fixed in public places ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) All films intended for public exhibition in India are certified by the Central Board of Film Certification. The number of Indian feature films in 35mm/16mm certified by the Board during 1993 and 1994 and the number among them certified for "adults only" are given below :

Year	No. of Indian feature films	No. Certified for adults only
1993	812	124
1994	754	129

(b) Exhibition of cinema posters is a State subject. It is, therefore, for the local authorities of State Governments, Union Territories Administrators to take action under the common law of the land relating to obscenity, particularly section 292 of the Indian Penal Code. However, the films industry have voluntarily set up publicity screening committees and these committees scrutinise the posters before clearance.

*[Translation]***Setting up of TV Relay Centres**

654. SHRI RAMESHWAR PATIDAR :

SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the places where TV relay centres of ten kilowatt capacity are proposed to be set up during the current plan period, State-wise;

(b) the present position of the construction work undertaken to set up the above centres; and

(c) the percentage of population of each of the state likely to be covered under transmission on their completion ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) Statewise locations where High Power TV transmitters, including 10 KW transmitters, are proposed to be set up, subject to availability of resources and other infrastructural facilities, during the current Plan

are given in the enclosed statement-I. As implementation of a scheme of this nature involves various activities like approval by the competent authority, acquisition of site, SACFA clearance, construction of building and tower and procurement of equipment etc., these schemes are at various stages of implementation.

(c) Statewise percentage of population likely to be covered by Doordarshan transmission on completion of all the transmitter projects, including HPTs, which are presently under implementation/envisaged to be set up during the current Plan is given in Statement - II.

STATEMENT I

Statewise Locations in the Country Where High Power TV Transmitters are proposed to be set up During the Current Plan

State/U.T.	Location	Power/ Capacity
Andhra Pradesh	Kurnool	10 KW
	Nandyal	5 KW UHF
	Rajamundry	10 KW
	Hyderabad (DD2)	1 KW
	Warangal	10 KW
	Ongole	10 KW
	Assam	Jorhat
	Bongaigaon/	10 KW
	Kokrajhar	
	Tespur	1 KW
Bihar	Notihari	10 KW
	Jamshedpur	1 KW
	Deoghar	10 KW
Gujarat	Bhuj (PMT)	10 KW
	Palitana	10 KW
	Surat	10 KW
	Vadodara	10 KW
	Radhanpur	10 KW
	Junagarh	10 KW
Haryana	Hissar	10 KW
Himachal Pradesh	Dharamshala	10 KW
Jammu & Kashmir	Naushera	30 KW UHF
	Kathua	5 KW UHF
Karnataka	Gulbarga*	10 KW
	Mangalore	10 KW
	Mysore	10 KW
	Raichur	10 KW

State/U.T.	Location	Power/ Capacity
	Hassan	1 KW
	Bangalore (DD2)	1 KW
Kerala	Calicut*	10 KW
	Cannanore	10 KW
Madhya Pradesh	Ambikapur	10 KW
	Gona	10 KW
	Shahdol	1 KW
	Sagar	10 KW
Maharashtra	Chandrapur	10 KW
	Jalgaon	10 KW
	Mahipatgarh	5 KW
Manipur	Churanchandpur	1 KW
Nagaland	Mokokchung	1 KW
Orissa	Baleswar	10 KW
	Berhampur	10 KW
	Sambalpur	10 KW
Punjab	Fasilka	1 KW
Rajasthan	Ajmer	10 KW
	Anupgarh	10 KW
	Barmer (PMT)	10 KW
	Bikaner	10 KW
	Jaisalmer	10 KW
	Jodhpur	10 KW
	Nathdwara	10 KW
Tamilnadu	Dharmapuri	10 KW
	Kumbhakonam	10 KW
	Rameshwaram	10 KW
	Tirunelveli	10 KW
Uttar Pradesh	Banda	1 KW
	Lakhimpur	10 KW
	Sitapur	10 KW
	Jalana	10 KW
West Bengal	Balurghat	10 KW
	Kharagpur	10 KW
	Krishnanagar	10 KW
Pondicherry	Pondicherry	10 KW

STATEMENT II

TV Coverage (Population Wise) expected to be available in States/Union Territories on completion of Projects under implementation or proposed to be set up During the Current Plan

Sl. No.	State/ U.T.	% Age Population Expected to be covered by TV service
1.	Andhra Pradesh	94.3
2.	Arunachal Pradesh	53.0
3.	Assam	88.1
4.	Bihar	96.4
5.	Delhi	100.0
6.	Goa	100.0
7.	Gujarat	96.4
8.	Haryana	100.0
9.	Himachal Pradesh	71.8
10.	Jammu & Kashmir	92.3
11.	Karnataka	82.1
12.	Kerala	98.7
13.	Madhya Pradesh	80.9
14.	Mahrashtra	90.2
15.	Manipur	81.2
16.	Meghalaya	97.2
17.	Mizoram	72.6
18.	Nagaland	69.6
19.	Orissa	89.0
20.	Punjab	100.0
21.	Rajasthan	83.7
22.	Sikkim	95.0
23.	Tamilnadu	96.1
24.	Tripura	93.5
25.	Uttar Pradesh	95.0
26.	West Bengal	99.9
27.	A & N Islands	99.5
28.	Chandigarh	100.0
29.	Dadra & Nagar Haveli	65.0
30.	Daman & Diu	100.0
31.	L'Dweep Islands	99.0
32.	Pondicherry	100.0

*augmentation from existing 1 KW HPT

NATIONAL AVERAGE 92.8

Crimes in Delhi

655. SHRI B.L. SHARMA PREM :

SHRI MANORANJAN BHAKTA :

KUMARI SUSHILA TIRIYA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether crime rate is on the rise in Delhi since January, 1995;

(b) if so, the reasons therefor;

(c) the number of cases of murder, attempt to murder, kidnapping and theft during the year 1995, so far and the percentage increase in crime in comparison to the corresponding figures of the last year; and

(d) the steps being taken by the Government to check crime ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) The comparative figures of crime reported in Delhi during the first three quarters of 1994 and of 1995 (upto September 30) are given below :-

Quarter	1994	1995
January-March	8822	9870
April-June	9057	12165
July-September	9999	12636

(b) The main causes responsible for increasing incidence of crime are : sharp increase in the floating population visiting the capital daily, involvement of outside criminals, rising number of first-time offenders, growing social tensions and organised crime.

(c) The requisite information is as under :-

Crime Head	No. of cases reported in		Percentage increase
	1994 (1.1.94 to 30.09.94)	1995 (1.1.95 to 30.09.95)	
Murder	416	429	+ 3.12 %
Attempt to murder	405	494	+ 21.97%
Theft	10911	13930	+27.76%
Kidnapping/abduction	871	1039	+19.28%

(d) The Government has taken several steps to check crime in Delhi. These include increased patrolling, posting of pickets at strategic points, strengthening the intelligence machinery, frequent raids at the hideouts of criminals, increased surveillance, coordination meetings with the officials of the neighbouring States, training in scientific

methods of investigation, modernisation of communications network, etc.

[English]

Allotment of LPG Agencies

656. SHRI SHANKER SINGH VAGHELA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given to Unstarred Questions No. 199 on December, 8, 1994 and state :

(a) the total number of LPG agencies actually allotted and started functioning out of the 65 included in LPG marketing plan 1992-94 till date;

(b) the time by which the remaining LPG agencies are likely to be allotted; and

(c) the reasons for delay in the allotment of such agencies mentioned in the above plan ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Out of 65 LPG distributorships included in the LPG Marketing Plan 1992-94 for Gujarat, LOIs for 43 LPG distributorships have been issued. 10 distributorships out of 43 have since started functioning.

(b) and (c). Actual commissioning of distributorships depends on many factors such as number of selections made by OSBs, procurement of land by the allottees and obtaining of various licences, etc. It generally takes about 1-2 years for commissioning of the distributorships from the date of issue of advertisement.

Powers to Press Council of India

657. SHRI K.M. MATHEW : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to give more powers to the Press Council of India; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) At present no proposal is under consideration of the Government.

(b) Does not arise.

[Translation]

TV Serials

658. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether most of the serials being telecast on Doodarshan pertain to rich families whereas eighty percent population of the country lives in rural areas;

(b) whether the Government propose to permit production of such serials to benefit the rural population so that the lower and middle class of the country may get positive impact of the national culture; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P. M. SAYEED) : (a) No, Sir.

(b) and (c) Yes, Sir. Doordarshan always endeavours to telecast programmes which promote good socio-cultural values, seek to inculcate equal respect for different religions and promote, among other things, national integration. Many serials set in a rural, middle class milieu are presently being telecast viz, *Neem Ka Ped*, *Ujale Ki Ore*, *Udaan*, to name only a few.

Mid-Term Appraisal

659. SHRI BRISHIN PATEL :

SHRI NITISH KUMAR :

SHRI A. INDRAKARAN REDDY :

SHRI G. GANGA REDDY :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state : (a) the main objectives of the Eighth Five Year Plan;

(b) whether mid-term appraisal of above plan has been completed;

(c) if so, the details thereof alongwith the shortfalls noticed in various sectors, sector-wise; and

(d) the manner in which the shortfalls are proposed to be met ?

THE MINISTER OF STATE FOR PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) The Eighth Five Year Plan accords priority to the following objectives :

- (i) Generation of adequate employment to achieve near full employment level by the turn of the century;
- (ii) Containment of population growth through active people's cooperation and an effective scheme of incentives and disincentives;
- (iii) Universalisation of elementary education and complete eradication of illiteracy among the people in the age group of 15 to 35 years;
- (iv) Provision of safe drinking water and primary health care facilities, including immunisation, accessible to all the villages and the entire population, and complete elimination of scavenging;

(v) Growth and diversification of Agriculture to achieve self sufficiency in food and generate surpluses for exports;

(vi) Strengthening the infrastructure (Energy, Transport, Communication, Irrigation) in order to support the growth process on a sustainable basis.

(b) No, Sir.

(c) and (d). Do not arise at present.

[English]

Reservation

660. SHRI CHHEDI PASWAN :

SHRI RAJESH KUMAR :

Will the Minister of WELFARE be pleased to state the concrete steps taken by the Government to deprive creamy layers of SCs and STs from the enjoying facilities for all of their children in reservation policy ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : There is no provision of creamy layer concept in reservation for Scheduled Castes/Scheduled Tribes in Services.

Z Category Security

661. SHRI RUPCHAND PAL :

SHRIMATI GIRIJA DEVI :

SHRI RAMCHANDRA GHANGARE :

Will the Minister of HOME AFFAIRS be pleased to state : (a) whether the Government was providing Z category security to some non-politicians also;

(b) if so, the names of such persons; and

(c) the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) and (c) Security is being provided based on threat perception. It is not desirable to give names of the protected persons in the interest of their security.

Operation of Security Forces in Manipur

662. SHRI YAIMA SINGH YUMNAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether operations were conducted by para-military forces to arrest the militants, extremists and persons belonging to unlawful organisations in Manipur;

(b) if so, the details of such operations;

(c) whether one of such operation "Sunny Vella" has been conducted only in valley areas of Manipur and not in the hill areas;

(d) if so, the reasons therefor;

(e) the number of extremists, militants and persons belonging to unlawful organisations arrested, detained and killed during the above operation;

(f) whether Government has received complaints regarding excesses by the Security forces during their operations; and

(g) if so, the details thereof and action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (e) The law and order situation in Manipur continues to remain disturbed on account of Secessionist and violent activities of various insurgent groups in the State. To deal with the prevailing situation, insurgent groups, namely the National Socialist Council of Nagaland and the Meitei Extremist Organisations stand declared as "Unlawful" and the whole of Manipur as "disturbed area". There have been on-going operations in various parts of the State against the unlawful elements. With a view to dealing with the increasing violence in the valley, a joint and integrated operation called Operation 'SUNNY VALE' was launched to flush out valley-based insurgent groups. This Operation resulted in 12 insurgent elements being killed, 324 apprehended and recovery of 121 weapons with assorted ammunition of 1813 rounds.

(f) and (g) While some organisations are reported to have expressed some protests to discredit the operation, the operation has yielded good results and has, by and large, evoked appreciation and support.

[Translation]

Waiting List for LPG Connections

663. SHRI PHOOL CHAND VERMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG applicants on waiting list as on 31st October, 1995, State-wise; and

(b) the effective measures proposed to be adopted by the Government to clear the waiting list ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The information is given in the Statement annexed.

(b) Plans have been drawn for higher availability of LPG by increasing the capacity of existing production sources, putting up new projects and augmenting supply through higher imports. In order to increase the availability of LPG in the country in addition to what is available through public sector oil companies, Government in February, 1993 has decided to allow the import and sale of LPG by private agencies. Industry has also planned to open more LPG bottling plants and LPG distributorships at new locations.

STATEMENT

(Figures in lakhs)

State-wise waiting list as on 1-10-1995

States	
Andhra Pradesh	9.32
Arunachal Pradesh	0.15
Assam	1.28
Bihar	3.33
Goa	0.57
Gujarat	8.38
Harayana	4.28
Himachal Pradesh	0.80
Jammu & Kashmir	1.25
Karnataka	5.96
Kerala	5.52
Madhya Pradesh	6.63
Maharashtra	15.06
Manipur	0.06
Meghalaya	0.09
Mizoram	0.14
Nagaland	0.12
Orissa	1.47
Punjab	5.65
Rajasthan	7.45
Sikkim	0.05
Tamilnadu	12.91
Tripura	0.31
Uttar Pradesh	14.33
West Bengal	6.22
<u>Union Territories</u>	
Andaman & Nicobar	0.09
Chandigarh	0.79
Dadra & Nagar Haveli	0.02
Delhi	7.55
Daman & Diu	0.03
Lakshadweep	0.00
Pondicherry	0.44

Projects of Indian Oil Corporation

665. SHRI BOLLA BULLI RAMAIAH :
SHRI VENKATESWARA RAO :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Indian Oil Corporation has decided to execute a number of projects during the next few years;

(b) if so, the details of the projects proposed to be undertaken during 1995-96;

(c) the time by which the work for implementation of these project is likely to be started; and

(d) the time likely to be taken to complete these projects ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d) Information is being collected and will be laid on the Table of the House.

[*Translation*]

Complaint Against LPG Distributors

666. SHRI GOVINDA CHANDRA MUNDA :

Will the Ministr of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether his Ministry have received any complaint during the last three years against the LPG distributors regarding non-supply of gas connections without stove or not supplying gas cylinders in time to the consumers;

(b) if so, the details thereof; and

(c) the action taken against them ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) LPG Marketing Companies have reported that 65 complaints of forced sale of hot-plate and 742 cases of delay in refill supply have been established during the last three years. (1992-93 to 1994-95).

(c) Appropriate penal action is taken against the erring distributors under the Marketing Discipline Guidelines, which includes warning letters, fines and suspension etc.

[*English*]

Islam and Christianity Serials

667. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the serials pertaining to Islam and Christianity are telecast like Mahabharat and Ramayana;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government to encourage such serials in the interest of the national integrity ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) So far Doordarshan has telecast some episodes of a serial based on stories from the Bible. Some serials based on the Mughal period of Indian history have also been/are being telecast e.g. The Sword of Tipu Sultan and Akbar The Great.

(c) Doordarshan will continue to endeavour, as in the past, to select such sponsored serials which propagate high socio-cultural values, seek to inculcate in the viewers equal respect for different religions, promote national integration and provide wholesome entertainment.

[*Translation*]

Telephone to Villages in Maharashtra

668. SHRI DATTA MEGHE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of villages in Maharashtra provided with telephone connections so far district-wise;

(b) the number of villages proposed to be provided with telephone connections during this year; and

(c) the steps taken or proposed to be taken to provide telephone connections to the remaining villages ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of villages in Maharashtra provided with public telephone connections upto 22.11.1995 is 20587. The district-wise details are given in the enclosed statement.

(b) The number of villages proposed to be provided with public telephone connection during the current financial year is 5,000.

(c) Government have adopted National Telecom Policy during the year 1994 which envisages provision of public telephone connection to all the villages of the country progressively by the year 1997.

STATEMENT

District-wise details of number of villages in Maharashtra with Public Telephone Connections upto 22.11.1995

Sl. No.	Name of District	No of Village Public Telephones
1.	Akola	749
2.	Amravatti	682
3.	Bhandra	697
4.	Buldhana	638

Sl. No.	Name of District	No of Village Public Telephones
5.	Chandrapur	570
6.	Gadchiroli	171
7.	Wardha	491
8.	Yeotmal	672
9.	Jalgaon	1089
10.	Raigad	711
11.	Ratnagiri	408
12.	Sindudurg	257
13.	Sangli	660
14.	Satara	993
15.	Solapur	877
16.	Nasik	1208
17.	Dhule	845
18.	Ahmednagar	1121
19.	Aurangabad	655
20.	Jalna	562
21.	Beed	413
22.	Latpur	452
23.	Osmanabad	397
24.	Nanded	772
25.	Pardhani	690
26.	Thane	912
27.	Kolhapur	908
28.	Nagpur	928
29.	Pune	824
30.	Goa	235
Total		20587

[English]

Privatisation of Oil Exploration

669. SHRIMATI VASUNDHARA RAJE :

SHRI RAM KAPSE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the oil exploration activities have been privatised in some parts of the country;

(b) if so, the details thereof, State-wise;

(c) the private companies which have been granted permission for the exploration of oil; and

(d) the terms and conditions laid down for these companies for oil exploration ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) Government of India has so far announced eight exploration rounds and one round under the Joint Venture Exploration Programme and three speculative survey rounds. The statewide/areawise details of contracts so far signed are given in the enclosed state I.

(c) The names of companies which have been granted permission for exploration of oil are given in the enclosed statement II.

(d) The salient terms and conditions are :-

The contracts for exploration blocks are Production sharing contracts with a contract period in case of crude oil and associated gas, of upto 25 years. Companies are exempted from payment of bonuses and statutory levies. The Government of India would have the first right of refusal in respect of the oil produced under these contracts, with companies being paid for their share of oil at international process. Provision for participation by ONGC/OIL in the venture at the exploration and/or the development stage has been made and ONGC/OIL would have a participating interest of 30% to 40% in the venture. Provisions have also been made for the development of commercially exploitable natural gas resources.

In case of the Joint Venture Programme, ONGC/OIL will take a participating interest of between 25% - 40% from the beginning of the contract. Also, the exploration period will be for a maximum of 6 years. Other terms are the same as those offered in the exploration bidding rounds.

STATEMENT I

FIRST ROUND

One contract for Saurashtra offshore Block-II. Block has since been relinquished without any commercial discovery.

SECOND ROUND

No contract was signed.

THIRD ROUND

Contracts for nine blocks were signed - 4 in Krishna - Godavari Offshore, one in Palar offshore, 3 in Kerala - Konkan offshore and one in Mahanadi offshore.

FOURTH ROUND

Contracts for four blocks have been signed, one each in Krishna - Godavari offshore, Pranhita Godavari onshore spread over the States of A.P., Maharashtra & M.P., Cauvery offshore and

Rajasthan. Government of India had approved award of contract for one block in Gujarat and contract is likely to be signed shortly.

FIFTH ROUND

Government of India has approved award of contracts for 6 blocks – one each in Gujarat Kutch offshore, Bombay offshore, Krishna – Godavari offshore, Cauvery offshore and two in Rajasthan. Contracts are yet to be signed.

SIXTH ROUND

Government of India has approved award of contract for three blocks – two in Gujarat and one in Cambay offshore. Contracts are yet to be signed.

Offers received for Seventh and Eighth Round are under consideration of Government of India. Bids received under Joint Venture Exploration Programme are under evaluation.

STATEMENT II

Names of companies with whom contracts have been signed and companies awarded contracts for exploration of Oil and Gas are :-

(1) Hindustan Oil Exploration company	India
(2) Mafatlal Industries	India
(3) Albion International Resources	USA
(4) Coplex Resources Limited	Australia
(5) Okland Oil Company	USA
(6) Pan Energy Resources	USA
(7) Pan Pacific Petroleum NL	Australia
(8) Trans Asia Consultants	India
(9) Shell International	Netherlands
(10) Vaalco Energy Inc.	USA
(11) Tata Petrodyne	India
(12) Essar Oil Limited	India
(13) Command Petroleum	Australia
(14) Videocon Petroleum Limited	India
(15) Rex wood Corporation	USA
(16) Samson International Limited	USA
(17) Gujarat State Petroleum Corp.	India
(18) Niko Resources	Canada
(19) Stirling Resources	Australia.

[*Translation*]

Fake LPG Cylinders

670. SHRI RAM KRIPAL YADAV : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- whether fake cylinders have been seized from LPG transporters and distributors in the country during the last three years;
- if so, the details thereof, State-wise;
- the action taken against them; and
- the steps taken to stop the inflow of such cylinders ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d) Inspections are made by field staff of LPG marketing companies to detect circulation of spurious cylinders with the distributors and transporters etc. However spurious cylinders are detected mostly at the bottling plants, where they are crushed and destroyed. When transporters and distributors are found in possession of and selling or circulating spurious cylinders, warning is issued to them and penal recovery is made from them.

Spurious cylinders are injected into the system by unidentified unscrupulous elements, after procuring the same from cylinder manufacturers. When approved and licenced cylinder manufacturers are found to manufacture and supply spurious cylinders, further procurement of cylinders from them by the oil industry is suspended and statutory approvals are withdrawn. Police action against such manufacturers and those found involved in circulation of - spurious cylinders is also taken. Suspected premises are raided and offenders arrested and spurious cylinders are seized.

Information regarding number of spurious cylinders seized/detected is being collected and will be laid on the Table of the House.

20-Point Programme

671. SHRI RATILAL VARMA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

- the progress made with regard to implementation of 20-point programme in Gujarat during the years 1993-94 and 1994-95;
- whether the Government propose to give additional financial assistance to Gujarat for the implementation of the above programme during the year 1995-96, and
- if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) The progress made in

implementation of the 20-Point Programme in Gujarat during the years 1993-94 and 1994-95 is given in the statement annexed.

(b) and (c) There is no separate allocation of funds by the Planning Commission for the implementation of the

Twenty Point Programme in the States. The Twenty Point Programme is a Programme that consists of both the Plan and non-plan schemes identified for purpose of monitoring under Twenty Point Programme which are implemented by the Centre, States and UT administrations. Hence there is no proposal to give additional financial assistance for Twenty Point Programme to Gujarat State.

STATEMENT

STATE NAME : GUJARAT

Sl. No.	Point Code	Point Description	Units	93-94			94-95		
				Target	Ach.	%	Target	Ach.	%
1.	01A	I.R.D.P. (Families)	Nos.	74900		106	61250	72429	0
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	21140000	21055000	100	17745000	19568000	118
3.	01C	SSI Units (Regd.)	Nos.	8000	13005	163	8100	10167	126
4.	05A	Distribution of Surplus Land	Acres	15140	2923	19	40270	4499	11
5.	06	Bonded Labour Rehabilitation	Nos.	-	-	-	-	-	-
6.	07A	Drinking Water Problem Solved (VLG)	Nos.	500	458	92	500	464	93
7.	08A	Community Health Centres	Nos.	5	6	120	9	9	100
8.	08B	Primary Health Centres (PHC)	Nos.	5	5	100	15	15	100
9.	08D	Immun. of Children (DPT Polio & BCG)	Nos.	1198090	1197899	100	1177800	1174470	100
10.	09A	FP Sterilisation	Nos.	270000	287568	107	280000	301300	108
11.	09B	EQ. Sterilisation - IUD, CC & OP	Nos.	218722	219330	100	223056	251033	113
12.	09C	ICDS Blocks Operational (CUM.)	Nos.	124	124	100	137	137	100
13.	09D	Anganwadies (CUM.)	Nos.	19969	18750	94	21996	18552	84
14.	11A	SC Families Assisted	Nos.	61000	61316	101	53000	57362	102
15.	11B	ST Families Assisted	Nos.	82000	82642	101	85000	89762	106
16.	14A	House Sites Allotted (Families)	Nos.	30000	35092	117	30000	34000	113
17.	14B	Construction Assistance (Families)	Nos.	20000	29829	149	20000	29530	148
18.	14C	Indira Awaas Yojana (Houses)	Nos.	6598	6692	101	6884	7895	115
19.	14D	EWS Houses Provided	Nos.	2400	2845	102	4800	4383	91
20.	14E	LIG Houses	Nos.	1000	2368	237	2000	2100	105
21.	15	Slum Improvement (POP.)	Nos.	80000	92915	115	100000	125942	126
22.	16A	Tree Plantation on Private Lands	Nos.	15000000	163176000	109	15000000	156672000	104
23.	16B	Area Covered-Public & Forest Lands	Hect.	68000	85277	125	54000	69983	130
24.	18	Fair Price Shops	Nos.	70	103	147	-	-	-
25.	19B	Pumpsets Energised	Nos.	17000	18766	110	20000	20000	100
26.	19C	Improved Churahs	Nos.	50000	58442	137	63000	84587	134
27.	19D	BIO-Gas Plants (States)	Nos.	35000	38038	109	38000	25251	66

Security Deposit for LPG Cylinder

672. DR. MUMTAZ ANSARI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have increased security deposit amount for LPG cylinder; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE OF MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The rate of security deposit was revised to off-set the hike in procurement cost of LPG Cylinder/Regulator.

[*English*]

Oil Drilling Licences

673. SHRI RAMESH CHENNITHALA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether private parties have been granted licences to drill oil;

(b) if so, the names of such parties;

(c) whether any oil exploration by any of the private parties is being done in Kerala coast; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) Yes, Sir. The name of companies with whom contracts have been signed/have been approved for award for exploration/Development are

(i) Hindustan Oil Exploration Company, Baroda	India
(ii) Mafatlal Industries	India
(iii) Tata Petrodyne	India
(iv) Trans Asia Consultants	India
(v) Essar Oil Limited	India
(vi) Videocon Petroleum Limited	India
(vii) Gujarat State Petroleum Corp. Ltd., Ahmedabad	India
(viii) Larsen & Toubro	India
(ix) Selan Exploration Technologies, New Delhi	India
(x) Inter-link Petroleum, Baroda	India
(xi) Reliance	India
(xii) Enpro Services	India

(xv) Coplex Resources Limited	Australia
(xvi) Niko Resources	Canada
(xvii) Shell International	Netherlands
(xviii) Vaalco Energy Inc.	USA
(xix) Joshi Technologies	USA
(xx) Enron	USA
(xxi) Geopetrol International	France
(xxii) Pan Energy Resources	USA
(xxiii) Stirling Resources	Australia
(xxiv) Okland Oil Company	USA
(xxv) Pan Pacific Petroleum NL	Australia
(xxvi) Command Petroleum	Australia
(xxvii) Rexwood Corp.	USA
(xxviii) Samson International	USA
(xxix) Mosbacher	USA
(xxx) Ravva Oil (Singapore) Pte. Ltd.	Singapore
(xxxi) Petrodyne Inc.	USA
(c) No, Sir.	
(d) Does not arise.	

[*Translation*]

Public Call Office

674. SHRI PANKAJ CHOWDHARY :

SHRI BRIJ BHUSHAN SARAN SINGH

SHRI LALIT ORAON :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Har Din Karoron Rupye Loot Rahe Hain PCO Wale", appearing in the 'Navbharat Times' dated October 13, 1995;

(b) if so, the details thereof; and

(c) the reaction of the Government thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir

(b) The news item highlights the DOT Policy on provision of STD/ISD/Local calls and irregularities in remitting payments to D.O.T.

(c) Whenever complaints are received or malpractices come to notice during routine or special checks, action is taken as per departmental rules.

*[English]***Oil Refinery at Paradeep**

675. SHRI LOKANATH CHOUDHURY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether an oil refinery is proposed to be set up at Paradeep with foreign collaboration;

(b) if so, the names of the foreign companies which have entered into agreement;

(c) whether the site for the proposed refinery has been selected;

(d) if so, the details thereof and the time by which construction work is expected to be started; and

(e) the time by which it is likely to be completed ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e) IOC has signed a Memorandum of Understanding (MOU) with Kuwait Petroleum Corporation (KPC) on 16.9.1995 for setting up a 6 MMTPA refinery in Eastern India as a joint-venture project. The exact location of the refinery and the other details including the completion schedule of the proposal refinery project, will be decided based on Detailed Feasibility Report. Government has already accorded stage-I clearance for the project.

*[Translation]***Post and Telegraph Offices in U.P.**

676. SHRI ARJUN SINGH YADAV : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of villages without Post and Telegraph Offices in Uttar Pradesh till the end of year 1994-95 and till date.

(b) the number of villages in the State having different categories of Post Office and Telegraph Offices; and

(c) the number of Post Office and Telegraph Office proposed to be opened during 1995-96, district-wise and category-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Post Offices :- The number of villages without Post Offices in Uttar Pradesh till the end of year 1994-95 and till date is 94,847.

Telegraph Offices :-

There are 1,23,950 villages in Uttar Pradesh. There are 4735 Post and Telegraph Offices in villages. Besides, there are 1239 Post and Telegraph Offices in urban areas which also provide telegraph facility to villages.

(b) *Post Offices :-*

The number of villages in the State having Post Offices and Telegraph Offices of different categories is as under :

Departmental Sub Post Offices 830

Extra Departmental Sub Post Offices 458

Extra Departmental Branch Post Offices 16669

Telegraph Offices :-

Combined Post and Telegraph Offices 4735

(c) *Post Offices :-*

It is planned to open 12 Extra Departmental Branch Post Offices and 16 Departmental Sub Post Offices under Annual Plan 1995-96, subject to availability of funds.

Telegraph Offices :-

No targets have been laid down for providing Telegraph Offices in all villages as the facility is extended on the basis of demand and justification based on volume of traffic. During the year 1995-96 there is a proposal to upgrade the combined Post and Telegraph Offices at three places, namely, Mahoba, Akbarpur and Rudrapur as independent Telegraph Offices.

*[English]***Setting up of LPG Godown**

677. SHRI KASHIRAM RANA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government propose to set up a LPG godown between Ahmedabad and Bombay on National Highway No. 8 in Gujarat;

(b) if so, the details thereof;

(c) whether any private party has been engaged for this purpose;

(d) if so, the details thereof; and

(e) the time by which the proposed godown is likely to be set up ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) to (e) Do not arise.

Restaurant Ransacked in A & N

678. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that police ransacked an eating restaurant at choldari, south Andaman during Durgapuja, in October, 1995 and forcibly closed the eating place, in Andaman Nicobar Islands;

(b) whether the Administration have received any complaint about it; and

(c) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) No, Sir.

(b) Yes, Sir.

(c) The Andaman & Nicobar Islands Administration got the matter enquired into. The allegations that the Police had ransacked the Restaurant and forcibly closed it was not found to be correct.

Bidding Process for Oil

679. SHRI V. SREENIVASA PRASAD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to scarp the bidding process for oil joint ventures and opt for another method;

(b) if so, the details of the new system/method;

(c) whether the oil reserves and production is falling steeply; and

(d) if so, the steps Government propose to take in this direction ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) There is no such proposal at present.

(c) and (d) The decline in crude production was arrested in 1992-93 and the production of crude has increased since then. In order to improve on the rate of reserve accretion in the current plan, Government have approved an Accelerated Programme for Exploration at an estimated cost of Rs. 6500 crores.

[*Translation*]

Committee for Basic Services

680. SHRI NAWAL KISHORE RAI :

SHRI NITISH KUMAR :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have constituted a high powered committee for improving the basic telecom services;

(b) if so, the composition thereof;

(c) whether the Committee has submitted its report;

(d) if so, the details thereof; and

(e) the action taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The composition of the Committee is indicated below :-

S/Shri

1. P. Khan, Chairman
2. T.V. Sivakumaran, Member
3. R.K. Gupta, Member
4. S. Rajagopalan, Member
5. J.M. Mishra, Member
6. Ms. Ruchira Mukherjee, Member
7. Vinod Kumar, Member

(c) The Committee has submitted its report on 4.10.1995.

(d) The important recommendations are given in the enclosed statement.

(e) The recommendations of the Committee are under consideration.

STATEMENT

1. MISSION & SWOT ANALYSIS
Redefine the mission for the Department of Telecom and ensure that the mission is communicated to all employees.
 2. QUALITY
In the new environment DOT must apply the principle of total quality management and commit itself to the practices of TQM. The Top Managers must be exposed to the principle of practices of TQM. TQM may be experimented on a small scale before adopting it on the entire organisation.
 3. All training courses for staff at all levels should contain modules of Quality Management.
 4. Reimbursement of the expenses for undergoing specialised courses in areas relevant to Telecom. Management within the country is recommended.
 5. More attention is required in improving the physical environment of the work place. Small group activity should be introduced as a part of TQM.
 6. ACRs of Telecom Staff should be re-designed to emphasise on the areas of customer relations, attention to quality of work and success in internal communication.
 7. DOT may introduce and support the Kaizen of similar system.
- IMPROVEMENT : KEY AREAS : COMMERCIAL BILLING
8. The Department should rename Commercial Section as Marketing and sales group. This

- group can be formed in two layers with specific functions.
9. Automation of all activities connected with customer services is to be speeded up and STD/ISD franchisees may act as agent of DOT in relation to customer service centres.
 10. A new application form with photograph and demand note may be introduced.
 11. Concept of clearing house for handling multi-exchange shifts may be introduced.
 12. A few procedural changes may be introduced in respect of safe-custody of telephones, shift of telephones pending removal, reinstallation after permanent recovery, raising of initial security deposit of franchisee type STD/ISD PCOs.
 13. Telecom Revenue Billing & Accounting should be computerised on priority. The features which would have to be kept in focus for this purpose are given in detail.
 14. Bills should be printed and sorted Pin Code-wise. Bills to heavy callers may be sent through Couriers/Speed Post. Telegraph Messengers may be used for delivery of bills. Bills through floppies for high calling subscribers, Govt. Departments, PSUs and Big Business Houses should be arranged.
 15. Issue of duplicate bills should be made easier. On line Telephone Enquiry Service providing information about the details of outstanding bills may be introduced.
 16. On line bill payment counters be opened at all Exchanges/CTOs/DTOs and the Customer Service Centres of Grade I. The collection of bills through Nationalised/Scheduled/Co-operative Banks, payments through Credit Cards, be introduced. Electronic clearance of payments through RBI may also be introduced. Open separate counters for acceptance of bills of heavy callers. Quick payment counters be opened on rush days. Departmental mobile collection centres, bill collection through bar code reader may be introduced.
 17. The procedure for quick settlement of billing/complaints may be revised.
 18. Different billing frequency be introduced for different types of customers.
 19. A revised procedure for settlement of outstanding bills may be prescribed. Computerised reminder service for defaulting subscribers to be introduced.
 20. To guard against defaulting security deposit to be enhanced for subscribers opting for STD/ISD.
 21. FRS should be computerised quickly and made more effective in controlling fault repairs. Inter active voice response system may be introduced.
 22. Special attention be given for fault reporting of Private wires, Leased lines and data circuits.
 23. Revised procedure for proper maintenance of village telephones be introduced.
 24. A concept of premium service for bulk user and ceremony layer be introduced.
 25. Floppies/CD ROMs containing directory information may be thrown to private parties for printing of telephone directories. Departmental printing to be given up.
 26. All electro-mechanical exchanges should be replaced within a time bound programme on the basis of a techno-economic study.
 27. Will and optical fibre technology should be immediately introduced at least for premium customers.
 28. The customer and cable network be upgraded on a crash basis and cable records should be computerised thereafter.
 29. CGMs should be given full powers for procurement of new vehicles.
 30. DOT should enter the field of Value added Services.
- SYSTEM SUPPORT**
31. For Speedy Implementation of a comprehensive computerised support system well known companies in it may be engaged.
 32. Nation-wide Directory Information Service, Material Management, Computerisation of Cable records, Computerisation of telephone revenue and accounting require to be given priority.
 33. Commercial records may be computerised using optical disk based computerised recording system called WORM.
- HUMAN RESOURCES**
34. Motivation of employees should be given priority. A number of measures are suggested for this.
 35. All eligible Group B & Group C employees be trained for restructured cadres. Work study for finding norms for phone mechanics and other re-structured cadres to be expedited.

36. The trainings can be organised by selected outside agencies. A group of selected Group B & Group C employees be sent to some of the advanced countries for getting a practical experience on customer care.
37. An attractive VRS may be introduced in DOT.
38. The Department should give monetary incentive for acquiring academic skills for Group D employees.
39. To correct the age profile of the employees, the CGMs should be permitted to recruit fresh young persons to a limited extent.
40. Cadre Management Scheme may be introduced for the cadres of JTOs, TES Group B, STS Group A, Civil/Electrical Architectural Engineers and AOs.
41. Special allowances may be provided for DOT employees.
42. To retain skilled man power, additional/facilities like housing, transport, residential telephone and holiday resorts may be provided.

MARKETING

43. A new marketing structure in every Circle/SSA to handle External communication (PR), Internal Communication and Marketing with appropriate training and orientation programme in marketing, customer orientation and P.R. field to be created. Marketing budget as a % of revenue to be fixed.
44. Marketing research to play a key role in designing policies and implementing so as to increase revenues.
45. A Consultancy cell and a Tele Marketing unit to be created.
46. Concept of service representative and Service Manager to handle the accounts of valued and bulk customers to start with to be introduced.

THE MANAGEMENT OF FINANCES

47. The Department should have a clear perception of its role and objective in the new environment.
48. There is an urgent need to keep the accounts on a completely commercial basis, analysing regularly performance and financial ratio for effective future planning.
49. The Department should decentralise all possible powers of spending, including purchase of equipment to the Circles.
50. The Department should introduce professionalised Materials Management, Inventory Control, Stores Accounting and the Costing of goods and services. The present anomalous inverted tariff structure to be immediately corrected.

51. The Department can consider setting up of holding companies like the Atomic Energy Commission or a Telecom. Finance Corporation like the Railways.

STRUCTURE

52. It is, imperative for DOT as the biggest operator to prepare itself for conversion into a private body on the lines of British Telecom.
53. Four steps are suggested towards conversion into a private body.
54. Before conversion into a private body the operating unit of the DOT should first be formed into a proto-corporation followed by a holding company under which there will be four Public Sector Units.
55. The present Telecom Commission should be disbanded and one part to be separated to function as a Policy Formulation Body under the Ministry of Communications. It should be manned by Telecom. professionals. One part will function as the Managing Board of the holding company.

[English]

Television Relay Station in Karnataka

681. SHRI A. VENKATESH NAIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) whether the Government propose to set up a Television relay station at Shapur in Karnataka;
- (b) if so, the details thereof;
- (c) whether the land has already been acquired by the Government for this purpose, and
- (d) if so, the time by which the work is likely to be started ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a). No, Sir. However it (Shapur) is expected to be covered on commissioning of 10 KW HPT at Gulbarga.

- (b) to (d). Do not arise.

Production and Market Prices of Petrol, Diesel and LPG.

682. SHRIMATI GEETA MUKHERJEE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) the cost of production of petroleum, diesel and cooking gas in the country; and
- (b) the actual market price of these products respectively ?

THE MINISTER OF STATE OF MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The cost of production of Petrol, Diesel and LPG would vary from refinery to refinery depending on the level of crude thrupt, pattern of production, delivered cost of crude oil, the cost of processeing/refining and the return on capital employed etc. The estimated cost of production on weighted average basis (exclusive of Excise duty) for the year 1994-95 works out as under :

MS-87	Rs. 4774/KL
HSD	Rs. 5440/KL
LPG (Bulk)	Rs. 5915/MT
LPG (Packed)	Rs. 7602/MT

(b) The domestic prices of petroleum products are so structured as to discharge inessential use, promote inter-fuel substitution and subsidised essential fuels for socio economic reasons to vulnerable sections of the society. The retail selling price as on 1-10-95 in the four metropolitan cities are as under :-

Product	Unit	Rs./Unit			
		Delhi	Calcutta	Bombay	Madras
MS-87	Ltr.	16.95	17.68	19.26	19.98
HSD	Ltr.	6.99	7.25	7.84	7.80
LPG (Pack-Dom) (14.2 Kg)	Cyl.	93.78	106.99	94.37	98.05

Chakmas in Arunachal Pradesh

683. SHRI LAETA UMBREY :

SHRI P.K. THUNGON :

SHRI PARAS RAM BHARDWAJ :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a number of Chakmas and Hajongs have settled in Arunachal Pradesh;

(b) if so, the details thereof camp-wise and the year of there settlement;

(c) the law under which the refugees were settled; and

(d) the amount spent on these refugees since their settlement both by the State as well as by the Union Government ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d) In the wake of ethnic disturbances in the erstwhile East Pakistan (now Bangladesh) a sizeable number of people migrated into India. Under a rehabilitation scheme, they were settled/re-settled in different parts of the country. Included among them were 2902 Chakma and Hajong families who were

re-settled in the then NEFA (now Arunachal Pradesh) area in Lohit District, Noa Dehing Valley of Tirap District and Suban Siri District between the period 1964-68, in consultation with the NEFA Administration. About Rs. 1.30 crores were sanctioned by the Central Government for the re-settlement of these families in NEFA.

Oil Refinery

684. SHRI BASUDEB ACHARIA :

SHRI CHITTA BASU :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether some proposals for setting up of oil refineries in West Bengal by the private sector are pending with the Union Government for approval;

(b) if so, the details thereof;

(c) Since when these proposals are pending and the reasons therefor; and

(d) the steps being taken to clear the above proposals ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d) The following proposals are under different stages of processing in the Government :-

Name of the Party	Proposal for	Date since Pending	Location
1. M/s. Sterling Oil Refineries Limited	Refinery	8.5.1995	Midnapur
2. Shri Sharwan Kumar Todi	Refinery	15.5.1995	Midnapur
3. Shri Om Prakash Kanoi	Refinery	25.9.1995	Midnapur
4. M/s. Jalan Carbons & Chemicals Limited	Manufacture of Light & Heavy Solvent Naphthas	30.10.1995	Howrah

Post Matric Scholarships to SC/ST Students

685. DR. VISWANATHAM KANITHI : Will the Minister of WELFARE be pleased to state :

(a) whether in view of the rise in cost of living there is any proposal to increase the amount of post metric scholarships awarded to Scheduled Caste and Scheduled Tribe students and other backward communities;

(b) if not, the reasons therefor;

(c) whether the Government propose to compensate the SC/ST students in other form; and

(d) when the amount of post-matric scholarship to SC/ST and OBC students was last revised ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) Yes, Sir. Government is considering a proposal to increase the amount of Post Matric Scholarship for SC & ST students. There is however no such scheme for other backward classes run by Ministry of Welfare.

(b) Does not arise.

(c) No, Sir.

(d) The maintenance allowance rates for SC/ST under the Scheme were last revised with effect from 1.7.1989.

Construction of Barak Dam

686. SHRI KABINDRA PURKAYASTHA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have approved the proposal of Barak Dam to be constructed at Tipaimukh;

(b) if so, when and the details thereof;

(c) the estimated cost thereof; and

(d) the time by which the work on the above dam is likely to be started and completed ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) No, Sir. However, the scheme was found acceptable by the Advisory Committee in its meeting held on 25.8.95 subject to environmental & forest clearance from the Ministry of Environment & Forests. The scheme

envisages flood benefits in Assam and a power house of installed capacity of 1500 MW.

(c) The scheme is estimated to cost Rs. 2899.00 crores.

(d) Brahmaputra Board is required to obtain environmental & forest clearances & resolve differences between the States of Assam, Manipur & Mizoram on submergence & rehabilitation & resettlement aspects.

Coal Production

687. SHRI SHANTARAM POTDUKHE : Will the Minister of COAL be pleased to state :

(a) the total production of coal in the country during 1993-94 and 1994-95;

(b) the details of the production, despatch and stock for the last three years company-wise; and

(c) the details of capacity utilisation position in different coal companies during each of the last three years ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) The total production of coal in the country during 1993-94 and 1994-95 was as under :-

	(million tonnes)
1993-94	— 246.04
1994-95	— 253.80

(b) Details of the company wise production, despatch and stock for the last three years are as given below :-

(million tonnes)

Company	Production			Despatch			Saleable Stock as on		
	92-93	93-94	94-95	92-93	93-94	94-95	31.3.93	31.3.94	31.3.95
ECL	24.06	22.61	24.85	22.21	22.30	24.16	4.07	2.85	2.29
BCCL	28.06	29.04	28.76	26.72	28.55	28.31	9.06	7.43	4.33
CCL	32.38	33.51	31.29	32.31	32.98	31.24	11.26	11.43	4.64
NCL	30.70	31.41	32.50	30.30	32.37	32.92	2.89	1.91	1.48
WCL	25.75	26.50	27.24	24.98	25.52	27.22	2.90	3.50	3.08
SECL	46.03	47.53	50.00	44.93	46.91	47.67	6.95	7.00	8.70
MCL	23.14	24.30	27.32	22.51	23.99	26.85	4.60	4.82	5.14
NEC	1.10	1.20	1.18	0.86	0.75	0.84	0.36	0.80	1.14
CIL	211.22	216.10	223.14	204.82	213.37	219.21	42.09	39.74	30.80
SCCL	22.51	25.21	25.65	21.71	24.67	25.54	0.93	0.92	1.11
Others	4.53	4.73	5.01	4.50	4.69	5.02	0.27	0.28	0.23
(TISCO, IISCO & DVC)									
GRAND TOTAL	238.26	246.04	253.80	231.03	242.73	249.77	43.29	40.94	32.14

(c) Details of Capacity utilisation in different coal companies during each of the last three years are as under :

Company	1992-93	1993-94	1994-95
ECL	67.88	66.42	71.16
BCCL	77.55	76.55	75.37
CCL	99.94	92.55	71.69
NCL	92.44	86.72	88.95
WCL	92.47	95.09	92.89
SECL	103.18	116.81	98.02
MCL	133.09	108.57	81.13
CIL	92.65	91.51	83.17
SCCL	94.00	95.00	95.00

Standard of Doordarshan

688. KUMARI SUSHILA TIRIYA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Doordarshan is unable to televise the important programmes like solar eclipse;

(b) if so, the reasons therefor;

(c) the steps taken for the improvement of standard of Doordarshan ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No, Sir.

(b) Does not arise.

(c) Doordarshan is endeavouring, on a counting basis, to bring about a qualitative improvement in the technical quality of its channels through a phased expansion of its terrestrial network and introduction of the latest state of art equipment, and on the programme side through the introduction of additional channels and new programme formats that cater to the diverse needs of the widest cross section of its viewers.

[Translation]

Setting up of Oil Refineries

689. SHRI VILASRAO NAGNATHRAO GUNDEWAR :

SHRI ANNA JOSHI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to set-up oil projects/refineries in Maharashtra; and

(b) if so, the progress made so far in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) The details of the projects proposed to be set up by various oil sector PSUs are as follows :

(i) Bombay-Manmad Product Pipeline at a cost of Rs. 398.62 crores being set up by BPCL. The project was approved on 19.4.95.

(ii) 6 MMTPA refinery at a cost of Rs. 4407 crores through a joint venture of HPCL and Oman Oil Company. First stage clearance of Govt. has been accorded.

(iii) BPCL and Shell overseas International are setting up a lubricants blending plant at Taloja at a cost of Rs. 80 crores.

(iv) LPG bottling plants at Manmad, Akola and Buldana with a total capacity of 84 MMTPA to being set up by IOC. Two Projects are under implementation. The plant at Buldana was approved on 28.11.1995.

(v) New POL Terminal at Uran with 40,000 KL tankage and new TOP at Manmad with 15,000 KL tankage being set up by IOC.

(vi) Black Oil pipeline and associated terminal at New Bombay at a cost of Rs. 44 crores being set up by HPCL.

LPG Connections

690. SHRI RAM PRASAD SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to provide LPG connections during the current year to the consumers who wer registered with LPG distributors during the year 1984-85 and 1986-87; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) New LPG connections are released to the waitlisted persons according to the serial order of registration with the distributor concerned depending on new customer enrolment allotted to the distributor, waiting list and industry enrolment plan for the year. Release of connections is not based on the age of registration.

[English]

Privatisation of Irrigation Projects

691. SHRI RAM KAPSE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the high level Committee set up to examine the feasibility of privatisation of irrigation and multi-purpose projects has submitted its report;

- (b) if so, the details thereof;
- (c) the action taken by the Union Government thereon; and
- (d) if not, the time by which the said Committee is likely to submit its report ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) No, Sir.

(b) and (c) Do not arise.

(d) The High Level Committee is likely to submit its report in December, 1995.

Modern Firing Range in Bangalore

692. SHRIMATI CHANDRA PRABHA URS : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government have approved CRPF's plan to set up a modern firing range in Bangalore;
- (b) if so, whether the land has been acquired for the purpose;
- (c) the time by which it is likely to be set up; and
- (d) the likely impact of the plan on the proposed International Airport at Yelahanka ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) Government of India have approved the establishment of a firing range for CRPF near Bangalore.

(b) and (c). 253 acres of land has been acquired at village Taralu Uttarahalli, Bangalore, South Taluk for this purpose and possession taken over by CRPF on 14.11.95. The requisite construction would be taken up after the preparation of drawings, estimates and due administrative and financial approvals.

(d) The proposed site of the firing range is located at a distance of 45 kms. from the proposed Airport of International standards. At present, there appears to be no likelihood of its having an impact on the Airport.

Joining of Reliance Group Industries by Officials

693. SHRI SUKDEO PASWAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether some senior level technical, administrative and other officials upto Secretary level of his Ministry and attached/subordinate offices and public sector undertakings have joined the Reliance Group of Industries, engaged in the Oil exploration and setting up of Refineries, on retirement or resigning or by taking premature retirements; and

(b) if so, the number of such officers who have joined Reliance Group of Industries during the last three years and within two years of their leaving Government service; and

(c) the basis on which requisite Government permission was granted to them ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). No Officer of the Ministry of Petroleum and Natural Gas has joined Reliance Group of Industries after resignation/retirement. However, PSUs have informed that they have informal knowledge of some of their officers, after resignation/retirement, having joined other organisation including Reliance Group of Industries. Exact number of such officers is not known to the PSUs as there is no requirement under their service rules for seeking permission to take up such employment after resignation/retirement. However, recently this Ministry has issued instructions to PSUs stipulating that Board Level Officers should obtain Government permission to take up employment within two years from the date of retirement.

Observation of Jain Panel

694. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the reported observation of Justice M.C. Jain's panel going into the conspiracy aspect of Shri Rajiv Gandhi's assassination to the effect that the commission was 'groping' in the dark; and

(b) if so, the steps taken by the Government to enable the commission to come to proper conclusion within the timeframe ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI) : (a) and (b). Government is extending full co-operation to the Jain commission of Inquiry.

[*Translation*]

Doordarshan Studios in Indore

695. SHRIMATI SUMITRA MAHAJAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have received any proposal to set up Doordarshan studios in Indore; and

(b) if so, the decision taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) Yes, Sir. The scheme for setting up of a Doordarshan Studio at Indore has been approved and is presently under implementation.

[*English*]

Disinvestment in ONGC Stocks

696. SHRI RAJESH KUMAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have decided to disinvest Oil and Natural Gas Corporation stocks; and

(b) if so, the target and percentage stock equity proposed to be disposed of ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) The Government have short listed ONGC as one of the PSUs to be taken up for disinvestment to the extent of 5% of its paid up capital during 1995-96. In the October, 1995 tranche of disinvestment 2.5% was offered for sale.

[Translation]

Royalty on Coal

697. SHRI KHELAN RAM JANGDE : Will the Minister of COAL be pleased to state :

(a) the rate of royalty on coal per metric tone at which the payment is being made;

(b) the amount of royalty paid to Madhya Pradesh during each of the last three years and the current year, so far;

(c) the quantum of coal in metric tonne produced from the coal mines under Eastern Coalfield Limited, Vilaspur, Sarguja district and the amount of royalty paid to the State Government in this regard during the above period;

(d) whether this amount of royalty was being given for the development of that area earlier;

(e) if so, the reasons for discontinuing this practice; and

(f) the steps taken by the Government to restore this practice ?

THE MINISTER OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) The rate of royalty on coal was last revised with effect from 11.10.1994 except for the State of Meghalaya. Revision in respect of State of Meghalaya was notified on 31.1.95. The existing rates of royalty for various grades of coal are given in the enclosed statement.

(b) The amounts paid as royalty from 1991-92 till 30th September, 1995 to Madhya Pradesh are given below year-wise :-

(Rs. In Crores)	
Year	Amount
1991-92	240.20
1992-93	384.52
1993-94	369.56
1994-95	438.91
1995-96	334.26
(Upto 30.9.95)	

(c) There is no colliery under Eastern Coalfields Limited (ECL) in Madhya Pradesh. The production of ECL during 1994-95 was 24.85 million tonnes and ECL paid royalty of Rs. 53.79 crores (Rs. 9.21 crores to West Bengal and 44.58 crores to Bihar). The quantum of coal produced and royalty paid by South Eastern Coalfields Limited (SECL), Bilaspur as well as the quantity of coal produced and royalty paid for the mines located in the district of Surguja is as under :-

Year	SECL Bilaspur		Mines in Surguja District	
	Prodn. in MT	Royalty paid to MP in Crs.	Prodn. in MT	Royalty paid to MP in Crs.
1991-92	44.15	137.29	87.13	48.84
1992-93	46.04	230.86	86.22	83.27
1993-94	47.53	212.18	84.33	69.63
1994-95	50.00	280.79	84.62	76.42
1995-96	22.96	223.24	36.61	75.15
(upto 30.9.95)				

(d) to (f) The purposes for utilising the amount of coal royalty are decided by the respective State Government and no account in this regard is submitted by them to the Central Government.

STATEMENT

(A) Rates of Royalty on coal produced in all States and Union Territories except the States of West Bengal and Meghalaya.

(i) Group I Coals :

(a) Coking Coal	
Steel Grade-I	One hundred and
Steel Grade-II	ninety five rupees
Washery Grade-I	only per tonne.

(b) Hand picked coal	
produced in the State	One hundred and
of Arunachal Pradesh,	fifty rupees only
Assam and Nagaland.	per tonne.

(ii) Group II Coals :

(a) Coking Coal Washery	One hundred and
Grade-II	thirty five rupees
Coking Coal Washery	only per tonne.
Grade-III	

(b) Semi-Coking Coal Grade-II	
Semi-Coking Coal	
Grade-II	

(c) Non-Coking Coal Grade-AI	
Non-Coking Coal Grade-BI	

(d) Ungraded run of Mine	One hundred and
Coal produced in the	twenty rupees only
State of Arunachal	per tonne.
Pradesh, Assam and	
Nagaland.	

(iii) Group III Coals :

- (a) Coking Coal Washery | Ninety five rupees
Grade-IV | only per tonne.
(b) Non-Coking Coal Grade-C |

(iv) Group IV Coals :

- (a) Non-Coking Coal Grade-D | Seventy rupees
(b) Non-Coking Coal Grade-E | only per tonne.

(v) Group V Coals :

- (a) Non-Coking Coal Grade-F | Fifty rupees
(b) Non-Coking Coal Grade-G | only per tonne.
Lignite : Two rupees fifty paise only per tonne.

(vi) Group VI Coals :

- Coal produced in the State | Seventy five rupees
of Andhra Pradesh. | only per tonne.

- (B) Rates of Royalty on coal produced in the States and Union Territories except the States of West Bengal and Meghalaya.

(i) Group I Coals :

- (a) Coking Coal |
Steel Grade-I | Seven rupees only
Steel Grade-II | per tonne.
Washery Grade-I |
(b) Hand picked coal |
produced in the State | One hundred fifty
of Meghalaya. | rupees only per tonne.

(ii) Group II Coals :

- (a) Coking Coal Washery | Six rupees and fifty
Grade-II | paise only per tonne.
Coking Coal Washery |
Grade-III |
(b) Semi-Coking Coal Grade-II | Six rupees and fifty
Semi-Coking Coal | paise only per tonne.
Grade-II |
(c) Non-Coking Coal Grade-A | Six rupees and fifty
Non-Coking Coal Grade-B | paise only per tonne.
(d) Ungraded run of Mine | One hundred twenty
Coal produced in the | rupees only per tonne.
State of Meghalaya |

(iii) Group III Coals :

- (a) Coking Coal Washery | Five rupees and fifty
Grade-IV | paise only per tonne.
(b) Non-Coking Coal Grade-C |

(iv) Group IV Coals :

- (a) Non-Coking Coal Grade-D | Four rupees and thirty
(b) Non-Coking Coal Grade-E | paise only per tonne.

(v) Group V Coals :

- (a) Non-Coking Coal Grade-F | Two rupees and fifty
(b) Non-Coking Coal Grade-G | paise only per tonne.

*[English]***Railway Projects**

698. SHRI MAHESH KANODIA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state the details of railway projects cleared by the Planning Commission for Gujarat during 1993-94 and 1994-95 ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : No Railway project was cleared by the Planning Commission for Gujarat during 1993-94 and 1994-95.

*[Translation]***Kosi Canal Project**

699. SHRI BHOGENDRA JHA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Bihar and the Members of Parliament from that State have requested the Union Government to complete the Western Kosi Canal Project under centrally sponsored project;

(b) if so, the steps taken by the Union Government in this regard; and

(c) the funds allocated by the Union Government therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :
(a) Yes, Sir.

(b) and (c). The proposal could not be accepted by the Union Government as the proposal of this Ministry for giving Central assistance to nationally important irrigation projects in the VIIIth Plan has not been accepted by the Planning Commission. The Planning Commission has earmarked an amount of Rs. 30.50 Crores for the project for the year 1995-96.

Measurement and Adulteration in Petroleum Products

700. SHRI CHANDRESH PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have received complaints about less measurement of petroleum products and their adulteration during the current year, so far;

(b) if so, the details thereof, State-wise;

(c) the action taken in this regard; and

(d) the number of LPG agencies and petrol retail outlets whose permits have been cancelled as a result of action against them ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH

KUMAR SHARMA : (a) to (c) The Oil Companies have received a few complaints about less measurement and adulteration of petroleum products during the current year. The details thereof, State-wise, are given in the enclosed statement.

In proven cases of offences, action is taken as per Marketing Discipline Guidelines against the erring dealers/distributors wherein first offence attracts fine or warning letter or both and repeated offences lead to suspension/termination of the dealership/distributorship.

(d) One retail outlet in Gujarat and one L.P.G. distributorship in Karnataka were terminated.

STATEMENT

State-wise number of complaints about less measurement of Petroleum Products and their Adulteration

Sl. No.	State	Less Measurement	Adulteration	Under weight LPG Cylinder
1.	Assam	0	1	0
2.	Delhi	2	1	1
3.	Gujarat	0	1	2
4.	Haryana	2	0	0
5.	Madhya Pradesh	0	4	0
6.	Maharashtra	0	9	0
7.	Punjab	1	4	1
8.	Karnataka	0	0	1
9.	Rajasthan	0	2	1
10.	Uttar Pradesh	2	2	0

[English]

Digital Network in U.P.

701. DR. SAKSHIJI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to bring certain districts of Uttar Pradesh under the Rural Integrated Digital Network Programme; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. There is no such proposal.

(b) Does not arise.

Constitution of NDMC as Elected Body

702. SHRI PIUS TRIKEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are planning to constitute the New Delhi Municipal Corporation (NDMC) as an elected body;

(b) if so, the details thereof; and

(c) the time which it is likely to be constituted ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) No, Sir.

(b) and (c) Does not arise in view of (a) above.

Setting up of Bottling Plants

703. SHRI JITENDRA NATH DAS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is any proposal to set up more bottling plants in West Bengal; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). There are plans to set up two new LPG bottling plants during VIII plan, one each by Indian Oil Corporation and Bharat Petroleum Corporation, of 44 TMTPA capacity each at Calcutta in the State of West Bengal.

Renewal of Post Offices in Bombay

704. SHRI RAM NAIK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Department of Post has decided to renew six Post Offices in Bombay during 1995-96 and twenty post offices during 1996-97;

(b) if so, the details with locations thereof; and

(c) the places in North Bombay where the Department has decided to open new post offices and efforts made to secure office-premises for these new offices ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). The following departmental sub post offices have been sanctioned for North Bombay area :-

(a) Kurar Village (Malad)

(b) Saibaba Nagar (Borivali)

(c) Iver Shine Nagar (Malad)

(d) Poonam Nagar (Jogeshwari)

(e) Kanor Park (Borivali)

(f) Vasai Road East

Out of these, Vasai Road East Post Office was opened on 10.6.1995. It has not been possible to open the other Post Office in spite of best efforts on account of non-

availability of accomodation. Efforts are being made to locate these Post Offices in suitable buildings in the respective areas.

The target for opening of Post Offices under Annual Plan 1996-97 has not yet been finalised.

[Translation]

Strengthening of Canals

705. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Uttar Pradesh has sent any proposal to the Union Government for strengthening the canals for approval;

(b) if so, the details thereof;

(c) the steps taken/proposed to be taken by the Union Government in this regard;

(d) whether the Union Government have received any memorandum from the Members of Parliament for the early approval of above proposal; and

(e) if so, the action taken by the Union Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) 11 proposals for modernisation of canal system namely Modernisation of Ghaghar Canal System, Lining of Channels in Bundelkhand Region, Increasing Capacity of Zamania Pump Canal, Modernisation of Anupshahar Branch, Modernisation of Farrukhabad Branch, Increasing Capacity of Chillimal Pump Canal, Modernisation of Agra Canal, Modernisation of Eastern Yamuna Canal, Modernisation of Bewar Branch, Modernisation of Bhognipur Branch and Modernisation of Sarda Canal have been received in Central Water Commission from the Government of Uttar Pradesh for techno-economic appraisal.

(c) The Project for Increasing Capacity of Zamania Pump Canal has been techno-economically examined and found acceptable by the Advisory Committee in April, 1992, subject to compliance of certain observations by the State Government. On Modernisation of Ghaghar Canal System and Lining of Channels in Bundelkhand Region, the State Government is required to sort out various techno-economic issues with the Central Water Commission. Remaining 8 proposals have been sent back to the State Government due to non-compliance of observations of the Central Water Commission by the State Government and non-settlement of Inter-State issues.

(d) Yes, Sir, the representations have been received from a no. of Hon'ble MPs for early approval of the modernisation schemes of Uttar Pradesh.

(e) The clearance of the project depends upon how soon the State Government complies with the observations

of Central Water Commission and other Central appraisal agencies and obtains environmental/forest/rehabilitation and re-settlement clearances from the Ministry of Environment & Forests and the Ministry of Welfare.

[English]

Oman-India Pipeline

706. SHRI SANAI KUMAR MANDAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the stage at which the laying of the proposed Oman-India pipeline stands at present;

(b) its estimated cost and the manner in which it is likely to be apportioned between India and Oman;

(c) whether the Oman Oil Company has ruled out the possibility of purchasing from Indian manufacturers 1150 km. of pipeline for the Oman-India Sub-Sea Pipeline;

(d) if so, the reasons therefor; and

(e) its ultimate impact on the financial cost of the project ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The detailed feasibility study for the proposed Oman-India pipeline project is in progress.

(b) The Oman Oil Company has indicated that the investment in the project would be around USD 5 billion. The project is to be financed fully by Oman.

(c) to (e) The Oman Oil Company has shortlisted the suppliers who are capable of producing such pipes on the basis of their own assessment. No Indian manufacturer has been shortlisted for this purpose.

Dialling Facilities

707. SHRI AJOY MUKHOPADHYAY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to extend the local dialling facilities under Calcutta Telephone Exchange beyond Kalyani;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) Does not arise in view of reply to part (a) above.

(c) Extending local call facilities beyond Kalyani is not permissible under existing rules. Even Kalyani Telephone Exchange does not have local dialing facility with Calcutta Telephone system. This exchange forms part of Chinsurah telephone system which has interdialling facility on 3 minutes pulses rate with Calcutta Telephone system.

[*Translation*]

Reservation Quota in Uttranchal Region

708. SHRI SURENDRA PAL PATHAK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have decided to bring the entire Uttranchal region under reservation policy on the basis of the Supreme Court ruling in the Union Government vs Pradeep Tandon case; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The matter is under consideration of the Government.

Second Channel Programmes in Gujarat

709. SHRI N.J. RATHVA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to telecast the programmes of the second channel of Ahmedabad Doordarshan in the entire State of Gujarat;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government also propose to telecast more educative and other cultural programmes for tribal areas from Ahmedabad Doordarshan Kendra; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c) Whereas the second channel of Doordarshan (DD2) is available throughout the country, including the entire State of Gujarat, via satellite, with the help of an appropriate dish antenna system, terrestrially the service is being relayed, at present, by the Low Power TV transmitters at Ahmedabad and Gandhinagar in the State. Further extension of the service in the State would depend on availability of resources and inter-se priorities.

(d) and (e) While there is no proposal, at present, to increase the duration of the Gram Jagat Programme of DDK, Ahmedabad, the kendra will continue to telecast programmes which cater to the specific needs of the people living in the tribal areas of the state.

[*English*]

Modernisation of Post and Telegraph Office in Maharashtra

710. SHRI ANNA JOSHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to modernise all the existing Post and Telegraph Offices in Maharashtra during 1995-96; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) It is proposed to modernise during 1995-96 selected important post office in Maharashtra. However, all independent Telegraph Offices have already been modernised by providing access to Modern National Telegraph Message Switching Network. In case of combined offices only those with requisite traffic level will be provided with access to the National Network in a phased manner.

(b) During 1995-96, 55 important post offices in Maharashtra have been selected to be modernised, optimizing the benefits of PC based Multipurpose Counter Machines, with a view to improving the quality of service offered at the front office, thereby enhancing customer satisfaction and providing a clean and modern work environment for the employees. These 55 post offices will be in addition to 8 post offices modernised during the last year.

11 Central Telegraph Offices and 87 Independent Telegraph Offices in the Maharashtra Telecom Circle are already linked to the Message Switching Network. 114 combined offices are linked to Switching Network through Teleprinters. 311 combined offices are linked to Message Switching Network through Electronic Key-Boards. 140 more Combined Offices are likely to be linked to the Switching Network through the Electronic Key-Boards during the year 1995-96. All the Independent Telegraph Offices have been provided with FAX, Telex, STD and Trunk facilities also.

Reservation for OBCs

711. SHRI MUHI RAM SAIKIA : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to provide reservation of seats in general and professional colleges for students belonging to other backward classes (OBCs);

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) to (c) This issue is under active consideration of the Government.

Implementation of Central Projects

712. SHRI SYED SHAHABUDDIN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether it is a fact that 213 out of a total of 383 Central projects are running behind schedule;

(b) if so, the list of such projects, sector-wise;

(c) the original estimated cost and the original target date for the completion of each project as well as latest estimated cost and the timeframe for completing the project;

(d) the reason for the delay and the consequent cost overrun; and

(e) the steps taken by the Government to streamline the procedure for preparing the original estimates and for according sanction as well as for streamlining the implementation of approved projects ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Yes, Sir.

(b) and (c). The sectorwise lists of the projects and other details of time and cost overrun are given in the Quarterly Project Status Implementation Report for the Quarter ending June, 1995. The copies of the Report are kept in the Parliament Library as a reference material for the use of the Honourable Members.

(d) The main reasons for the delay of projects and consequent cost overrun are delays in land acquisition, selection of technology, award of contracts, supply of equipment, inadequate infrastructure facilities, fund constraints, etc. Due to time overrun the cost of the projects increases on account of inflation and exchange rate variations, besides change of scope and additions.

(e) The steps taken by the Government vary from project to project, depending on the problems. The remedial measures being taken by the Government, in general, are given in the attached statement.

STATEMENT

Steps taken by the Government to streamline for preparing the original estimates and implementation of projects

-
- (i) Two-stage project approval to assure adequate preparation, environmental and other clearances and infrastructure planning at Stage-I before a project is finally approved for implementation at Stage-II.
 - (ii) Simplified procedures for approval of revised cost estimates under which the cost escalation on account of reasons beyond the control of an enterprise, within the original gestation period, is to be sanctioned by the Administrative ministry in consultation with the Planning Commission. Only Revised cost estimates exceeding 5% of the approved cost estimates on account of factors other than those indicated above are to be submitted to the Public investment Board/Cabinet Committees on Economic affairs for approval.
 - (iii) Intensive monitoring of projects at various levels. This enables the monitoring agencies to identify constraints and help the management in taking remedial measures.

(iv) Indepth critical review of the progress by the Project Authorities and Administrative Ministries.

(v) Setting up of Task Force/Empowered Committees for speedy finalisation of contract packages, solving land acquisition and other problems.

(vi) Close follow up by the Department of Programme implementation, concerned administrative Ministries and Project authorities with the State Government, equipment suppliers, contractors, consultants and other concerned agencies to minimise delays.

(vii) Inter-ministerial coordination and interaction.

(viii) Emphasis on preparation of realistic project implementation plan.

(ix) Review by the Committee of Secretaries of the specific projects facing constraints.

Per Capita Growth Rate

713. SHRI PRAKASH V. PATIL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the total per capita growth rates in agriculture, industrial and service sections in the country during each of the last three years, State/Union Territory-wise:

(b) whether these growth rates are very low in comparison to that of the last decade;

(c) if so, the reasons therefor; and

(d) the steps taken/proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b). A statement is enclosed.

(c) The per capita Net State Domestic Product (NSDP) differ among the States for various reasons like historically uneven development of infrastructure, industrial and entrepreneurship development in various regions, year to year variations in rain fall and subsequent droughts and floods and population growth.

(d) The State Governments are implementing development plans for increasing income of the States. The Central Government provides Central Assistance for State Plans according to a formula in which higher weightage is given to States which have lower per capita income.

STATEMENT

Statewise Total & Per Capita Growth Rates in Agriculture, Industry & Services sectors during the Decade 1981-1991 and latest Three years

Year	Growth Rate in Per Capita Net State Domestic Product				Growth Rate In Total Net State Domestic Product			
	Agriculture	Industry	Services	Total	Agriculture	Industry	Services	Total
ALL INDIA (TOTAL AND PER CAPITA NET DOMESTIC PRODUCES)								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	1.5	4.9	4.4	3.4	3.6	7.1	6.6	5.6
1991-92	-4.5	-4.2	2.4	-1.7	-2.6	-2.3	4.5	0.3
1992-93	3.3	0.5	2.8	2.3	5.2	2.3	4.7	4.2
1993-94	1.1	1.0	4.0	2.3	2.9	2.9	5.9	4.1
ANDHRA PRADESH								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	1.6	3.6	3.9	2.8	3.8	5.9	6.2	5.0
1991-92	0.1	-1.7	2	0.5	2.1	0.3	4.0	2.5
1992-93	-7.5	-4.4	-0.5	-4	-5.9	-2.7	1.3	-2.2
1993-94	2.1	3.7	4.3	3.4	3.9	5.5	6.1	5.2
ARUNACHAL PRADESH								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	5.7	7.9	6.9	5.7	9.1	11.3	10.3	9.1
1991-92	14.9	5.7	7.7	10.5	18.2	8.7	10.7	13.6
1992-93	-4.8	0.6	4.6	-0.7	-2.4	3.1	7.2	1.8
1993-94	3.3	11.3	4.1	5.2	5.8	14.0	6.6	7.8
ASSAM								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	-0.1	12.2	4.7	3.3	2.0	14.6	6.9	5.5
1991-92	0.4	5.2	8.2	4.5	2.7	7.7	10.7	7.0
1992-93	-1.3	2.0	7.6	3.1	0.9	4.3	10.0	5.4
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
BIHAR								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	1.2	5.5	3.9	2.7	3.4	7.8	6.1	5.0
1991-92	-18.0	-3.5	1.7	-7.9	-16.2	-1.4	3.9	-5.9
1992-93	-1.0	6.5	-4.5	0.0	1.2	8.9	-2.3	2.2
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
GOA								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	-0.4	6.5	6.4	4.8	1.1	8.1	8.0	6.4

Year	Growth Rate in Per Capita Net State Domestic Product				Growth Rate In Total Net State Domestic Product			
	Agriculture	Industry	Services	Total	Agriculture	Industry	Services	Total
GUJARAT								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	7.6	4.9	5.4	3.7	9.7	6.9	7.4	5.7
1991-92	-21.4	-1.8	0.8	-5.7	-19.9	0.1	2.8	-3.9
1992-93	50.1	1.1	3.7	12.7	52.6	2.8	5.4	14.6
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
HARYANA								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	3.1	5.9	5.6	4.1	5.7	8.6	8.2	6.7
1991-92	-3.2	-2.3	5.3	-0.3	-0.9	0.0	7.8	2.0
1992-93	0.4	-3.6	-2.0	-1.3	2.6	-1.4	0.2	0.9
1993-94	1.5	-0.2	4.2	2.0	3.8	2.0	6.5	4.2
HIMACHAL PRADESH								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	1.4	2.6	4.9	2.5	3.2	4.5	6.8	4.4
1991-92	-4.2	-13.9	2.0	-3.6	-1.4	-11.3	5.1	-0.7
1992-93	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
JAMMU AND KASHMIR								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	-1.3	2.0	0.1	-0.5	1.2	4.6	2.7	2.1
1991-92	-3.2	1.3	5.1	1.1	-0.7	3.9	7.8	3.7
1992-93	-1.2	0.2	5.0	1.8	1.1	2.5	7.4	4.1
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
KARNATAKA								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	0.5	4.4	5.3	3.1	2.5	6.4	7.3	5.1
1991-92	16.5	8.7	5.4	10.1	18.3	10.5	7.1	11.8
1992-93	1.3	4.8	2.6	2.7	2.9	6.4	4.3	4.3
1993-94	1.6	-1.3	5.9	2.6	3.2	0.2	7.5	4.1
KERALA								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	1.3	2.0	2.9	2.0	2.6	3.4	4.3	3.3
1991-92	1.9	0.2	-0.3	0.6	3.2	1.5	1.1	1.9
1992-93	5.7	3.7	3.9	4.5	7.1	5.1	5.2	5.9
1993-94	2.6	2.4	4.0	3.1	4.1	3.9	5.5	4.6

Year	Growth Rate in Per Capita Net State Domestic Product				Growth Rate In Total Net State Domestic Product			
	Agriculture	Industry	Services	Total	Agriculture	Industry	Services	Total
UTTAR PRADESH								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	0.6	4.5	3.8	2.4	3.0	6.9	6.2	4.8
1991-92	0.8	-4.8	-2.4	-1.5	2.8	-2.9	-0.5	0.5
1992-93	-3.9	-0.1	4.5	-0.1	-2.2	1.7	6.3	1.7
1993-94	2.1	0.9	0.2	1.1	3.9	2.7	2.1	3.0
MANIPUR								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	0.2	5.9	4.3	2.7	2.7	8.5	6.8	5.1
1991-92	9.7	11.3	6.4	8.2	11.9	13.6	8.5	10.4
1992-93	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
MEGHALAYA								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	-0.7	4.2	4.9	2.7	2.2	7.3	7.9	5.7
1991-92	27.5	-4.5	2.3	8.0	31.4	-1.5	5.5	11.4
1992-93	9.2	-2.6	4.1	4.7	12.1	0.0	6.8	7.5
1993-94	4.5	22.3	4.3	7.1	7.5	25.8	7.3	10.2
NAGALAND								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	3.5	9.8	0.9	2.8	7.7	14.1	4.9	6.9
1991-92	5.0	-9.0	1.7	0.5	8.8	-5.7	5.3	4.1
1992-93	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
ORISSA								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	-0.4	5.7	4.7	1.7	1.4	7.7	6.6	3.5
1991-92	13.3	3.9	12.0	10.6	15.5	5.9	14.1	12.7
1992-93	-11.6	3.8	-0.3	-3.9	-9.9	5.7	1.6	-2.1
1993-94	10.3	4.6	6.2	7.3	12.4	6.6	8.2	9.3
PUNJAB								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	3.3	5.7	2.4	3.5	5.2	7.7	4.3	5.4
1991-92	5.7	1.7	-0.2	3.1	7.7	3.6	1.6	5.0
1992-93	0.3	4.4	3.5	2.1	2.2	6.4	5.4	4.0
1993-94	1.3	3.7	4.0	2.6	3.1	5.7	5.9	4.5

Year	Growth Rate in Per Capita Net State Domestic Product				Growth Rate In Total Net State Domestic Product			
	Agriculture	Industry	Services	Total	Agriculture	Industry	Services	Total
WEST BENGAL								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	2.6	2.1	2.1	2.1	4.7	4.5	4.1	4.2
1991-92	6.9	-8.4	4.0	3.5	9.3	1.8	6.3	5.9
1992-93	3.3	-1.1	4.4	2.0	4.6	1.1	6.8	4.3
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
A & N ISLANDS								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	1.1	-5.0	2.5	0.2	5.4	-0.8	6.9	4.5
1991-92	-0.8	-20.5	-32.7	-12.0	2.8	-17.6	-30.2	-8.8
1992-93	20.5	9.3	-19.7	10.2	25.0	13.4	-16.8	14.3
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
DELHI								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	0.3	3.2	2.8	2.7	4.6	7.6	7.2	7.1
1991-92	2.4	10.1	0.7	3.3	6.3	14.3	4.5	7.3
1992-93	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
PONDICHERY								
AVERAGE ANNUAL GROWTH RATE (1981-1991)	-1.9	1.6	2.3	1.2	0.9	4.6	5.3	4.1
1991-92	5.2	0.2	1.8	1.3	7.3	2.2	3.9	3.4
1992-93	0.1	0.1	-0.2	0.0	2.1	2.1	1.8	2.0
1993-94	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.

Note : 1. Agriculture includes forestry and fishing also.

2. Industry includes manufacturing, mining, construction and electricity, gas and water supply sectors.

3. Services comprises of residual sectors.

Kerosene for Fishermen

714. SHRI THAYIL JOHN ANJALOSE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government of Kerala has requested to enhance the quota of kerosene for fishermen;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) The Central Government makes only bulk allocation of kerosene to the States/UTs. Further distribution to different sectors within the State is the responsibility of the State Government. Requests are received from State Governments for additional allocation of kerosene from time to time. Request was also received from the Government of Kerala. But, on account of constraints of product availability, foreign exchange and the heavy subsidy involved it is not possible to meet the full demand of the States. However, an additional allocation

of 4503 MTs of kerosene has been made to the State of Kerala for the year 1995-96 over the previous year and further ad-hoc additional allocation of 12850 KLs has also been made for the period September, 1995 to March 1996 to the State.

Private Buildings

715. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of private buildings taken on hire by his Ministry;

(b) the number of letters received about getting those premises vacated on the expiry of lease-deed, for not enhancing the rent agreed upon initially, and on the construction of Government buildings, and the action taken on such letters;

(c) the number of buildings constructed by his Ministry, the reasons for not vacating the hired buildings; and

(d) the steps taken to vacate the hired buildings upon completion of lease-deed, and to increase the rent where asked for;

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Fake Passports

716. SHRI DEVI BUX SINGH :

DR. RAMESH CHAND TOMAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that the racket of fake passports is going on in Delhi at large scale;

(b) if so, whether Government have arrested any such gang;

(c) if so, the action taken by the Government against them; and

(d) the steps taken by the Government to check such activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Upto November 15 in 1995 as many as 365 cases of fake passports have been registered, 390 fake passports have been recovered and 412 persons have been arrested in Delhi.

(b) and (c) Two cases for preparation and issue of fake pasports by gangs were detected in Delhi upto November 15 in 1995. Criminal cases have ben registered in both instances and five persons have been arrested during the course of investigations.

(d) The steps taken by the Government to check such activities are strengthening of intelligence and vigorous follow-up action whenever such a case comes to notice. Immigration Officers are being imparted expertise in detection of forged passports and visas.

Loan for Agriculture Sector

717. SHRI GUMAN MAL LODHA :

SHRI NAWAL KISHORE RAI :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state : (a) whether there has been sufficient increase in the loan amount for agriculture sector in the country during the last three years;

(b) if so, the details thereof, year-wise;

(c) whether the Government have assessed the requirement of loan amount for the ensuing years on the basis of the schemes meant for the development and expansion of agriculture sector; and

(d) if so, the estimated total requirement of loan amount for the agriculture sector in the country by the end of the century and the scheme formulated by the Government to mobilise said amount ?

THE MINISTER OF STATE FOR PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b). Details of Ground Level Flow of Credit for Agriculture Sector during the last three years are as below :

Year	Rs. Crore
1992-93	15169
1993-94	16494
1994-95 (Estimate)	21113

(c) and (d). The Working Group of the Planning Commission for the Eighth Plan estimated the projections of Ground Level Credit for Agriculture during the Eighth Plan period are as under :

(Rs. Crores)			
Year	Short-term	Long-term	Total
1992-93	7.619	7.369	14.888
1993-94	8.898	8.650	17.548
1994-95	10.534	10.143	20.677
1995-96	12.457	11.665	24.122
1996-97	15.041	13.414	28.455

The production credit requirement of farmers are granted on the basis of scales of finance. The scales of

finance for crop loans are worked out by Technical Committees set up at the district level for the various crops grown locally. These scales of finance are to be reviewed annually and refixed taking into account the changes in the prices, level of inputs, total cost of production/cultivation, gross yield, repaying capacity etc.

Regarding requirement of loan for agriculture sector in the country by the end of century, no assessment has been made in the Planning Commission.

[English]

Looting in Trains

718. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of lootings in 370 DN. Ludhiana Express, 3348 UP, Barvadih Passenger and Kalindi Express in the last week of June, 1995; and

(b) if so, the steps taken/being taken to avoid such recurrence ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The registration, investigation, detection and prevention of crime in the trains is the responsibility of the Government Railway Police (G.R.P.), which functions under the control of the respective State Governments/Union Territory Administrations. Information relating to train-wise Lootings and other crimes on trains is not maintained by the Central Government.

Jaundice in Tihar Jail

719. SHRI GURUDAS KAMAT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether several prisoners have developed Jaundice in Tihar Jail;

(b) if so, the reasons therefor; and

(c) the remedial measures taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Fifty eight prisoners developed jaundice in Tihar Jail during October and November, 1995.

(b) Possible contamination of water supply owing to stagnant water for three to four days in the Tihar Jail Complex was the likely cause of this illness.

(c) Investigations carried out by the National Institute of Communicable Diseases revealed the outbreak as due to enterically transmitted viral hepatitis. The following measures were taken :

(i) segregation and proper medical treatment of prisoner patients affected;

(ii) chlorination of all water sources and removal of garbage on a systematic basis;

(iii) imparting of health education;

(iv) use of potable water only after boiling;

(v) immunisation of Paramedics and Doctors;

(vi) location and monitoring of various sources of contamination of water supply; repair of leaking lines and clearing-up of water storage tanks; and

(vii) regular monitoring of water quality with sampling and chemical analysis of the samples collected.

Religious and Non Religious Forces in the Country

720. SHRI K.M. MATHEW : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the steps taken to check the rise of religious fundamentalism and non-secular forces in the country during the last three years;

(b) whether the Government propose to re-introduce the bill for preventing the dominance of or rule by any religion or religious groups in matters of governance of the country;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) There are provisions in the various Acts to combat religious fundamentalism and non-secular forces which are implemented by the State Governments. The State Governments have been requested, from time to time, to take action against any person infringing the provisions of the law. Action was also taken to declare certain associations as 'unlawful' under the Unlawful Activities (Prevention) Act, 1967 for promoting, on grounds of religion, disharmony, feelings of enmity, hatred or ill-will between different religious groups.

(b) to (d). The Constitution of India is based on secularism and there is no provision for the dominance of any religion or religious groups. The question of introducing a Bill on this issue, therefore, does not arise.

Low Power Transmitters in Assam

721. SHRI PROBEN DEKA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have received complaints that some of the Low Power Transmitters installed in Assam are not working satisfactorily;

(b) if so, the details thereof;

(c) the remedial steps taken/proposed to be taken by the Government in this regard;

(d) whether the Government propose to convert LPTs into HPTs in the State; and

(e) if so, the plans drawn up in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c). The overall performance of the Low Power Transmitters (LPTs) in Assam is reported to be satisfactory. The complaints of malfunctioning of the LPTs, whenever received, are promptly attended to and defects duly rectified.

(d) and (e). The existing LPTs at Bongaigaon/Kokrajhar, Tezpur and Jorhat are envisaged for upgradation into High Power Transmitters.

[Translations]

Murders in Delhi

722. DR. RAMESH CHAND TOMAR :

SHRI DEVI BUX SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of persons killed in robbery incidents in Delhi during the current year till October, 31, 1995;

(b) the steps taken by the Government to check such incidents; and

(c) the number of accused nabbed so far ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) During the Year 1995 (upto 30.10.95), forty four persons were killed in thirty six cases of robbery.

(b) In the course of their primary duty of crime prevention and detection, efforts are made by Delhi Police to instil a sense of security among the citizens of the Capital. Measures taken for the safety and protection of the people living in the Capital include increased patrolling, posting of pickets at strategic points, strengthening of intelligence machinery, frequent raids at the hideouts of criminals, increased surveillance, coordination meetings with the officials of the neighbouring States, training of police officers in handling modern weapons, introduction of scientific methods of investigation, modernisation of communication network, etc.

(c) Sixty persons have been arrested in the above mentioned cases.

[English]

Mail Delivery in Bombay

723. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are aware of the collapse of the mail delivery service in Bombay (Maharashtra) where intra-city delivery takes around a month's time and for inter-city, it is around two months;

(b) if so, the reasons therefor; and

(c) the remedial measures taken by the postal authorities to correct the situation and the outcome thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. There has been no collapse or deterioration in the mail delivery services in Bombay. Every effort is made to deliver intra-city first class mails in 24 to 48 hours and inter-city mails in 24 to 72 hours depending on transport links. However, occasional delays cannot be ruled out.

(b) Not applicable.

(c) To ensure timely delivery of local mails, Green Channel System was introduced, which takes care of nearly 2.5 lakh letters daily. For timely delivery of inter-Metro mails, a Metro Channel was introduced in April, 1994.

Infiltration of Militants

724. SHRI M.V.V.S. MURTHY :

SHRI GIRDHARI LAL BHARGAVA :

SHRI D. VENKATESWARA RAO :

SHRI SHARAVAN KUMAR PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Pakistan Inter Services Intelligence had planned to send across to India about 5,000 highly trained militants during August and September, 1995;

(b) whether intelligence reports reveal that militants trained at different places in Pakistan are trying to sneak into Indian territory;

(c) if so, the number of infiltrators killed in encounter; and

(d) the steps taken/being taken to check their designs and the extent to which the success achieved in putting checks on terrorist activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d). It is a fact that ISI has been masterminding subversion, sabotage and espionage activities in parts of the country. Government are deeply concerned about Pakistan's continued support to subversion and terrorism directed against India. ISI has also been actively involved in infiltrating a large number of trained and armed militants to indulge in violence and terrorism in Jammu and Kashmir. So far around 1400 militants have been killed near the Line of Control in the State since 1990.

The Government is taking all necessary steps to combat and frustrate the designs of ISI by sensitising and gearing up the intelligence machinery, sharing of intelligence and coordinated action by the concerned Central and State agencies, and strengthening of vigil and security arrangements on the borders to check infiltration.

Prasar Bharati Act

725. SHRI SUDARSHAN RAYCHAUDHURI :

SHRI JAGAT VIR SINGH DRONA :

SHRIMATI MALINI BHATTACHARYA :

SHRI INDRAJIT GUPTA :

SHRI LOKANATH CHOUDHARY :

SHRI V. SREENIVASA PRASAD :

SHRIMATI GEETA MUKHERJEE :

SHRI RAM KAPSE :

SHRI SHRAVAN KUMAR PATEL :

Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 3223 on August 24, 1995 and state :

(a) whether the Government have since finalised the amendments proposed to be made to certain sections of Prasar Bharati (Broadcasting Corporation of India) Act, 1990;

(b) if so, the details thereof;

(c) the time by which the Act is proposed to be brought into force; and

(d) if not, the reasons for delay in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No, Sir.

(b) Does not arise.

(c) and (d). Certain changes, inter-alia, in the proposed organisational structure of the Corporation are warranted in the light of the rapidly changing broadcasting scenario because of increased international satellite broadcasting in this part of the world. The details in this regard are being finalised. No specific time frame can be indicated at present.

Vohra Committee Report

726. SHRI RABI RAY :

SHRI JAGAT VIR SINGH DRONA :

SHRI GIRDHARI LAL BHARGAVA :

SHRI D. VENKATESWARA RAO :

SHRI CHITTA BASU :

Will the Minister of HOME AFFAIRS be pleased to state the details of the follow up action taken by the Government in the wake of the recommendations of the Vohra Committee report ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : The Vohra Committee Report had recommended setting up of a Nodal Agency at the level of Home Secretary. The Government has accordingly set up a Nodal Agency on 2nd August, 1995 with the Home Secretary as the Chairman and Secretary (Revenue), Director IB, Director, CBI and Secretary, RAW as Members. The task of the Nodal Agency is mainly that of coordination, direction and supervision. It is not a substitute for the concerned Central and State Agencies which are responsible for collection of intelligence or for investigation and prosecution under the Constitution and the Laws. The Nodal Agency has started functioning and has held two meetings since it was set up. The Nodal Agency in its meetings generally reviews the information available with the different agencies, relating to the activities of major crime syndicates and the course of action to be taken by the field formations. The question of inter-agency coordination and inter-agency support in the pursuit of cases as per law is considered and appropriate decisions taken with regard to requirements of such support and cooperation.

[Translation]

MPs Local Area Development Scheme

727. SHRI RAM TAHAL CHOUDHARY :

SHRI KUNJEE LAL :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether a Member of Parliament can give suggestion about a specified Government agency for implementation of MPs Local Area Development Scheme;

(b) if so, the extent to which the Collector is proposed to be made responsible for accepting the suggestion of the Member of Parliament;

(c) the criteria for fixing responsibility in case of change of the agency by the Collector despite any suggestion given by the Member of Parliament regarding non-completion and sub-standard work done by the concerned agency; and

(d) the action proposed to be taken by the Government on the complaint of the Member of Parliament regarding unsatisfactory work ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b). The guidelines laid down under the Scheme stipulate that the Member of Parliament shall recommend the works to be executed by the concerned District Collectors. The concerned District

Collectors will finally select the implementing agencies for the various works recommended by the M.P. in case these are found to be technically feasible and also fall within the scope of the guidelines, after making an overall assessment of all relevant factors.

(c) and (d). The District Collector is responsible for coordination and overall supervision of the works under the scheme at the district level. The implementing agencies are also accountable for the successful implementation of the works. If there is any complaint of sub-standard works or non-completion of works in respect of any implementing agency, the Collector may change the implementing agency after due verification. Whenever a specific complaint in this regard is received, the matter is taken up with concerned Collector/State Government for necessary action.

Irrigation Projects

- 728. SHRI JAGMEET SINGH BRAR :

SHRI NAWAL KISHORE RAI :

SHRI D. VENKATESWARA RAO :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned 'State Government resolve to put new irrigation projects on hold' appearing in the "Business Standard" dated August 28, 1995.

(b) if so, the facts and details thereof; and

(c) the point of view of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Yes, Sir.

(b) In the 11th Conference of Water Resources & Irrigation Ministers of States/UTs held at New Delhi, on 22nd August, 1995 it was recommended that new projects should not be encouraged till the on-going projects were completed and abundant caution should be exercised in selecting new projects which may be taken up in exceptional cases for implementation, necessitated due to reasons of balance development, etc.

(c) The Ministry of Water Resources concurs with the above recommendation.

[English]

Security Coverage to VIPs

729. SHRI SULTAN SALAHUDDIN OWAIISI :

SHRI D. VENKATESWARA RAO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government are considering various proposals to improve the security of all the Chief Ministers of the States in the country;

(b) if so, whether any review of security arrangements to the VIPs have been made; and

(c) if so, the details thereof and the time by which these are likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) No, Sir.

(b) and (c) Does not arise. However, security of protected persons residing in Delhi is reviewed periodically. This is a continuing exercise.

[Translation]

Speed Post Corporation

730. SHRIMATI SHEELA GAUTAM :

SHRI RAMESHWAR PATIDAR :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to set up 'Speed Post Corporation;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether service rates for 'Speed Post' are beyond the means of the common people;

(e) whether it is a fact that the emphasis on speed post is affecting the efficiency of general dak distribution; and

(f) if so, the steps taken or proposed to be taken by the Government to maintain the efficiency of regular dak distribution ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) There is no such proposal at present.

(b) Does not arise in view of (a) above.

(c) The operational and the financial viability of forming a separate Speed Post Corporation needs to be studied in great detail before arriving at any decision.

(d) The tariff of Speed Post is comparably lower than the tariff charged by the private sector courier operators and this is proposed to be maintained for the present.

(e) and (f). Speed Post is considered as priority mail and is given a separate treatment from the rest of the mail. The norms of delivery for both categories of mails are different and they do not affect the efficiency of each other. It is the endeavour of the Government to constantly monitor the equality of general mail service and improve them within the various constraints like unpunctuality of various forms of transport used by the Department of Post like buses, trains, aeroplanes, the lack of space in the mail carrying vehicles, frequent occasions of refusal to carry mail by the operators, traffic congestion in the cities and other industrial relations problems.

*[English]***Allocation of Gas to Pipavav Power Project**

731. SHRI HARILAL NANJI PATEL :

SHRI HARIN PATHAK :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether any decision has been taken by the Government for allocation of gas to Pipavav Power project;

(b) if so, the quantity of the gas proposed to be supplied for the project from the Tapti gas field;

(c) if not, the reasons for delay in this regard;

(d) whether the Government have included Tapti Gas Project in the 4th round of bidding for its development; and

(e) if so, the details of the companies entered into the above bidding ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). No allocation has been made for the Pipavav power project. It has been decided to take the gas from Mid Tapti and South Tapti to Hazira to meet existing commitments.

(d) Mid Tapti and South Tapti gas fields were offered for development in the first offer of discovered fields.

(e) The following companies/consortia participated in the bid for the above fields :

- i. BHP Petroleum
Tata Petrodyne.
- ii. Enron Exploration Co.,
Reliance Industries Ltd.
- iii. Hyundai Heavy Industries.
- iv. Mosbacher Energy Company.
Hindustan Oil Exploration Company.
Petrodyne.
- v. Essar Oil Limited.
- vi. Bombay Offshore Supplies & Services.
Kalyani Steel
- vii. Torrent Exports Ltd.
Gujarat State Petroleum Corpn. Ltd.
Gujarat State Power Corpn. Ltd.
AMEC Process & Energy International.
Heritage Oil & Gas Co.

Goma Irrigation Scheme

732. SHRI DILEEP BHAI SANGHANI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Gujarat has finalised the various techno-economic issues of the Goma irrigation project;

(b) if so, the time by which the said project is likely to be approved by the Union Government; and

(c) the reasons for delay in according approval to the above project ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) and (c) The modified report of Goma Irrigation Project was received in the Central Water Commission in October, 1994. The observation on various techno-economic issues were sent to the State Government in May, 1995 and then in November, 1995. The State Government is required to comply with the requirements indicated by Central Water Commission and obtain clearance from forest angle from the Ministry of Environment & Forests.

Socio-Economic Development of Minorities

733. DR. LAXMINARAYAN PANDEYA :

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI :

SHRI ATAL BIHARI VAJAPAYEE :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government have formulated any multi-sectoral plans for improving the socio-economic conditions of the minorities;

(b) if so, the details thereof;

(c) whether the Government have earmarked any funds for the implementation of these plans;

(d) if so, the details thereof;

(e) whether any specific areas/districts have been identified for the implementation of these plans; and

(f) if so, the details thereof ?

THE MINISTER OF STATE THE PRIME MINISTER'S OFFICE AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN) : (a) The scheme for formulation of Multi-sector Plan for development of minorities is under the active consideration of Government.

(b) The Scheme envisages to identify such economic activities in identified distts. in which minorities are conspicuously engaged. For this purpose each distt. and wherever convenient a block or even a town may be taken up as a unit. Special area Programme shall be prepared for such units incorporating provision for credit, raw material appropriate technology and market support.

The scheme, will be implemented through State Govt./ UT Admns.

(c) and (d) Necessary finance is purposed to be provided to State Governments for preparation of Project Reports.

A provision of Rs. 0.50 crores has been made for this purpose during 1995-96.

(e) and (f) In the first stage, the scheme would be taken up in 41 minority concentration districts identified as per 1971 Census which need more urgent attention.

Assistance to Flood Affected States

734. SHRI DHARMANNA MONDAYA SADUL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether some of the States affected by recent flood in Yamuna river have sought financial or technical assistance for dewatering of accumulated water in agriculture land;

(b) if so, the details thereof;

(c) whether any financial or technical assistance has been provided by the Union Government to these States; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (d) The States of Delhi, Haryana and Uttar Pradesh were affected by recent floods in Yamuna River basin. Over and above the calamity relief fund released in the normal course, Rs. 39.41 crores has been provided as an additional assistance to the State Government of Haryana from national fund for calamity relief, out of which Rs. 5 crores is for food, shelter and dewatering. No other State Governments have sought any financial assistance for dewatering of accumulated water in agricultural land.

Missing Equipment of ONGC

735. SHRI GEORGE FERNANDES : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether equipment and other capital assets worth more than 13 crore rupees, belonging to ONGC located in Tripura have been found missing;

(b) if so, whether the Government have identified the persons responsible for this loot;

(c) if so, the action taken against the delinquents; and

(d) the steps taken to recover the missing equipments ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir. However, equipment items worth about 1.30 crores have been stolen from ONGC Limited's installations in Tripura.

(b) to (d) ONGC Limited, has lodged FIRs with the local police for investigation and recovery of the stolen equipment. ONGC Limited has also been following up the matter with the State Government and so far items worth Rs. 1.20 lakhs have been recovered.

[Translation]

Deaths Due to Consumption of Liquor

736. DR. P.R. GANGWAR : Will the Minister of WELFARE be pleased to state the number of the persons died due to consumption of liquor during each of the last three years; State-wise ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : The number of persons died by consuming Poisonous liquor in the country during 1993, 1994 and 1995 (upto the months for which data is available) were 753, 790 and 629 respectively. The State-wise details of such cases is given in the enclosed statement.

STATEMENT

Number of persons died by consuming poisonous liquor in the country during 1993, 1994 and 1995

(State wise)

S.No.	State	1993	1994	1995	Remarks (Figs. of 1995 are upto the month of)
1.	Andhra Pradesh	328	282	326	August
2.	Arunachal Pradesh	0	1	0	August
3.	Assam	1	1	NA	—
4.	Bihar	50	22	7	May
5.	Goa	0	0	0	September

S.No.	State	1993	1994	1995	Remarks (Figs. of 1995 are upto the month of)
6.	Gujarat	44	30	4	June
7.	Haryana	3	12	0	June
8.	Himachal Pradesh	0	0	1	September
9.	Jammu & Kashmir	0	0	0	March
10.	Karnataka	0	2	0	August
11.	Kerala	0	0	0	September
12.	Madhya Pradesh	1	17	28	July
13.	Maharashtra	3	11	1	August
14.	Manipur	2	3	1	September
15.	Meghalaya	0	0	0	July
16.	Mizoram	0	0	0	August
17.	Nagaland	0	0	0	September
18.	Orissa	25	22	4	April
19.	Punjab	0	11	0	August
20.	Rajasthan	32	0	7	July
21.	Sikkim	0	0	0	August
22.	Tamil Nadu	235	364	234	July
23.	Tripura	0	0	0	August
24.	Uttar Pradesh	17	12	3	August
25.	West Bengal	12	NA	13	May
Total :		753	790	629	

Source : Monthly Crime Statistics

Note : 1. Figures are provisional

2. NA stands for not available

Classification of Prisoners

737. SHRI RAM PAL SINGH :

SHRI PANKAJ CHOWDHARY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to classify the prisoners of Tihar Jail;

(b) if so, the details thereof; and

(c) the time by which final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c) According to the existing practice based on the jail manual, prisoners

are classified into two broad categories, viz., undertrials and convicts. Each of these is further subclassified into two categories. Thus, convicts are classified into Class 'B' and Class 'C' categories and undertrials have been similarly classified in two categories viz., 'B' and 'C'.

The High Court of Delhi in Civil Writ Petition no. 1178/94 has directed the Government of National Capital Territory of Delhi on September 15, 1995 to consider rationalisation of the classification of prisoners.

Carelessness of Senior Officers of Security

738. SHRI SATYA DEO SINGH :

SHRI SANAT KUMAR MANDAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received any information in respect of carelessness of senior officers of security agencies regarding Prime Minister's security;

(b) if so, whether any enquiry has been conducted in this regard;

(c) if so, the outcome thereof;

(d) the action taken against the officers found guilty; and

(e) the preventive measures taken for future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (e). No instance of carelessness on the part of senior officers of the security agencies has come to the notice of the Government. However, on 28th Sept. 95, a FAX containing names of SPG Officers assigned to accompany the Prime Minister on an internal tour was sent to a wrong person. An enquiry into the incident has been held and the concerned official has been repatriated to his parent organisation. Necessary corrective measures in the matter have been initiated.

Jharkhand Autonomous Council

739. SHRI SHAILENDRA MAHTO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his Ministry, Government of Bihar and the representatives of Jharkhand Area agreed or reached an agreement last year to constitute a Jharkhand Area Autonomous Council for the development of Jharkhand Area;

(b) whether stress was laid by the Union Government to provide direct grants and financial as well as administrative autonomy to the above council;

(c) if so, the reasons for not providing direct grants and full autonomy to the Council so far;

(d) the steps proposed to be taken by the Government in this direction;

(e) whether the Government has directed the State Government of Bihar to hold elections of some of the representatives at the earliest so as to form the Council; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (f) The role of the Union Govt. in the Jharkhand matter was to facilitate an Agreement between the representatives of the Jharkhand area movement and the Bihar Government. Consequent to the Agreement, the Bihar Assembly enacted the Jharkhand Area Autonomous Council Act, 1994 which inter-alia, provides for the Jharkhand Area Autonomous Council Fund to be set up under a special sub-head within the State Budget and to which all moneys realised or realisable and all moneys otherwise received by the Jharkhand Area Autonomous Council shall be credited.

The Act also provides that a minimum of 25 percent of the State's Annual Plan shall be specified for the Area of the Council.

While the Government has written to the Government of Bihar to implement the various provisions of the Jharkhand Area Autonomous Council Act, 1994, it is primarily for the State Government to ensure compliance of the provisions of the Act relating to release of funds and holding of elections to the Council.

Reservation to Muslims

740. SHRI RAM VILAS PASWAN : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to provide reservation to the people belonging to Muslim community in the Central Government Service;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN) : (a) and (b). No such proposal is under the consideration of the Government.

(c) In view of (a) above, question does not arise.

[English]

Air and Doordarshan

741. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of employees working in different groups in All India Radio stations and Doordarshan centres in Gujarat;

(b) the number belonging to SCs/STs out of them;

(c) the number of reserved posts for SCs/STs lying vacant at these stations/centres; and

(d) the time by which these posts are likely to be filled up ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (d). The information is being collected and will be laid on the table of the House.

TADA

742. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons who are in jails as undertrial prisoners under TADA, State-wise; and

(b) the steps taken/being taken to speed up their trial as the TADA has lapsed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) A statement showing number of persons under detention as per available information is attached.

(b) This Ministry has been repeatedly writing to the State Governments for speedy trial and quick disposal of TADA cases. Further, the Hon'ble Supreme Court in its order dt. 11.3.1994 in Kartar Singh Vs. Government of Punjab had directed that Review Committee for the Central as well as the State Governments/Union Territories must be constituted, and, cases reviewed. These Committees have been constituted, and, are reviewing the pending cases.

STATEMENT

S.No.	Name of the State/UTs	No. of persons detained under TADA
1	2	3
1.	Andhra Pradesh	156
2.	Arunachal Pradesh	2
3.	Assam	427
4.	Bihar	81
5.	Gujarat	234
6.	Goa	2
7.	Haryana	97
8.	Himachal Pradesh	6
9.	Jammu & Kashmir	3049
10.	Karnataka	130
11.	Kerala	Nil
12.	Manipur	103
13.	Madhya Pradesh	32
14.	Maharashtra	635
15.	Meghalaya	12
16.	Punjab	286
17.	Rajasthan	163
18.	Tamil Nadu	88
19.	Uttar Pradesh	21
20.	West Bengal	6
21.	Chandigarh Administration	5
22.	Delhi	302
Total		5839

Pending Projects

743. DR. K.D. JESWANI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the names of the projects of Gujarat pending with the Planning Commission for approval;

(b) the steps taken by the Union Government in this regard; and

(c) the time by which these projects are likely to be approved ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) to (c) No project of Government of Gujarat is pending for action in the Planning Commission for investment clearance.

Media Policy

744. SHRI VIOAY KUMAR YADAV : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the salient features of the media policy of the Government;

(b) whether the Government propose to bring some changes in it; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) At present the Media Policy has not been modified. Various media units under the Ministry of Information & Broadcasting provide comprehensive information on the policies, plans and projects of the Government, create a climate of awareness of the directions of development and ensure people's participation in its implementation. They function under various codes/regulations/guidelines as specified from time to time.

(b) and (c) Does not arise.

[Translation]

Telephone Exchanges in Delhi

745. SHRI B.L. SHARMA PREM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to open more telephone exchanges in Delhi during 1995-96;

(b) if so, the details with location thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The details of Telephone exchanges planned to be commissioned subject to availability of equipment during

1995-96 are given in the enclosed statement totalling gross capacity of 287000 lines. From April, 95 to Oct. 95, a gross capacity of 85850 lines have already been commissioned;

(c) Does not arise in view of (b) above.

STATEMENT

Annexure A

S.No.	Name of the Exchange	Gross capacity in K lines
1.	Sarita Vihar	10
2.	Keshavpuram	8
3.	Okhla II	11
4.	Karkardooma	25
5.	Alipur	1
6.	Lothian Road	10
7.	Rohini Sec. 9	2
8.	Rohini Sec.3	2
9.	M. Vihar Ph. I	2
10.	Tekhand	4
11.	Yamuna Vihar	20
12.	Shadipur	12
13.	Rajouri Garden	12
14.	Nangloi	18
15.	D. University	1
16.	Narela	1
17.	Najafgarh	4
18.	S. Nagar	10
19.	Pragati Maidan	1
20.	B.C. Place	45
21.	Rohini Sec.6	15
22.	Saraswati Vihar	20
23.	Vasant Kunj	10
24.	Janpath D4	10
25.	Hauz Khas D1	10
26.	N. Place D3	10
27.	Tuglakabad	6
28.	Paschim Vihar	4
29.	Hari Nagar	1
30.	IG Stadium	1
Total		287 K

Reorganisation of Services

746. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a high level Committee was constituted for reorganisation of various services and cadres of his Ministry;

(b) if so, the details thereof;

(c) the recommendations made by the Committee;

(d) the recommendations accepted by the Government; and

(e) the time by which the remaining recommendations are likely to be accepted ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) A High Level Committee had been constituted by the Government on 16th April, 1993 to study the aspects relating to the various services and cadres of all the media units and organisations under the control of the Ministry of Information and Broadcasting, and to suggest remedial measures. The composition of the Committee was as follows :

1.	Shri U.C. Agarwal (Retired Secretary, Department of Personnel)	- Chairman
2.	Lt. Gen. K. Balaram (Retd.) (Retired Adjutant General)	- Member
3.	Smt. V.S. Rama Devi (Retired Secretary, Legislative Department)	- Member
4.	Dr. N. Bhaskara Rao (Media Expert)	- Member
5.	Shri Girish Karnad (Former Chairman, Sangeet Natak Akademi)	- Member
6.	Shri S.C. Mahalik (Former Additional Secretary Ministry of Information and Broadcasting)	- Member
7.	Shri K.A. Varadan (Former Additional Secretary, Ministry of Information and Broadcasting)	- Member
8.	Shri S.K. Malhotra (Former Additional Director- General, Doordarshan)	- Member Secretary

The Committee submitted its report to the Government on 16.11.1993.

(c) The Salient features of the recommendations made by the Committee relate to services and cadres of the Ministry of Information and Broadcasting; reorganisation of its media units; training of personnel and delegation of administrative and financial powers.

(d) and (e). The Committee made 98 recommendations. Out of these, 65 recommendations have been accepted by the Government, 4 recommendations have been partially accepted; and 6 recommendations have not been accepted by the Government. Acceptance of the remaining recommendations would depend on the changing requirements and availability of resources from time to time.

Allotment of LPG Agencies

747. SHRI CHHEDI PASWAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the places in Bihar where process of allotment of diesel, petrol, kerosene oil and LPG outlets and dealerships or survey with regard thereto has already been initiated; and

(b) the time by which it is likely to be completed ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) 188 retail outlet dealerships, 29 LPG distributorships and 31 SKO-LDO dealerships for Bihar have been included in the Marketing Plans 1988-93, 1992-94 and 1989-93 respectively. Selection for these locations is already underway through OSB (Bihar).

In addition, after completion of surveys, Government has approved 95 LPG distributorships in the LPG Marketing Plan 1994-96 and 121 RO dealerships in the RO Marketing Plan 1993-96 for Bihar.

[English]

Satellite Channel

748. SHRI BOLLA BULLI RAMAIAH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Union Government propose to bring a comprehensive Broadcasting Act to regulate satellite channels and allow private satellite channels to uplink from within the country;

(b) if so, the salient features of the proposed Act;

(c) the time by which the legislation is likely to be introduced in this regard;

(d) the details of the foreign satellites in the country;

(e) whether most of the channels are not being utilised properly; and

(f) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) The details are being worked out.

(c) No time frame can be indicated at present.

(d) Some of the foreign satellites whose foot prints cover India are Asiasat I, Rimsat, Apstar I, Stationer, Gorijoint and Pas 4.

(e) and (f). The Government of India does not maintain such details in respect of foreign satellites.

Women Prisoners in Tihar Jail

749. DR. SHRIMATI K.S. SOUNDARAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of women prisoners in Tihar Jail at present;

(b) the number of women police officials in Tihar Jail at present;

(c) whether lady doctors and nurses are there for the treatment of women prisoners; and

(d) if so, the number of lady doctors, at present and the number of sanctioned posts ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a). There were 336 women prisoners lodged in Tihar Jail as on 25.11.1995.

(b) There are no lady police officials in Tihar Jail.

(c) and (d). There is a lady doctor exclusively for the female ward. However, there are no nurses in Tihar Jail. Supplementation is made by NGO support in the form of visiting Gynaecologist (1), Paediatrician (1) and Homeopathic/Ayurvedic Doctor (1) for attending to the patients in the female ward. Two posts of lady doctors are sanctioned out of which one is vacant.

[Translation]

Ground Water Resources

750. SHRI DATTA MEGHE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Maharashtra has sent any proposal to the Union Government for exploration and development of ground water resources under pilot project of the Central Ground Water Board for approval;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Union Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) No, Sir.

(b) to (c). Questions do not arise.

[*English*]

Setting up of Petrol Retail Outlets

751. SHRIMATI VASUNDHARA RAJE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of petrol retail outlets allotted in Delhi since September, 1993 month-wise;

(b) the date on which land for the petrol pump was sanctioned by the Government/Delhi Development Authority;

(c) whether complaints have been received by the Ministry regarding irregularities in the allotment of petrol retail outlets;

(d) if so, the details thereof; and

(e) the action taken by the Government on those complaints ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The oil companies have issued letters of intent for 110 retail outlet dealerships in Delhi since September, 1993 till October, 1995 to different allottees. During the same period, the DDA has allotted land for 19 retail outlets, out of which 5 sites have not been found viable/suitable for the purpose. Requests have been made for suitable alternate sites.

(c) to (e). Complaints are received from time to time alleging irregularities in the allotment of dealerships through Oil Selection Board as well as discretionary quota of the Government. These are looked into for remedial action. In one such case, LOJ was withdrawn from the first empanelled candidate and issued to No. 2 candidate. In some cases writ petitions have also been filed in different Courts seeking legal redress in the matter.

[*Translation*]

STD in Gujarat

752. SHRI RATILAL VARMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether all sub-divisional Headquarters of Gujarat have been provided with STD facility;

(b) if not, the reasons therefor;

(c) the places which are yet to be connected with STD facility;

(d) the time by which this facility is likely to be made available at these place ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a). Yes, Sir. All

46 Sub-divisional Headquarters of Gujarat have been provided with STD facilities.

(b) Does not arise.

(c) Does not arise.

(d) Does not arise.

[*English*]

Decontrolling of Oil Sector

753. SHRI RAMESH CHENNITHALA :

SHRI LOKANATH CHOUDHARY :

SHRIMATI GEETA MUKHERJEE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to dismantle Administered Pricing Mechanism (APM) in phases and move towards the market determined pricing policy (i.e. decontrolling the oil sector) for the healthy and competitive growth of the oil industry in the country;

(b) if so, the details thereof and the objectives to be achieved by replacing the existing policy;

(c) whether the Oil and Natural Gas Corporation and the Oil India Limited have been requesting for allowing them the payments at international rates for the crude oil produced by them as is applicable to the private sector companies both domestic and foreign who have been granted licences to drill oil in the country; and

(d) the present status of the aforesaid two proposals ?

THE MINISTER OF STATE OF MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) A 'Strategic Planning Group' on restructuring of the National Oil Industry with members comprising of top management from public and private sector and leading experts from academic and research institutes has been formed. The group has not yet submitted its Report.

(c) Yes, Sir.

(d) A view of this can be taken only after receipt of the report of the 'Strategic Planning Group' on the restructuring of the National Oil Industry.

[*Translation*]

Letter Boxes

754. SHRI PANKAJ CHOWDHARY :

SHRI BRIJ BHUSHAN SHARAN SINGH :

Will the Minister of COMMUNICATIONS be pleased to State :

(a) the number of villages in the country having neither post offices nor letter boxes as on date;

(b) the reasons therefor;

(c) the time by which the said facility is likely to be provided to all the villages;

(d) whether post offices opened in remote areas are always short of postal materials;

(e) if so, the reasons therefor; and

(f) the action taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of villages in the country without post offices and letter boxes as on 31-3-1995 is given in the enclosed statement I & II respectively.

(b) and (c). In respect of provision of post offices in villages, there is no plan to provide post offices in all the villages of the country. Government's objective is to provide post offices in villages, subject to fulfilment of norms of distance, population and income and availability of resources, according to laid-down priorities.

In respect of letter boxes, the present target is to provide letter boxes in all the villages with population over 500. It is expected to achieve the target within next two years.

(d) No, Sir. There is no report of post offices in remote areas being always short of postal materials. Sometimes, in some remote areas of U.P. and Himachal Pradesh, for short durations, shortage of some items has occurred.

(e) Shortage occurred due to inadequate supply from Government security printers or delay in transportation.

(f) The Department of Post has started utilising private security printers in addition to Government Security Printers for easy availability of postal stationery.

STATEMENT I

State/Union Territory-wise break-up of villages without post offices as on 31-3-95.

S.No.	Name of State/Union Territory	Number of Villages without Post Offices
STATES		
1.	Andhra Pradesh	12300
2.	Assam	21117
3.	Arunachal Pradesh	27
4.	Bihar	56524
5.	Goa	182
6.	Gujarat	9949

S.No.	Name of State/Union Territory	Number of Villages without Post Offices
7.	Haryana	4489
8.	Himachal Pradesh	14385
9.	J & K	4995
10.	Karnataka	18828
11.	Kerala	-
12.	Madhya Pradesh	61662
13.	Maharashtra	20414
14.	Manipur	1364
15.	Meghalaya	5044
16.	Mizoram	348
17.	Nagaland	936
18.	Orissa	43486
19.	Punjab	9072
20.	Rajasthan	28412
21.	Sikkim	244
22.	Tamil Nadu	54841
23.	Tripura	4076
24.	Uttar Pradesh	94847
25.	West Bengal	30781

UNION TERRITORIES

1.	Andaman & Nicobar	113
2.	Chadigarh	17
3.	Dadar & Nagar Haveli	38
4.	Daman & Diu	16
5.	Delhi	93
6.	Lakshadweep	-
7.	Pondicherry	233

All India Total 458476

STATEMENT II

S.No.	Name of State/Union Territory	Number of Villages without letter boxes
STATES		
1.	Andhra Pradesh	485
2.	Assam	10388

S.No.	Name of State/Union Territory	Number of Villages without letter boxes
3.	Arunachal Pradesh	3074
4.	Bihar	41708
5.	Goa	42
6.	Gujarat	352
7.	Haryana	-
8.	Himachal Pradesh	11378
9.	Jammu & Kashmir	2920
10.	Karnataka	9348
11.	Kerala	-
12.	Madhya Pradesh	33290
13.	Maharashtra	8976
14.	Manipur	931
15.	Meghalaya	3968
16.	Mizoram	264
17.	Nagaland	598
18.	Orissa	36205
19.	Punjab	1676
20.	Rajasthan	17310
21.	Sikkim	165
22.	Tamil Nadu	839
23.	Tripura	1773
24.	Uttar Pradesh	35571
25.	West Bengal	4720
UNION TERRITORIES		
1.	Andaman & Nicobar	27
2.	Chandigarh	-
3.	Dadar & Nagar Haveli	-
4.	Daman & Diu	-
5.	Delhi	-
6.	Lakshadweep	-
7.	Pondicherry	62
All India Total		226070

Delivery of Dak

755. SHRI LALL BABU RAI :

SHRI A. VENKATESH NAIK :

SHRI KUNJEE LAL :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the postal department employees are adopting "go slow" process;

(b) if so, the reasons thereof;

(c) whether it has come to the notice of the Government that the letters are being delivered after several weeks; and

(d) if so, the steps taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) There is no "go slow" process adopted by the employees of the Postal Department in general in the country. However, in Delhi Circle, Railway Mail Service (RMS) staff resorted to refusal of Overtime Duty from October 17, 1995. The agitation was called off on November 3, 1995.

(b) The reasons for agitation by the RMS staff in Delhi was non-payment of Overtime Allowances because of non-availability of funds.

(c) There was no such delay in delivery of letters in the country in general. Occasional delays are, however, not ruled out. In Delhi, because of the agitation by the RMS staff there was some delay in normal transmission of mails since October 17, 1995.

(d) Department has approached the Ministry of Finance for additional allotment of funds for settlement of pending OTA bills. Various other measures are being taken to speed up transmission and delivery of mails.

[English]

Losses suffered by BCCL

756. SHRI V. SREENIVASA PRASAD :

SHRI TARA SINGH :

SHRI BASUDEV ACHARIA :

Will the Minister of COAL be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "BCCL in a sorry condition" as reported in Pioneer dated November 7, 1995;

(b) if so, whether BCCL has been declared sick and referred to BIFR;

(c) the losses suffered by BCCL during the past three years and reasons therefor;

(d) the steps taken by the Government to bring down losses of BCCL;

(e) whether large number of workers of BCCL have been laid off; and

(f) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) On 24.11.1995 BCCL has made a reference to BIFR proposing to declare the company as sick. However, no decision has so far been taken by BIFR to declare BCCL as a sick company.

(c) The actual losses suffered by BCCL (before adjustment to Coal Price Regulation Account) during the past 3 years are given below :

(Rs. in Crores)

Year	Amount
1992-93	370.26
1993-94	341.87
1994-95	560.70

The main reasons for losses in BCCL are :

- (i) Unremunerative price both for raw coking coal as well as washed coal.
- (ii) Heavy interest burden due to adverse debt equity ratio.
- (iii) Surplus manpower.
- (iv) Large proportion of the production in BCCL is obtained from under ground mines and due to difficult conditions the underground mines have very high cost of production.

(d) Following steps have been taken to bring down losses of BCCL :

- (i) Improved manpower planning including redeployment of surplus manpower.
- (ii) Mechanisation of coal loading in underground mines to improve production and productivity.
- (iii) Improvement in availability and utilisation of heavy earth moving machinery by providing adequate workshop support, improved management of spares and rehabilitation of equipment.
- (iv) Improving capacity utilisation by providing for replacement equipment in open cast mines where the equipment have outlived their useful life and by minimising idle hours through gearing up routine and preventive maintenance.

(v) Minimising controllable cost by fixing ceiling for quality deduction, demurrage and unloading penalty.

(vi) Deployment of labour on overtime and on Sundays and holidays.

(e) and (f). As per information received from CIL, initially about 1100 workers were laid off in BCCL due to inundation of mines. However, it was subsequently decided in consultation with the unions to redeploy the workers in other mines. As such, there has been no lay off.

Mobile TV Centres

757. SHRI A. VENKATESH NAIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that mobile TV centres have been flagged off recently in the country;

(b) if so, the details thereof;

(c) the number of mobile TV centres in the country at present;

(d) whether the Government propose to set up more mobile TV centres during the current year; and

(e) the salient features of these mobile TV centres ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) Yes, Sir. 3 Nos. of mobile transmitters procured by Doordarshan in 1991 have since been distributed among the zonal offices for field deployment in emergencies.

(c) There are at present 7 nos. of mobile transmitters in Doordarshan network.

(d) No, Sir.

(e) The salient features of the mobile transmitters are given below :

- (i) The equipment is a self contained 10w Power TV Transmitters relay station (receiving signal from satellite) suitably mounted on two 6 ton vehicles.
- (ii) The antenna can be raised to 15 M by pneumatic/hydraulic arrangement.
- (iii) The equipment is suitable for deployment in remote, for flung areas connected by road on short notice.
- (iv) The mobile TV Transmitter can also be used in emergency e.g. in case of breakdown/shifting of an existing LPT/VLPT.

Citizenship to Chakmas

758. SHRI LAETA UMBREY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Chakma refugees have formed various organisations in support of their demand for Indian citizenship;

(b) if so, the details thereof;

(c) whether foreigners have the right to form associations or organisations; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Satellite TV Channel

759. SHRI R. SURENDER REDDY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government had appointed a Committee to look into the adverse effects etc. of the programmes of the satellite TV Channels on the Indian viewers;

(b) if so, whether the Government have received the recommendations of the Committee;

(c) if so, the details thereof and the reaction of the Government thereto; and

(d) the effective measures taken to eliminate/minimise the adverse effects of programmes of the satellite TV Channels in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No, Sir.

(b) and (c). Do not arise.

(d) Among the measures taken by Doordarshan in order to cater to the diverse needs of the widest cross section of its viewers and sustain their interest are the introduction of the regional language satellite service in eleven regional languages, a movie channel- Movie Club, DD-3 Channel and a progressive increase in the terrestrial reach of both the DD-1 and DD-2 channel.

Subernarekha Multipurpose Project

760. SHRI CHITTA BASU : Will the Minister of WATER RESOURCES be pleased to state :

(a) the present stage of the Subernarekha multi-purpose inter-state project;

(b) whether the progress on the above project is going on slow;

(c) if so, the reasons therefor; and

(d) the steps taken by the Union Government to accelerate the progress on the above project ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) The present stage of the Subernarekha Multipurpose Project is as below :-

Sl. Name of Work No.	Extent of completion
(i) Chandil Dam	97% except installation of gates.
(ii) Icha Dam	30 %
(iii) Galudih Barrage	98% except installation of gates
(iv) Icha Right Bank Canal	50%
(v) Galudih Right Bank Canal	70%
(vi) Icha Left Bank Canal	30%
(vii) Kharkai Canal	25%
(viii) Chandil Left Bank Canal	70%
(ix) Galudih Left Bank Canal	0%
(x) Kharkai Barrage	0%

The anticipated expenditure upto March, 95 is Rs. 622.00 crores against latest estimated cost of the Project of Rs. 1,428.82 crores.

(b) Yes, Sir.

(c) The Progress on the Project works is slow mainly due to inadequate funding by the State and also due to delay in land acquisition.

(d) The Project received assistance from the World Bank during the period 1981-89. The working Group of the Planning Commission has recommended an outlay of Rs. 64.60 crores for 1995-96.

Integrated Tribal Development Projects

761. SHRIMATI BHAVNA CHIKHALIA : Will the Minister of WELFARE be pleased to state :

(a) the number of Integrated Tribal Development Projects being implemented in the country till September 30, 1995, date-wise; and

(b) the number of tribal families benefited under these projects during each of the last three years, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) 194 Integrated Tribal Development Projects are in operation in the country. State-wise information is given in the statement attached.

(b) Information is being collected from the States/UTs and the same, on its receipt, will be placed on the Table of the House.

STATEMENT

Integrated Tribal Development Projects

Sl. No.	States/UTs	No. of I.T.D.Ps
1.	Andhra Pradesh	8
2.	Assam	19
3.	Bihar	1
4.	Gujarat	9
5.	Himachal Pradesh	0
6.	Karnataka	0
7.	Kerala	0
8.	Madhya Pradesh	0
9.	Maharashtra	16
10.	Manipur	0
11.	Orissa	0
12.	Rajasthan	0
13.	Sikkim	0
14.	Tamil Nadu	6
15.	Tripura	0
16.	Uttar Pradesh	0
17.	West Bengal	0
18.	Andaman & Nicobar Islands	0
19.	Daman & Diu	0

[Translation]

LPG Agencies

762. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the name of places included in the marketing plan for opening of LPG agencies in Maharashtra; and

(b) the time limit prescribed in the process of opening of such agencies ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) 133 LPG distributorships have been included in the LPG Marketing Plan - 1994-96

(Maharashtra, Goa, Daman & Diu). It generally takes 1-2 years for opening of an LPG distributorship from the date of issue of advertisement.

LPG Agencies and Petrol Retail Outlets

763. SHRI CHANDRESH PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG agencies, petrol retail outlets allotted from November 1, 1995 to November 15, 1995 in Gujarat, Delhi and other parts of the country;

(b) the number out of these allotted to women, scheduled castes, scheduled tribes, minorities, deaf and dumb, freedom fighters, ex-servicemen and their widows on discretionary quota/general quota separately, State-wise;

(c) the number of applications pending clearance; and

(d) the targets fixed for allotment of LPG agencies petrol retail outlets during the year 1996 and 1997 ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) & (b) The oil marketing companies have issued Letters of Intent & for 8 retail outlets and 6 LPG distributorships in different States during the period November 1, 1995 to November 15, 1995 as under :

	RO	LPG
Gujarat	—	4
Delhi	—	3
Bihar	—	1
Jammu & Kashmir	—	0
Madhya Pradesh	—	0
Uttar Pradesh	—	0
	8	6

Out of the above, one LPG distributorship and one RO dealership have been allotted to women under 'DEF' and 'PH' category respectively. Similarly one RO each has been allotted to SC & ST candidates.

(c) and (d). In addition to the locations pending from previous marketing plans, 1040 RO dealerships and 1191 LPG distributorships have been included in the RO marketing plan 1993-96 and LPG marketing plan 1994-96 respectively. Selection of dealers/distributors through the OSBs, which is a continuous process, is in progress. It normally takes six months to one year from the date of advertisements of the location to finalise the selection and issue the LOI. Information regarding pending applications is not maintained by Government.

[English]

Areas Covered by Doordarshan Network

764. DR. SAKSHIJI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of the areas in Uttar Pradesh and Maharashtra which are not covered by Doordarshan network;

(b) whether the Government have received any representation for bringing these areas under Doordarshan network; and

(c) if so, the steps taken by the Union Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Whereas the entire states of Uttar Pradesh and Maharashtra are covered by the satellite services, all the districts in these two states are either wholly or partially covered by the terrestrial transmitters, providing TV services to 79.1% area of Uttar Pradesh and 72.4% area of Maharashtra.

(b) Yes, Sir. Representations have been received from time to time from various quarters for extending and strengthening of TV service in the states of Uttar Pradesh and Maharashtra.

(c) With a view to strengthen TV service in the aforesaid states, a number of TV transmitters of varying powers are presently under implementation /envisaged to be set up in the states of Uttar Pradesh and Maharashtra, subject to availability of adequate resources required for the purpose and inter-se priorities. The requisite details are given in the enclosed statement.

STATEMENT

List showing the number of transmitters of varying powers presently under implementation/envisaged to be set up in Uttar Pradesh and Maharashtra.

Name of the State	No. of TV transmitters			
	HPT	LPT	VLPT	Transposers
Uttar Pradesh	4	27	30	-
Maharashtra	3	31	7	1

Disconnection of Telephone in Delhi

765. SHRI RAM KRIPAL YADAV : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether telephones were disconnected in Delhi due to non-payment of telephone bills since January 1995 till date; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The information has been called for and will be placed on the Table of the House.

Per Capita Income

766. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the per capita income during the last two years, State/UT-wise;

(b) the names of the States which have not been able to cross the national average of per capita income during the last two decades;

(c) the reasons for their low per capita income; and

(d) the steps taken to accelerate the development process in these States ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) The State/Union Territory wise Per Capita Income (Per Capita Net State Domestic Produce) at current Prices for the years 1992-93 and 1993-94 are given in the enclosed statement. Figures for 1994-95 are not available.

(b) The States which have per capita income (Per Capita Net State Domestic Product) below the per capita income of the Nation (Per Capita Net National Product) as a whole consistently during the last two decades are Andhra Pradesh, Assam, Bihar, Kerala, Madhya Pradesh, Manipur, Meghalaya, Orissa, Rajasthan, Tripura and Uttar Pradesh.

(c) The per capita Net State Domestic Product (NSDP) differ among the States for various reasons like historically uneven development of infrastructure, industrial and entrepreneurship development in various regions, variation in rainfall, drought and floods and population growth.

(d) The State Governments are implementing development plans for increasing income. The Central Government provides Central Assistance for State Plans according to a formula in which higher weightage is given to the States which have lower per capita income.

STATEMENT

Per Capita Net State Domestic Product at Current Prices

(Rs.)

Sl. No.	State/U.T.	1992-93 (P)	1993-94 (Q)
(1)	(2)	(3)	(4)
1.	Andhra Pradesh	5767	6489
2.	Arunachal Pradesh	7389	8172
3.	Assam	5310	5916
4.	Bihar	3084	3650
5.	Goa	11294	11658

(1)	(2)	(3)	(4)
6.	Gujarat	7175	7600
7.	Haryana	9171	10359
8.	Himachal Pradesh	5979	6519
9.	Jammu & Kashmir	4024	4244
10.	Karnataka	6443	7029
11.	Kerala	5768	6242
12.	Madhya Pradesh	4733	5485
13.	Maharashtra	9628	10984
14.	Manipur	5028	5362
15.	Meghalaya	5215	5519
16.	Mizoram	-	-
17.	Nagaland	-	-
18.	Orissa	4097	4726
19.	Punjab	11106	12319
20.	Rajasthan	5086	5220
21.	Sikkim	-	-
22.	Tamil Nadu	6663	7352
23.	Tripura	3781	-
24.	Uttar Pradesh	4273	4744
25.	West Bengal	5775	6055
26.	A & N Islands	6751	-
27.	Delhi	13336	14714
28.	Pondicherry	9888	10108
	ALL INDIA		
	Per Capita NNP at factor cost	6234	6929
	Per Capita NDP at factor cost	6369	7062

Q : Quick Estimate, P : Provisional

- : Not made available by the concerned State Governments.

Source : Directorates of Economics & Statistics of respective State Governments and C.S.O. for All India Per Capita NNP and NDP. The figures of Per Capita NDP are not published in NAS.

Note 1 : Owing to differences in source material used the figures for different State/UTs are not strictly comparable.

Note 2 : The Uts of Chandigarh, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep do not prepare these estimates.

[Translation]

Telephone Exchanges in M.P.

767. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of old telephone exchanges in Madhya Pradesh;

(b) the number of electronic exchanges set up so far; and

(c) the number of villages, where telephone facility has provided during 1995-96 ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of old Telephone Exchanges is 18.

(b) The number of electronic exchanges set up so far is 2616.

(c) The number of villages provided with telephone facility during 1995-96 (upto 19.11.1995) is 342.

[English]

Supply of LPG

768. SHRI JITENDRA NATH DAS :

SHRI PURNA CHANDRA MALIK :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government are aware that the LPG consumers' in West Bengal are not getting their LPG cylinders in time;

(b) if so, the reasons therefor; and

(c) the steps to be taken by the Government for regular and proper supply of cylinders to the consumers in that State ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) Recently there has been a temporary shortage in the supply of LPG refills in a few locations in West Bengal on account of bad road conditions and capacity constraints in some bottling plants. With the measures already taken by the LPG marketing companies, the situation has improved.

[Translation]

Foreign Post Office in U.P.

769. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether permission has been granted by Government to open a foreign Post Office in Agra;

if so, the details in this regard; and

(c) the details of the various facilities and service being provided in the foreign post office ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. The permission was granted by Department of Post to open an Export Extension Counter only at Agra.

(b) and (c). An Export Extensions Counter at Sanjay Place Sub-Post Office, Agra was opened with effect from 1.4.1995 to facilitate the exporters of that region with in-house custom clearance facilities for the purpose of booking outward (Air & Service foreign articles only).

[English]

Telephone Connections in West Bengal

770. SHRI AJOY MUKHOPADHYAY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of persons on the waiting list for telephone connections as on October 31, 1995 in West Bengal, district-wise; and

(b) the time by which the waiting list is likely to be cleared ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) 104259 persons were on the waiting list as on 31st October, 1995 in West Bengal. District-wise detail is given in the enclosed statement.

(b) This waiting list is likely to be cleared progressively by 31st March, 1997.

STATEMENT.

District-wise detail of waiting list in West Bengal

Sl. No.	Name of the Districts	Waiting list as on 31.10.95
1.	24 Parganas (North)*	18672
2.	24 Parganas (South)*	9678
3.	Bankura	773
4.	Burdwan	8202
5.	Birbhum	1710
6.	Coohbehar	923
7.	Dakshin Dinajpur	537
8.	Darjeeling	4269
9.	Hoogly*	8273
10.	Howrah*	8175
11.	Jalpaiguri	1554
12.	Malda	1886

Sl. No.	Name of the Districts	Waiting list as on 31.10.95
13.	Midnapur	4474
14.	Murshidabad	1778
15.	Nadia*	3427
16.	Purulia	320
17.	Uttar Dinajpur	1073
18.	Calcutta District	28535
		104259

Note : *These district partially fall under Calcutta Telephones and partially under West Bengal Telecom Circle.

[Translation]

Development of Gujarat

771. SHRI N.J. RATHVA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government propose to develop Gujarat as an ideal State;

(b) if so, the details of the special central assistance proposed/released for this purpose; and

(c) the names of the States for which steps have been taken to develop as an ideal State and the funds allocated for this purpose, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) to (c) Five Year Plans are under implementation for the speedy economic growth of all the States in the country. For the Eighth Five Year Plan of Gujarat, an outlay of Rs. 11,500 crores was agreed which included normal Formula Based Central Plan Assistance (Gross) of Rs. 1055.76 crores. There is no proposal under consideration to develop any State as an ideal State in the country.

[English]

Official Secret Act

772. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Official Secret Act has been challenged in the Supreme Court; and

(b) if so, the grounds of challenge ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) A writ petition has been filed in the Supreme Court against the

Union of India challenging among other things Section 5 of the Official Secrets Act, 1923 on the ground that the same is ultra-vires to Article 14, 19(1)(a) and 21 of the Constitution.

Official Language

773. SHRI PROBEN DEKA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Assamese, the official language of Assam is not being used in the Central Government offices located in the State;

(b) whether it has come to the notice of the Government that due to non-usage of Assamese, the local people are put to great hardship in Assam;

(c) whether the Government had issued an order to ensure that sign boards, rubber stamps, logos etc. of all Central Government offices and establishments in the State are in trilingual form with Assamese at the top; and

(d) if so, the steps being taken by the Government to ensure compliance of the order ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) to (d) Hindi is the official language of the Union Government. There is an arrangement for working in Hindi and English only, in the offices of Central Government. But for public convenience, the Government have issued orders regarding use of regional language, Hindi and English, in the same order, in rubber stamps, name plates, notice-boards, letter heads, logos etc. in the offices of Central Government located in non-Hindi speaking areas. Responsibility for compliance of orders regarding use of official language lies with the concerned departments/offices, however, in case any information regarding violation of these orders is received by the officials of D.O.L., action is taken for compliance of these orders in the concerned offices, by them.

[Translation]

Human Bombs

774. DR. RAMESH CHAND TOMAR :

SHRI PANKAJ CHOWDHARY :

SHRI RAM SINGH KASHWAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Pak trained human bombs have been apprehended recently in Delhi;

(b) if so, the details thereof;

(c) whether any enquiry committee has been constituted in this regard; and

(d) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Yes, Sir.

(b) to (d) On 27.9.1995, two 'Babbar Khalsa International' activists were arrested and one AK-56 assault rifle with 30 live cartridges and 1.04 Kg. RDX high explosive was recovered from their possession. Further interrogations led to the arrest of their third associate from whose possession 40 live cartridges were recovered. One of the three arrested activists had been trained to act as a human bomb to eliminate one or two political leaders of Delhi.

No enquiry committee has been constituted. However, a case u/s 4/5 Explosive Substances Act, 120-B, 121, 122, 124-A IPC and 25 Arms Act has been registered at Police Station New Delhi Railway Station.

[English]

'Complaints Service' of Delhi Telephone Exchange

775. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is a proposal to streamline the complaints service of telephone exchange in Delhi particularly in Shakti Nagar exchange, where complaints are not attended to four months together;

(b) if so, the details thereof; and

(c) the time by which the complaints service of this telephone exchange is likely to be computerised ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Mahanagar Telephone Nigam Ltd., has undertaken an ambitious programme to streamline the fault repair service (FRS) in Delhi. As part of this programme, FRS in all exchanges are being computerised in a phased manner. Shakti Nagar exchange FRS computerisation is in hand.

(b) FRS in Rajouri Garden, Karol Bagh, Janakpuri, Laxmi Nagar, Tis Hazari, Sena Bhavan, Rajpath, Nehru Place and Chankyapuri exchanges have already been computerised.

(c) FRS of Shakti Nagar Exchange is likely to be computerised during the current financial year.

Bomb Blasts in Delhi

776. SHRI M.V.V.S. MURTHY :

SHRI RAM PAL SINGH :

SHRI MANORANJAN BHAKTA :

SHRI MANIKRAO HOLDYA GAVIT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether bomb blasts during September, 1995 created a panic in Delhi;

- (b) if so, the details of the bomb blasts;
- (c) the loss of life and property as a result thereof;
- (d) whether any enquiry has been conducted by the Government in this regard;
- (e) if so, the outcome thereof; and
- (f) the steps taken to prevent such bomb explosions in future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c) The requisite information is given in the enclosed statement.

(d) to (e). No separate enquiry, other than the investigations carried out in the cases registered by Delhi Police has been conducted.

(f) The following steps have been taken to prevent such bomb explosions in future :-

- (i) Anti-explosive precautions have been taken at various places of popular congregation viz. Railway Stations Airport, ISBT, important places of worship.
- (ii) Improved surveillance.
- (iii) Public Awareness campaigns have been organised through the media for the public to exercise caution from unclaimed/abandoned property and to report existence of suspicious material to the Police promptly.
- (iv) Market Associations and the Residents Associations have been asked to maintain constant vigilance in the market and residential areas against suspicious-looking articles.

STATEMENT

Sl.No.	Case FIR No. with Section of law & Police Station	Brief facts of the case	Persons		Damage to property
			Killed	Injured	
1.	348 dt. 25.9.95 u/s 307 IPC & 3/4/5 Explosive Substances Act., P.S. Kotwali.	On 25.9.95 at about 7 PM an explosion took place near the Red Fort Chowk	—	30	Two motor cycles and one scooter.
2.	349 dt. 25.9.95 u/s 307 IPC & 3/4/5 Explosive Substances Act, Police Station Kotwali	On 25.9.95 at about 7.45 PM another explosion took place at Chatta rail on Subhash Marg, Delhi	—	20	One Scooter.
3.	561 dt. 26.9.95 u/s 307 IPC, 3/4/5 Explosive Substances Act, Police Station, Samaipur, Badli	On 26.9.95 at about 8.45 AM an explosive material was thrown from a train, Moori Express while it was crossing Badli village in North Delhi. A boy named Sandeep was injured.	—	1	Some utensils and wall of the house.
4.	419 dt. 30.9.95 u/s 3/4/5 Explosive Substances Act Police Station, Kalyanpuri.	On 30.9.95 at about 9.30 PM a blast occurred on the 1st Floor of H.No.8/57, Khichripur, Delhi where one Shri Nasir is residing with his family. On the five crude bombs inside the room, three exploded whereas two unexploded bombs were recovered subsequently from the spot.	—	—	—

Foreign/Private Parties in Oil Fields

777. PROF. SUDARSAN RAYCHAUDHURI :

SHRI RUPCHAND PAL :

Will the Minister of PETROLUUM AND NATURAL GAS be pleased to state :

(a) whether the Government have offered or propose to offer discovered oil-fields for foreign/private sector participation;

(b) if so, the names of such fields; and

(c) the rationale behind such policy ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir. Under the two development offers of 1992 and 1993 a total of 74 small sized and medium sized discovered oil and gas fields have been offered to private parties.

(b) the names of fields offered in 1992 and 1993 are given in the statement annexed.

(c) The main benefits that would accrue are :-

- Oil and gas production would be augmented by quickly putting these fields on production.
- the fields with low reserves or fields which have depleted and require enhanced oil recovery processes would be developed.
- the availability of technology would be upgraded through the induction of state-of-the-art technology by foreign companies.

STATEMENT*Details of Small sized fields offered for bidding 1992**Offshore*

Field/Basin

ANDAMAN

1. AN-1

KRISHNA-GODAVARI

2. G-1

3. G-2

CAUVERY

4. PH-9

5. PY-1

BOMBAY

6. D-18

7. B-178
B-179

8. B-80

9. B-119
B-121

10. B-192

Offshore

Field/State

GUJARAT

11. Wavel

12. Bakrol

13. Sabarmati

14. Lohar

15. Karisan

16. Baola

17. Modhera

18. Asjol

19. Mani High

20. Siswa

21. Matar

22. Bhandut

23. S. Malpur

24. Hazira

25. South Patan

26. Indrora

27. Dholka

28. Cambay

ASSAM

29. Tinali

30. Sarojani

31. Dholiya

*Details of Medium Sized fields offered for bidding 1992**Offshore*

Field/Basin

KRISHNA-GODAVARI

1. Ravva

BOMBAY

2. Mukta

3. Panna

4. R-Series

5. D-1

6. Mid and South Tapti

Onshore

Field/State

ARUNACHAL PRADESH

7. Kharsang

ASSAM

8. Digboi (EOR)

9. Bogapani-Samdang

10. Barbil-Diroi

11. Dipling

RAJASTHAN

12. Baghewala (Bikaner-Nagaur)

*Details of Small sized fields offered for bidding 1993**Offshore*

Field/State

ANDAMAN

1. AN-1

BOMBAY

2. D-18

3. B-80

4. B-192

Onshore

ANDHRA PRADESH

5. Bantumilli

6. Bhimanapalli

7. Kaza

8. manepalli

9. Bandamurlanka-North

10. Palakollu-Medapadu

11. Razole-Chintalapalli

12. Narasapur

13. Kavitam

TAMILNADU

14. Attikadai

ASSAM

15. Badarpur

16. Hilara

17. Uriamghat

18. Nahorhabi

19. Amguri

20. Tinali

21. Sarojani

22. Dholiya

23. Bogapani-Samdang

24. Dipling

GUJARAT

25. North Kathana

26. North Balol

27. West Becharaji

28. Dholasan

29. Sangapur

30. Allora

31. Ognaj

32. Kanawara

33. Unawa

*Details of Medium sized fields offered for bidding 1993**Offshore*

Basin/fields

BOMBAY

1. Ratna & R-Series

2. Bassein Oil Rim

ONSHORE

CAMBAY

3. Nawagam (Lower Pay)

4. South Kadi

5. Wasna

6. Ankleshwar (EOR)

UPPER ASSAM

7. Changmaigaon

8. Digboi (EOR)

*[Translation]***Post Offices**

778. SHRI RAM TAHAL CHOUDHARY :

SHRI RAJENDRA AGNIHOTRI :

SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of villages without post offices by the end of 1992, 1993, 1994 and thereafter, State-wise and year-wise;

(b) the number of post offices closed during last three years, State-wise;

(c) the number of such post offices out of them situated in rural areas, State-wise;

(d) the time by which post offices will be opened in each village;

(e) whether Government propose to provide employment to educated unemployed youth as part time postal employees in the villages without post offices; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) information is being collected and will be laid on the Table of the House.

(d) There is no plan to provide post offices in all the villages of the country. Government's objective is to provide post offices in villages subject to fulfilment of norms of distances, population and income and availability of resources, according to the laid down priorities.

(e) No Sir. There is no such plan except that when a post office is opened, it provides an opportunity for employment to the post sanctioned for that post office.

(f) There is no policy in that direction.

[English]

Change of Name of Bombay

779. SHRI RAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of India have filed a Special Leave Petition against the Mumbai High Court judgement for using "Mumbai" in Hindi instead of "Bambai";

(b) if so, the date of admitting the petition and the reasons for filing the appeal;

(c) whether the Prime Minister has assured the Mayor and M.Ps of Mumbai that he has accepted the demand of using "Mumbai" instead of "Bombay" and or "Bombai"; and

(d) if so, the reasons for not implementing the demand ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) and (b) A petition was filed in the Supreme Court against the judgement of Bombay High Court, due to legal reasons and it was admitted for consideration by the Supreme Court on 10.7.95.

(c) and (d). The Union Cabinet has accepted the request of Government of Maharashtra to change the name of 'Bambai' as 'Mumbai'.

Computerised Data Base on Water Resources

780. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have sought loan assistance from the World Bank for the Government of computerised data base on Water Resources in some States;

(b) if so, the amount thereof and the States where the above data base is proposed to be developed; and

(c) the time by which the work on these projects is likely to be started ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir.

(b) The computerised data base is proposed to be developed in seven paninsular States viz. Tamil Nadu, Kerala, Andhra Pradesh, Madhya Pradesh, Orissa, Gujarat and Maharashtra through World Bank assisted Hydrology Project. An amount of US \$ 142 million is being obtained under the Project which includes computerised data base also.

(c) The work on these projects has already started since 22nd September, 1995.

[Translation]

Regional Centres of Films Division

781. SHRIMATI SHEELA GAUTAM :

SHRI RAMESHWAR PATIDAR :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of regional centres of the films division in the country at present;

(b) whether these centres are well equipped with all facilities like recording, cameras, editing machines etc;

(c) if not, the steps taken to provide all the essential facilities to these centres;

(d) whether there is any proposal to open some more regional centres of the films division; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) At present, there are two regional production centres of the Films Division, namely, Southern Regional Production Centre Bangalore, and Eastern Regional Production Centre, Calcutta, apart from a unit of the Division in New Delhi for production of family welfare and defence training films.

(b) and (c) Yes, Sir. These centres have been provided with all the essential items of equipment and facilities.

(d) and (e) No, Sir. In the Eight Five Year Plan, it was proposed to establish two new regional production centres, one at Lucknow and the other at Bombay, for production of 16mm short feature and video films. However, due to paucity of funds, the proposal could not be implemented.

[English]

STD Facility in Gujarat

782. SHIR DILEEP BHAI SANGHANI :

SHRI KASHIRAM RANA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the districts in Gujarat, which have not been connected with the State capital by electronic exchanges with STD Facility;

(b) the villages panchayats yet to be connected by STD with district headquarters in the State; and

(c) the action taken or proposed to be taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) All the districts in Gujarat have been connected with the State capital by electronic exchanges with STD facility.

(b) As per details given in the enclosed statement.

(c) The proposal to provide telephone facilities in the remaining villages/panchayats is as under :-

Year	No. of villages/panchayat proposed to be covered.
1995-96	2000
1996-97	1068

The remaining 3070 villages/panchayats are proposed to be covered by private operators.

STATEMENT

Villages/panchayats yet to be connected by STD with district headquarters in the State.

The status in this regard is as under :

	Villages	Gram Panchayats
Total Number	18125	13510
Provided with Tel. facilities	11987	11862
Yet to be provided with Telephone facilities.	6138	1648

All the public telephones provided in villages can contact district headquarters by Booking Trunk Calls.

STD facility can be provided on these telephones subject to demand and technical feasibility.

[Translation]

Custodial Deaths

783. SHRI SATYA DEO SINGH :

SHRI LOKANATH CHOUDHARY :

KUMARI UMA BHARTI :

SHRI RAM BADAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons died in police custody in the National Capital Region of Delhi during each of the last three years;

(b) the number of police personnel found guilty for such incidents and the penal action taken against them; and

(c) the concrete steps taken to avoid the recurrence of such incidents ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The number of persons who died in police custody in Delhi, the number of police personnel found guilty and the action taken against them during the years 1992, 1993, 1994 and 1995 (upto 31.10.95) is as under :-

Year	No. of deaths in police custody	No. of Police personnel involved	No. of Police personnel found guilty in Department action	No. of Police personnel found guilty in Criminal proceedings.
1992	5	10	4	-
1993	4	16	-	-
1994	2	10	1	-
1995 (Upto 31.10.95)	1	10	-	-

(c) Instructions have been reiterated that persons in custody be treated in accordance with the law and that resort to coercive methods shall not be made. Strict action, including criminal prosecution list taken whenever any police official is found indulging to torture or held responsible for a custodial death.

Special inputs have been introduced in the induction and 'in-service' training programmes to sensitise police officers about using scientific methods of investigation.

Interrogation rooms are being relocated to make them more visible and to bring them close to the reporting rooms so as to minimise scope for violation of the instructions.

SC/St Posts of Post Masters in Bihar

784. SHRI RAM VILAS PASWAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of village post masters appointed in Bihar during the last three years, year-wise;

(b) the number of post out of them, reserved for SCs and STs candidates;

(c) the number of SCs and STs candidates appointed against these reserved posts, year-wise;

(d) whether rules regarding the provision of reservation for SCs and STs have not been complied with;

(e) if so, the reasons thereof;

(f) whether the Government have received complaints in this regard; and

(g) if so, the action taken or proposed to be taken in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (g) The information is being collected and will be laid on the Table of the House.

[English]

Indian Prison Act, 1894

785. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Human Rights Commission (NHRC) has demanded for updating and amending the outdated Indian Prison Act, 1894; and

(b) if so, the details thereof and the reaction of the Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) In response to the need expressed in different forums, including the All India Committee on Jail Reforms, 1980-83, the National Rights Commission is of the view that the Prisons Act, 1894 requires to be amended and updated.

The Government of India fully shares this view. 'Prisons' being a State subject, however, an interaction with the States has been taken up with a view to consulting them on the lines on which the law/manuals relating to Prison administration may be amended by the Centre/State Governments.

Redline Buses

786. SHRI VIJOY KUMAR YADAV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned, "Redlines turn rapelines" appearing in the 'Hindustan Times' dated November 11, 1995.

(b) if so, the facts and details thereof;

(c) whether pick-pocketing, rape and molestation etc. on board these private buses is occurring with alarming frequency;

(d) if so, the details of such cases detected during the current year, so far in Delhi;

(e) the action taken against the persons involved in such cases; and

(f) the steps to ensure that such cases are not repeated in future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Yes, Sir.

(b) While action on all the incidents cited in the news-item has been taken, the details of the incidents are given in the enclosed statement I.

(c) to (e) The requisite information is given in the enclosed statement II.

(f) The following steps have been taken to check/prevent the above crime.

(i) Staff in plain clothes is detailed to check such incidents at Bus Stands as well as in Buses.

(ii) Buses are being checked frequently to prevent the above incident.

(iii) Patrolling parties have been briefed to keep close watch at Bus stands while patrolling in the area.

(iv) Traps are being launched to apprehend the accused during peak hours.

(v) Drive has been launched to make it compulsory for both the driver and conductor to wear PSV (Public Safety Vehicle) badges, which is given only to those who have undergone police verification. This would eliminate unverified persons manning the buses in Delhi.

STATEMENT I**1. CASE FIR No. 1109 dated 5-11-95 U/S 341/376/34 IPC P.S. Sultanpuri, Delhi.**

On 5.11.95 Smt. Somwati e/o Durga Park, Palam Colony reported that on 4th November at about 10.15 P.M. she boarded a Red Line Bus No. DL-1P-6570 of Route Number 954. At the instance of 4 or 5 youths sitting in the bus, she was taken to a secluded place and raped. She raised an alarm at which police personnel on patrol duty reached there and caught three rapists, while two youths managed to flee from the spot.

2. CASE FIR No. 290/95 Dated 1.11.95 U/S 305/342/365/316/376/506/34 IPC P.S. ANAND PARBAT.

On 1.11.95 Smt. Sonwati, a pregnant lady, R/O RZ-92, Sagarpur (East) Delhi reported that she was made to board a private bus and brought to Prem nagar on 24.10.95 where she was confined in a room for two days. During this period, she was raped by the driver and two others. On 26.10.95 she was abandoned. When she felt labour pain, she reached the DDU Hospital on her own, and gave birth to a still born baby on 27.10.95. On her complaint to the police 1.11.95 the above case registered. Two accused persons have been arrested.

3. CASE FIR No. 570 Dated 4.9.95 U/S 342/376/34 IPC P.S. MALVIYA NAGAR.

On 4.9.95 Kumari Chanchal r/o 778/21, Ram Garh, Jaipur Rajasthan reported at P.S. Kotwali, Delhi that on 2.9.95 at about 9.00 P.M. she boarded a Red Line Bus at ISBT. Enroute she came to know that the bus was going to Devli. After the last stop, the conductor, the driver and the helper of the bus brought her to a lonely place and raped her. On her pointing and identification, three accused persons were arrested. The case has been chargesheeted.

STATEMENT – II

Crime head	Cases reported	Cases Challaned	Cases Convicted	Cases Acquitted	Persons arrested	Persons Challaned	Persons Convicted	Persons acquitted
Pick Pocketing	201	77	1	2	142	95	1	2
Rape	3	1	-	-	8	3	-	-
Molestation	11	9	-	-	21	16	-	-
Eve-teasing	47	47	40	1	59	59	52	1
Stabbing	19	6	-	-	26	10	-	-
Theft	41	2	-	-	6	2	-	-
Snatching	3	2	-	-	3	3	1	-
Murder	1	1	-	-	1	1	-	-

[Translation]

Posts Vacant in Delhi Police

787. SHRI B.L. SHARMA PREM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether many posts are lying vacant in Delhi Police and the crime rate is on increase due to the shortage of police force;

(b) if so, the number of vacancies in each category; and

(c) the action being taken by the Government to fill up the vacant posts ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) In a large force of (approximately 51,000 personnel) only 1557 posts in various ranks are lying vacant in Delhi Police. Approximately 60% of these vacancies are to be filled up by direct recruitment which has its own time-frame of recruitment, hence, at any point of time, any large Force should carry 2-3% of its strength as vacancies under the recruitment and training process. Increased incidence of crime cannot be solely attributed to shortage of personnel.

(b) and (c) The number of posts category-wise lying vacant in Delhi Police and the action taken to fill up the vacant posts is given in the enclosed statement.

STATEMENT

	(B)	(C)
Rank	No. of posts lying vacant	Action being taken to fill-up the vacant posts
[A] EXECUTIVE CADRE		
ACsP (Ex)	2	The matter has already been taken-up with Govt. of NCT of Delhi to fillup these two posts by promotion on ad-hoc basis.
S.I. (Ex)	598	507 posts are for direct recruitment. 264 candidates have been selected by SSC for remaining vacancies, written test has already been held by SSC in July, 1995. Result of written test is awaited. 91 posts of promotion quota will be filled up shortly.
[B] WOMEN CADRE		
Inspr. (Women)	4	The promotion case is under process.
S.I. (Women)	11	These are meant for direct recruitment. It will be filled up shortly.
ASI (Women)	115	The case of recruitment of 68 candidates is under process. The remaining 47 posts are for promotion quota and will be filled up shortly.
H.C. (Women)	23	The case for filling up of these vacancies by promotion is being processed.
Cont. (Women)	81	Recruitment process is on.
[C] MINISTERIAL CADRE		
S.I. (SHR)	3	The written test for two candidates has been conducted. Result is awaited. The remaining one post is meant for SC candidate. Presently no SC/ST candidate is available and the same posts will be filled in as and when the candidate of SC is available in the feeder line.
A.S.I. (S.H.R.)	1	Requisition has been sent to Employment Exchange for sponsoring names of suitable candidates upto 30.11.95
A.S.I. (Min.)	10	The promotion case is under process.
A.S.I. (Steno)	29	Process has been started.
H.C. (Min)	168	Special drive to fill in back-log vacancies of ST category has been started.
[D] TECHNICAL CADRE		
DCP/MT	1	Sh. R.K. Mittal, ACP is eligible for promotion to the rank of DCp/MT and the Jt. Sec. Govt. of Delhi has requested for regular promotion.
ACP/MT	2	There is no eligible officer available for promotion.
ACP (Progrm)	2	The matter has already been taken up with the Govt. of NCT of Delhi to fill up these two posts by promotion on ad-hoc basis.
ACP (Tpt. Eng)	1	A case to fill up the post through deputation is already under process with the Govt. of NCT of Delhi.
APRO (Comm.)	1	The case for filling up the post is in process.
ACP (Comm.)	2	These two posts are reserved for SC/ST category candidates. A proposal was sent to Govt. of NCT of Delhi to fill-up these two posts by transfer on deputation. However eligible officer could not be located.

Rank	No. of posts lying vacant	Action being taken to fill-up the vacant posts
Insp. (Oprl.) (Commn.)	10	Eligible officers in the feeder line are not available. A case for ad-hoc promotion is under process.
Insp. (Tech) (Commn.)	3	Two vacancies have been caused due to deputation of two Inspr. to SPG. One vacancy has been caused due to retirement of Insp. only on 31.10.95, which will be filled up shortly.
Insp. (MT Store)	1	No eligible candidate in the feeder line is available even for ad-hoc promotion.
Insp. (MT Charge Man)	1	The promotion case is under process and the same will be finalised shortly
Insp. MT (Opl)	2	These vacancies occurred due to deputation of two Inspr. to SPG.
Insp. (Computer operator)	1	No eligible candidate is available in the feeder line.
Insp. B.D.S.	3	These are newly created posts. The rules for the same are under preparation. However these posts have been filled up through Executive Officer on temporary basis.
Insp. J.R.O.	1	No eligible office is available even for ad-hoc promotion.
Insp. (Tech. Supr.)	1	Candidate has already been selected. Appointment letter is likely to be issued shortly.
Insp. (Photographer)	1	Post has been circulated in various departments for filling-up through deputation basis. Last date is 30.11.1995.
S.I. (MT Oprl.)	3	No Candidates in the feeder line is available even for ad-hoc promotions.
S.I. (MT Tech.)	3	The promotion case is under process and the same will be finalised shortly.
S.I. (Supr./Comm.)	12	The promotion case is under process.
S.I. (Photographer)	6	No eligible candidate are available in the feeder line.
S.I. (Mounted)	1	No eligible candidate is available in the feeder line even for ad-hoc promotions
S.I. (Input-Output Asstt.)	1	The post is being filled in on deputation basis.
A.S.I. (MT Fitter)	2	These posts are reserved for ST candidates. Due to non availability of these candidates, a case for de-reservation of these posts is pending with Govt. of NCT of Delhi.
A.S.I. (MT. Oprl.)	4	The case for promotion is under process.
A.S.I. (R. Tech.)	14	The promotion case is under process.
A.S.I. (WSA)	21	Interview for 7 posts will be conducted on 19.12.95. The remaining 14 posts are promotion quota. No eligible candidates in the feeder line is available even for ad-hoc promotion.
A.S.I. (Driver)	80	The case is under process to fill up these vacancies.
A.S.I. (W. Oprs.)	10	The case is under process to fill up these vacancies.
A.S.I. (Finger Print)	6	These posts will be filled in April/May, 1996.
A.S.I. (DEO)	2	Process to fill up these posts has been started. These posts will be filled in July, 1996.
H.C. (Dvr.)	3	The promotion is under process.
H.C. (AWO)	169	60 candidates are under training. Efforts are being made to fill up remaining 109 vacancies.

Rank	No. of posts lying vacant	Action being taken to fill-up the vacant posts
H.C. (Tech.)	52	Recruitment is under process.
H.C. (AST)	2	Recruitment is under process.
H.C. (Tracer)	1	Recruitment is under process.
Cont. (Drv.)	64	Recruitment of constable driver is under process.
Const. (MT)	23	Recruitment is under way.

*[English]***Women Prisoners in Tihar Jail**

788. SHRI GURUDAS KAMAT :

KUMARI SUSHILA TIRIYA :

SHRI SHRAVAN KUMAR PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Commission on Human Rights (NCHR) has expressed serious concern over the lack of safety and security of women prisoners in Tihar Jail in Delhi and other Jails in the country;

(b) if so, the details thereof; and

(c) the steps taken up by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PORF. M. KAMSON) : (a) Yes, Sir.

(b) The National Human Rights Commission has observed that all the States and Union Territories have not yet created separate facilities or institutions for female prisoners. The Commission noted that only the States of Punjab, Bihar, Rajasthan, Uttar Pradesh, Maharashtra, Gujarat, Tamil Nadu, Assam and Kerala have either the provision of separate institutions or special annexes for women prisoners for their complete segregation from male prisoners.

The Commission has also observed that the condition of female prisoners have generally not received the attention it deserve from the view point of human rights. In most of the places women prisoners, by and large, are still supervised by male staff. The Commission has, therefore, stressed that priority attention should be given by States to complete the segregation of women prisoners either by way of separate jails or separate annexes, supervised by female staff; alongwith necessary provisions for their overall welfare.

(c) The Government of National Capital Territory of Delhi has reported that it has taken the following measures :

- (i) there is already an exclusive female ward in Central Jail, Tihar, Delhi, where the female prisoners are separately lodged;
- (ii) security of the female ward of the jail has been strengthened, and vigilance by higher officers has been intensified; and
- (iii) the interview of the female prisoners with their relatives is being conducted in the presence of responsible higher officials.

Expansion Programme of NLC

789. SHRI ANNA JOSHI : Will the Minister of COAL be pleased to state :

(a) whether Rs. 1600 crores expansion programme of Neyveli Lignite Corporation has been cleared by the Government;

(b) whether there is any proposal to hand over the project to any NRI;

(c) whether the Government have agreed to give a counter guarantee for repayment of the loan to the Germany's soft loan arm KFW;

(d) whether it is accepted/approved policy of the Government to give counter - guarantee to foreign institutional lenders; and

(e) if not, the reasons for giving the counter guarantee ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) Neyveli Lignite Corporation TPS-I expansion project (2x210 MW) has not been sanctioned by the Government so far.

(b) No, Sir.

(c) The question of Government guarantee will be considered at the appropriate time.

(d) Yes, Sir. Under extant Government orders, Government guarantees may be given on all soft loan components of external assistance from bilateral agencies to Central Public Sector Undertakings.

(e) Does not arise.

Centre and State Relations

790. SHRI BOLLA BULLI RAMAIAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Planning Commission has called for a fresh look at the Centre-States relations in view of the rapid economic changes and to enable the States to fulfill their responsibilities;

(b) if so, the reaction of the Government thereto;

(c) whether the Government have also received the recommendations of Sarkaria Committee in this regard;

(d) if so, the details of the recommendations accepted and implemented/rejected;

(e) the recommendations still under consideration; and

(f) the time by which these are likely to be accepted ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) to (f) With a view to examining the working of the existing arrangements between the Union and States, the Sarkaria Commission on Centre-State Relations was set up. The Sub-Committee of the Inter-State Council entrusted with the examination of the recommendations of the Sarkaria Commission has so far considered 191 recommendations out of 247 recommendations. The Government would take a view on the various recommendations of the Commission after these have been considered by the Inter-State Council.

Women Employees

791. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of COMMUNICATIONS be pleased to State :

(a) the total number of women employees in the Department of Post at present, Group-wise;

(b) whether the Government propose to increase the number by allocating special quota for them;

(c) if so, the details therefore; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Total number of women employees in the Department of Post :-

Group A	:	71
Group B	:	83
Group C	:	22621
Group D	:	4742

(b) to (d) The Department of post has been following the instructions issued by the nodal Ministry of the Government of India i.e., the Ministry of Personnel from time to time in this regard. No separate policy for women is proposed to be adopted by the Department in this regard.

[*Translation*]

Voluntary Organisations in Maharashtra

792. SHRI DATTA MEGHE : Will the Minister of WELFARE be pleased to state :

(a) whether grants have been given to various voluntary organisations of Maharashtra engaged in welfare activities for physically handicapped and mentally retarded as well as for deaf and dumb persons;

(b) if so, the details of these organisations and the amount of grant given to each of them during each of the last three years;

(c) the number of applications pending for approval; and

(d) the time by which the pending applications are likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) Yes, Sir.

(b) A statement is enclosed.

(c) and (d) Twenty-seven cases are pending out of which seventeen (17) are old which will be processed on receipt of the recommendation of the concerned State Government. Remaining ten(10) cases which are new will be processed only when additional funds become available.

STATEMENT

Sl. No.	Name of NGO	Amount Released		
		1992-93	1993-94	1994-95
1.	2.	3.	4.	5.
1.	Hellan Keller Instt. for Deaf & Deaf Blind, Bombay	2.02	-	8.70
2.	Production Audiology & Research Society, Bombay	-	-	4.09
3.	Maji Vidyarthi Sangh, Jalgaon	-	-	1.54

1.	2.	3.	4.	5.
4.	New Education Society, Kolhapur.	—	—	2.00
5.	Saraswati Shikshan Prasarak, Gangakhed.	—	—	2.43
6.	Sree Ram Education Society's Residential Muk Badhir Vidyalaya, Khamghan.	1.50	—	0.40
7.	Shree Siddeshwar Sikshan Prasarak Mandal Navjiva Mook Badhir Vidyalaya, Basmath.	2.50	2.00	State Government has not forwarded the proposal.
8.	Suhrad Mandal, Pune.	2.00	2.48	1.90
9.	Vikas Vidyalaya Jankibhai Shikshan Sanstha, Bombay.	0.61	1.49	0.40
10.	Thane Jila Shree Shakti Jagriti Samiti, Thane	—	1.50	1.50
11.	Aavishkar Society for development of MH Persons.	—	—	2.00
12.	AWMH Bombay.	1.17	—	0.77
13.	KEM Hospital, Pune.	—	5.76	3.02
14.	MR Residential Spl. School for Boys & Girls, Nagpur.	—	—	1.22
15.	Punarvas Education Society, Bombay.	—	—	0.51
16.	Research Society for the care, Treatment & Training of Children.	7.48	3.73	13.25
17.	Society for Voc. Rehab. of Retarded.	0.40	0.27	1.31
18.	V.D. Indian Society for MR, Bombay.	—	—	0.44
19.	Shree Trust, Vihar.	6.96	10.75	6.67
20.	Sant Gadge Maharaj Bhaktya Vimukti Jani Samathi Shishu Prasarak Mandal, Parbhani.	—	—	1.09
21.	Apang Maitree, Thane.	—	—	0.50
22.	Apang Jeevan Vikas Snasthan, Amaravati	—	—	0.18
23.	Apang Niradhar Kalyan Kari Sanstha Old Remand Home, Nagpur.	—	—	1.77
24.	Gram Vikas Yuvak Mandal, Nanded.	—	—	0.79
25.	Indian Cancer Society, Bombay.	—	0.74	0.40
26.	Marathawade Apang Sansthan, Latur.	—	—	2.22
27.	Matru Seva Sangh, Nagpur.	1.74	2.86	2.56
28.	Samta Yuvak Mandal.	—	—	0.84
29.	Society for the Education of the Crippled, Bombay.	0.00	1.07	0.79
30.	Vijay Merchant Rehab. Centre for the Disabled.	—	1.49	3.59
31.	Shri Ganesh Shikshan Prasarak Mandal, Latur.	—	—	0.65
32.	Apang Punarvas, Buldana.	4.00	—	State Government has not forwarded the proposal.
33.	Fellowship of the Physically Handicapped, Bombay.	0.69	0.35	—do—
34.	NASEOH, Bombay.	0.63	0.95	2.18
35.	Niwasi Anhd Vidyalaya, Hingoli.	2.50	—	2.00

1.	2.	3.	4.	5.
36.	NSD Industrial Home for the Blind, Bombay.	0.39	2.20	0.40
37.	NAB, Bombay.	15.46	23.15	17.43
38.	National Federation of the Blind, Bombay.	0.54	—	0.91
39.	Bombay Leprosy Project, Bombay.	—	—	1.19
40.	Poona District Leprosy Committee.	0.64	—	11.61
41.	Wai Akshar, Satara.	—	—	3.16
42.	Spastics Society of India, Bombay.	4.51	—	State Government has not forwarded the proposal.
43.	Society for the Rehabilitation of the Crippled Children, Bombay.	4.26	—	—do—
44.	CASP, Bombay.	3.36	—	Clarification not furnished.
45.	Society for the Special Edn. of the Deaf, Bombay.	6.27	2.25	State Government has not forwarded the proposal.
46.	PRIDE India, Bombay.	3.93	2.47	—do—
47.	Vidya Bhavan, Education Society, Parbhani.	2.50	2.00	—do—
48.	NAWPH, Amaravati.	0.33	—	—do—
49.	Gangamaga Sikshan Prasarak Mandal, Biloli.	1.80	—	—do—
50.	Srujan Mandal, Sangli.	4.50	—	—do—
51.	Poona School and Home for Blind, Poona.	1.16	—	—do—
52.	Shikshan Prasarak Mandal, Pune.	2.10	—	—do—
53.	Lion's Deaf & Dumb and PH School, Nagpur.	—	0.50	—do—
54.	Society for the Education for O.H.	—	0.66	—do—
55.	Society for the Welfare of P.H., Pune.	—	3.50	—do—
56.	Rastra Sant Tkaoji Maharaj Tech. Edn. Society.	—	4.75	—do—

[English]

Drug Abuse

793. SHRIMATI VASUNDHARA RAJE : Will the Minister of WELFARE be pleased to state :

(a) whether the drug abuse is increasing constantly in various parts of the country;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to arrest the drug abuse in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) In the absence of any nation wide hard date in this regard, it is

not possibly to say that drug abuse is increasing constantly. However, different studies indicate an increasing trend.

(b) Peer group pressure, experimentation, tension and curiosity are the most common reasons leading to Drug Abuse.

(c) On the supply side, Government are enforcing the provisions of the Narcotic Drugs and Psychotropic Substances Act, 1985.

On the demand reduction side, Government are giving grant-in-aid to Voluntary Organisations for setting up of Drug Awareness, Counselling and Assistance Centres and Deaddiction-cum-Rehabilitation Centres to provide Counselling, Treatment and Rehabilitation Services to drug addicts all over the country. In addition, a nation-wide multi

media awareness campaign has been launched to reduce the demand for drugs and to educate the people about the drug abuse prevention.

[Translation]

Pending Irrigation Projects

794. SHRI RATILAL VARMA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of irrigation projects of Gujarat pending with the Union Government for clearance including their estimated projected cost and benefits accrued therefrom;

(b) since when these projects are pending and the reasons therefor; and

(c) the steps taken by the Union Government for early clearance of these projects ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :
(a) and (b) A statement giving details of the new irrigation Projects of Gujarat and their status of clearance is attached.

(c) The clearance of project depends upon how soon the State Government is able to sort out various techno-economic issues and obtain clearances from Ministry of Environment & Forests from environment and forest angle and from Ministry of Welfare for rehabilitation and resettlement plans.

STATEMENT

Statement giving details of new Major & Medium irrigation projects of Gujarat and Status of Clearance.

Sl. No.	Name of the Project	Date of receipt in CWC.	Estimated Cost (Rs. in Crores)	Benefits in hectares	Status of Clearance
1.	2.	3.	4.	5.	6.
MAJOR PROJECTS					
1.	Modernisation of Machhu I Irrigation Project.	Feb., 91	8.12	2140	The project has been found techno-economically acceptable by the Advisory committee in 8/93 subject to environmental clearance from Ministry of Environment & Forests and concurrence of State Finance Department. The State Government is required to comply with the observations.
MEDIUM PROJECTS					
2.	Walan Irrigation Projects.	May, 90	22.16	7390	Consideration deferred by the Advisory Committee in 3/91 as the State Government has not obtained clearance from forest angle from Ministry of Environment & Forests, clearance of Ministry of Welfare for Rehabilitation & Resettlement Plans and review of Cropping Pattern. The Project has since been cleared from R&R angle in August, 1994 by the Ministry of Welfare. The State Government is to obtain clearance from forest angle and also review cropping pattern.
3.	Und II	Dec., 91	27.09	4250	The State Government is required to sort out various techno-economic issues.
4.	Goma	May, 94	31.10	7000	-do-
5.	Ozat II	Oct., 93	59.73	7970	-do-
6.	Restoration of Mitti	June, 93	14.51	2030	-do-
7.	Mahupada	Sept., 93	25.74	2340	-do-
8.	Vartu II	Dec., 91	24.18	6150	-do-
9.	Nanibarsan	Nov., 91	32.40	3760	-do-
10.	Bakrol	Jan., 95	23.86	4290	-do-

STD/ISD in Bihar

795. SHRI LALL BABU RAI : Will the Minister of COMMUNICATIONS be pleased to state :

- (a) whether some time back advertisements were published for allotment of STD/ISD booths in various cities of Bihar particularly in Chapra;
- (b) whether even after more than one year the booths have not been allotted so far;
- (c) if so, the reasons therefor;
- (d) the criterion laid down for allotment; and
- (e) the time by which the said allotment is likely to be made ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) and (c) In Chapra Telecom. District, no STD/ISD booths have been allotted after October 1994 as the Exchange capacity is full.

(d) STD/ISD PCOs on franchise basis are allotted by the STD/ISD PCO Allotment Committee constituted for each Secondary Switching Area to the educated (Matric pass in urban areas and 8th pass in Rural Areas) and unemployed applicants with preference to Handicapped including blind, SC/ST, Ex-Servicemen, War widow, retired DOT employees or their dependants, Freedom fighters or their dependants and Charitable institutions/Hospitals.

(e) The pending cases in Chapra Telecom District will be cleared after expansion of exchange capacity in April, '96. The pending cases in other districts will also be cleared after expansion of concerned exchanges.

[English]

15-Point Programme for Minorities

796. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state :

- (a) whether the Government have reviewed the results and achievements under the Prime Minister's 15-Point Programme for the welfare of the minorities since its inception;
- (b) whether the Government propose to revise the programme in any respect;
- (c) if so, whether the Government have consulted Minorities Commission, various organisations and institutions representing the minorities in this regard;
- (d) whether the Government, in particular, propose to revise the list of minority concentrated districts on the basis of actual population of the minorities in the districts and not on the basis of the percentage which the minorities form of the district population;

(e) whether the Government propose to publish statistics relating to the educational and economic status of the minorities as collected during the Census 1995;

(f) whether the Government propose to fix any physical or quantitative targets for economic and educational development of the minorities so as to bring them at par with the national norm; and

(g) if so, the details thereof ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN) : (a) Yes, Sir. The implementation of 15-PP is reviewed on quarterly basis regularly since inception.

(b) Yes, Sir. The matter is under active consideration of the Government.

(c) Government of India Ministries/Departments concerned have been consulted in this regard.

(d) The Districts having minority population of 20% or more, (all the 5 minority communities together) form the basis for identification of revised list of minority concentration districts.

(e) No date relating to educational and economic status of minorities is collected during the census operations. However, the task force constituted in the Ministry of Human Resource Development under the Chairmanship of Minister for Human Resource Development to review and monitor the educational development of minorities under the 15-Point Programme has decided to get a survey conducted to ascertain educational status of minorities in the minority concentration districts.

(f) and (g) The 15-Point Programme aims at boosting up socio-economic and educational status of the minorities. To attain this objective, the Ministry of Welfare is for running two schemes, the first is for providing financial assistance at concessional rate to minorities for self-employment purposes through the National Minorities Finance & Development Corporation. The other scheme which the Ministry is funding is Pre-Examination Coaching Scheme for Weaker Sections among the minorities. This aims at improving employability and increasing intake of the minorities in professional courses. Minority candidates belonging to target group whose annual income does not exceed Rs. 24,000/- per annum from all sources can avail of this scheme. Similarly, all the other concerned Ministries like Ministry of Human Resource Development, Ministry of Labour, Ministry of Urban Development, Ministry of Rural Development etc. are also running schemes aiming at educational and socio-economic development of minorities in a big way.

The NMDFC finances the project proposals submitted through the State Channelising Agencies @ 7% interest per annum subject to a ceiling of Rs. 85000/- as loan amount.

The scheme is open to minorities whose annual family income is below double the poverty line which at present works out to Rs. 22,000/- per annum.

[Translation]

Outstanding Loan against ONGC

797. SHRI GUMAN MAL LODHA :

SHRI NITISH KUMAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether there has been a considerable increase in the outstanding loan against the Oil and Natural Gas Corporation Limited during each of the last three years;
- (b) if so, the reasons therefor;
- (c) the amount of outstanding loan against the Corporation during 1990-91 and at the end of 1994-95;
- (d) whether the Corporation has paid the interest during above period; and
- (e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) The loan outstanding against ONGC has increased over the last three years on account of borrowings for investment in exploration and development projects and also on account of exchange rate variation.

(c) The loans outstanding at the end of 1990-91 and 1994-95 were Rs. 6730.54 crores and Rs. 12893.36 crores respectively.

(d) and (e) Interest paid by ONGC in the last three years are as shown below :

	Rs./Crores
1992-93	706.32
1993-94 (10 months)	653.96
1994-95 (14 months)	1136.25

[English]

Joint Venture between ITI and TADIRAN Telecommunications of Israel

798. SHRI R. SURENDER REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal under the consideration of the Government for setting up of a joint venture between the Indian Telephone Industries (ITI) and the Israeli telecom giant-TADIRAN Telecommunications for manufacturing and marketing of telecom products;

(b) if so, the details thereof;

(c) the time by which the joint venture agreement/Memorandum of Understanding is likely to be finalised;

(d) whether earlier also, the ITI and the TADIRAN had entered into any agreement for marketing of each other's products and joint development of new products;

(e) if so, the details thereof;

(f) whether the proposed joint venture between ITI and TADIRAN is likely to increase the capacity utilisation of the ITI; and

(g) if so, the extent thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) and (c) Do not arise.

(d) and (e) An MOU was signed between ITI and M/s TADIRAN in November, 1993 for manufacture of certain products of TADIRAN by ITI for application in Indian Telecom. Network, marketing of each other products, establishment of a joint export market line of products derived from the product ranges of the two Companies for export to mutually agreed countries etc.

(f) and (g) The MOU already signed represents the objectives of the two parties for having a joint cooperation in the field of Telecom. The proposed joint venture would source equipment from ITI who would set up manufacturing facilities under a separate technology transfer agreement to be entered into between M/s ITI and M/s TADIRAN subject to techno-commercial viability of such products. This will add a new range of products and hence is expected to increase the total capability of ITI.

Telephone Exchanges

799. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the targets fixed for setting up of telephone exchanges during last three years, State-wise and year-wise;

(b) whether the targets were fully achieved;

(c) if so, the details thereof, State-wise and Year-wise;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) Targets for setting up Telephone Exchnages are not fixed. However, Circle/State-wise targets fixed and achievement in Gross lines during the last three years i.e 1992-93, 1993-94 and 1994-95 are given in the enclosed statement. Overall targets were fully achieved.

(d) and (e). Do not arise.

STATEMENT*State-wise Target & Achievement for the Last Three Years i.e. 1992-93, 1993-94 and 1994-95*

Sl. No.	Name of State/ Circle	1992-93 (Gross Lines)		1993-94 (Gross Lines)		1994-95 (Gross Lines)	
		Target	Achmt	Target	Achmt	Target	Achmt
1.	Andhra Pradesh	132376	110948	153760	151204	174564	184892
2.	Assam	20920	24092	22480	20604	16000	23708
3.	Bihar	32420	77315	67220	66572	67012	78151
4.	Gujarat, incl. UT of Dadar & Nagar Haveli, Daman, Div	146700	144938	197060	210770	202554	229981
5.	Haryana	61120	68072	61860	71108	65928	86836
6.	Himachal Pradesh	14600	20016	21280	35983	23600	43824
7.	Jammu & Kashmir	14712	6867	13280	16017	25320	12028
8.	Karnataka	83032	146379	155996	172107	193576	259709
9.	Kerala incl. UT of Lakshadweep	158800	126700	124900	134060	157060	156545
10.	Madhya Pradesh	105900	181750	115200	170422	117564	176316
11.	Maharashtra incl. Goa State	272800	280060	362980	515538	390678	613104
12.	North East (Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura States)	25480	19236	19920	22757	14576	18463
13.	Orissa	20000	36631	59930	51932	18252	35796
14.	Punjab incl. UT of Chandigarh	67700	74207	154440	128034	185052	196001
15.	Rajasthan	66620	114351	145800	174381	130636	167000
16.	Tamil Nadu incl. UT of Pondicherry	157380	138698	211470	185949	196296	279885
17.	Uttar Pradesh	121236	96326	204920	139955	174140	192772
18.	West Bengal incl. Sikkim State	37260	24240	100600	180796	96692	135092
19.	Andaman & Nicobar UT (Circle created in 1994-95)	-	-	-	-	-	1505
20.	Delhi	138000	91000	146000	76750	318000	236000
		1677056	1781848	2339096	2465842	2567500	3127608

Major Projects in Maharashtra

800. SHRI PRAKASH V PATIL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of on-going major projects in Maharashtra;

(b) whether the Union Government have reviewed the progress of the projects;

(c) if so, the outcome thereof; and

(d) the steps taken/proposed to be taken by the Union Government to ensure timely completion of these projects ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) In the first Quarter of 1995-96, there were 21 central sector projects on the monitor of

the DPI. with anticipated cost of Rs. 100 crores and above each, under implementation in the State of Maharashtra. These include 6 multistate projects of Railway lines and power transmission lines passing through the state of Maharashtra. Statement I showing details of commissioning schedule, estimated cost and expenditure incurred till sept. 1995 is enclosed.

(b) Yes, Sir.

(c) Of the 21 projects presently on the monitor of DPI 8 projects (at S.No. 8,9,12,15,16,17,19 & 21 of the Statement I) have reported delays with reference to their latest approved commissioning schedules. Out of 21 projects, 2 projects (at S.No. 3 & 4) are non-starters and 2 projects (at S.No. 18 & 21) are to be completed by March, 1996.

(d) The steps taken by the Government to ensure timely completion of projects are mentioned in Statement II.

STATEMENT I

Major Projects in Maharashtra As On 1.10.95

Unit : (Cost/Expenditure : Rs. In Crores)

Sl. No.	Project (District) (State)	Capa City	Date of Govt. Appr. ORGNL (RVSD)	Date of Commissioning Orgnl (RVSD)	Anti-Cipa-Ted	Cost Approved Orgnl (RVSD)	Anti Cipated	Expenl Till 3/95	Cumulative Expenditure
(0)	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
SECTOR : CIVIL AVIATION									
1.	ACQ. 2 3747-400 Alrcraft Bombay Maharashtra	AIRCRA 2	01/95	08/96	08/96	1137.70	1137.70	81.68	148.80
SECTOR : COAL									
2.	UKNI OC Chandrapur Maharashtra	1.10 MTY	01/92	03/99	03/99	100.37	100.37	39.08	43.41
SECTOR : PETROCHEMICALS									
3.	Expn. Ethlene At MGCC nagothane Maharashtra	TPA 1 LAC	05/92	11/95	11/95	177.58	177.58	-	0.00
4.	HDPE Polythylene, MGCC Nagothane Maharashtra	TPA 75000	05/92	11/95	11/95	158.78	158.78	-	0.00
SECTOR : PETROLEUM									
5.	LPG Recovery Plant USAR Usarya, Maharashtra	TH.TPA 139	05/94	07/97	/07/97	319.59	319.59	13.18	20.42
SECTOR : POWER									
6.	HVDC Back to Back Chandra Maharashtra	MW 2x500 VDC	11/93	11/97	11/97	900.28	943.51	168.58	290.80
SECTOR : RAILWAYS									
7.	Borivilvasai, WR Bombay Maharashtra	KMS 17.65	04./95	00/00	00/00	131.34	131.34	-	0.00

(0)	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
8.	Gondi of ChandaFort, Ser Maharashtra	KMS 242	12/92	12/96	03/97	158.83	190.00	86.38	91.16
9.	Mankhured-Belapur. Ext. Bombay Maharashtra	KMS 18	02/86 (06/89)	10/90 (03/91) (06/91)	03/94	75.74 (287.11) (287.11)	440.87	330.50	335.74
10.	ADL. Lines Andi-Bandra, Bombay Maharashtra	KMS 7.20	03/84	03/92 12/95	12/95	46.61 (62.05)	111.57	59.10	76.00
11.	Amravati-Narkhi R, CR Maharashtra	KMS 138	06/94	00/00	00/00	120.90	120.90	0.52	0.52
SECTOR : SURFACE TRANSPORT									
12.	Repl. of PIR-PIU OIL PIER Bombay Maharashtra	35000 DWT	00/90	11/94	11/95	50.24 (110.89)	110.89	59.68	65.74
13.	Repl. 7 Submartie Pline, Bombay Maharashtra		03/95	01/98	01/98	165.15	165.15	0.33	0.39
14.	NH8 : 4 Laninc (KM-439-497) PWM Maharashtra	KMS	04/93	05/97	05/97	117.73	119.00	1.00	1.00
PROJECTS PASSING THROUGH MAHARASHTRA									
SECTOR : CIVIL AVIATION									
15.	Trnl. Complex Ph-III Bombay MA	No. 2100	05/93	10/96	10/97	84.12 (105.49)	105.49	15.87	20.03
16.	Mord. Ats. Services Bombay DE/MA		06/90 (08/93)	10/92 (04/93) (10/95)	04/96	210.00 (351.87)	413.13	292.30	335.25
SECTOR : POWER									
17.	Addl Vindhyachal Tr. Line-I MP/MA	CKM 1990	05/89	09/94	12/97	339.69	654.84	61.53	109.53
18.	Gandhar Tr. System ST-I GU/MA	CKM 715	02/92	08/95	06/95	203.81	212.87	157.87	168.80
SECTOR : RAILWAYS									
19.	Pardhani-Purna-Mudkheadilabo, SC AP/MH	KMS 248	04/85	03/95	05/96	181.19	201.26	46.00	59.41
20.	Solapur-Gadag, SCR KR/MA.	KMS 300	06/95	00/00	03/98	180.00	180.00	-	3.50
21.	Konkan Rly-Krcr KR, GO, MA	KMS 837	03/90	10/94	12/95	968.00	2029.89	1719.96	1890.19

Legends : OC- Opencast
 TH- Thousand
 TRNL- Terminal
 TPA- Tonnes
 MW- Per Annum
 ADDL- Megawatts
 Additional
 CKT- Circuit
 DWT- Dead Weight
 TR- Transmission
 REPL- Replacement
 KR- Karnataka
 MA- Maharashtra
 GO- Goa.

STATEMENT II

Steps taken by the Government to Streamline for preparing the Original estimates and Implementation of Projects

- (i) Two-stage project approval to assure adequate preparation, environmental and other clearances and infrastructure planning at stage I before a project is finally approved for implementation at stage II.
- (ii) Simplified procedures for approval of revised cost estimates under which the cost escalation on account of reasons beyond the control of an enterprise, within the original gestation period is to be sanctioned by the Administrative ministry in consultation with the Planning Commission. Only revised cost estimates exceeding 5% of the approved cost estimates on account of factors other than those indicated above are to be submitted to the Public Investment Board/Cabinet Committees on Economic Affairs for approval.
- (iii) Intensive monitoring of projects at various levels to enable the monitoring agencies to identify constraints and help the management in taking remedial measures.
- (iv) In-depth critical review of the progress by the Project Authorities and Administration Ministries.
- (v) Setting up of Task Force/Empowered Committees for speedy finalisation of contract packages, solving land acquisition and other problems.
- (vi) Close follow up by the Department of Programme Implementation, concerned administrative Ministries and Project authorities with the State Government, equipment suppliers, contractors, consultants and other concerned agencies to minimise delays.
- (vii) Inter-ministerial coordination and interaction.
- (viii) Emphasis on preparation of realistic project implementation plan.
- (ix) Review by the Committee of Secretaries of the specific projects facing constraints.

Telephone Connections in Kerala

801. SHRI THAYIL JOHN ANJALOSE :

PROF. K.V. THOMAS :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of persons in the waiting list at present, awaiting telephone connections in Kerala, category-wise and district-wise;

(b) the number of persons allotted telephone connections so far in the state, category-wise;

(c) the persons likely to be allotted telephone connections by the end of 1995-96;

(d) the steps proposed to be taken to provide telephone connections to the remaining persons; and

(e) the details of the telecom expansion programme in the State ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Details are given as per the enclosed statement.

(b) Number of persons allotted telephone connections during 1995-96 (1.4.95 to 31.10.95)

S.No.	Category	no. of telephone connections allotted
1.	OYT	17843
2.	Special	4852
3.	General (NOYT)	35334
Total		58029

(c) A target of providing 326300 DELs has been fixed for Kerala during 1995-96.

(d) The remaining persons in the waiting list will be provided telephone connections by expanding the existing and commissioning of additional new exchanges during the current year and the next year (1996-97).

(e) The Development Plan for Kerala Circle envisages the installation of Gross capacity of 4.29 Lakhs lines with a net capacity of 3.26 Lakhs and a provision of 3.26 lakhs DELs. The National Telecom Policy 94, envisages the provision of telephone connections on demand throughout the country including Kerala.

STATEMENT

Waiting List in Kerala on 31.10.1995 - District-wise and Category-wise

Para (a) of Lok Sabha Unstarred Question No. 801, Dy. No. 2005 for 30.11.1995.

District-wise and Category-wise of applicants on the waiting List as on 31.10.1995 are as follows :-

Sl.No.	Name of District	OYT	SPL	General	Total
1.	Alleppey	923	572	17650	19145
2.	Calicut	3312	1504	31812	36628
3.	Cannanore	3270	899	28727	32896
4.	Ernakulam	1202	1035	38484	40721
5.	Idukki	266	278	10690	11234
6.	Kottayam	3236	1091	25839	30166

Sl.No.	Name of District	OYT	SPL.	General	Total
7.	Palghat	860	140	15882	16882
8.	Pathanamthitta	2234	324	17057	19615
9.	Quilon	962	511	19847	21320
10.	Trichur	3184	1305	35195	39684
11.	Trivandrum	745	528	32890	34163
12.	Kasaragod	1184	254	16595	18034
13.	Malappuram	4859	1096	30684	36639
14.	Wynad	205	121	5907	6233
15.	Mahe	33	49	1355	1437
	(U/T of Pondicherry)				
16.	U/T of Lakshadweep	0	0	375	375
Total		26475	9707	328990	365172

[*Translation*]

CBI Raids in Bhopal Doordarshan Office

802. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- whether the Central Bureau of Investigation has conducted raids on the Doordarshan office in Bhopal;
- if so, the details thereof;
- the outcome of the raids;
- the details of the incriminating documents seized therefrom; and
- the action taken or proposed to be taken against the officials found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) CBI raided the premises of a private TV company on 15th April, 1995. Consequent on finding 5 cassettes (U-matic) of Doordarshan with the private TV company, the CBI visited Doordarshan Kendra, Bhopal on the same day to inspect the records of the tape library and to interrogate the officials in whose names the tapes were issued.

(c) The CBI has recommended disciplinary action against the officers involved and also blacklisting of the private producer in whose possession the tapes were found.

(d) The records of the tape library were taken possession of by the CBI.

(e) Action to initiate disciplinary proceedings against the concerned officials in terms of the recommendations of CBI is being taken.

[*English*]

Crimes in U.P.

803. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

- the number of murders, dacoities and rapes took place in Uttar Pradesh during the last three years; and
- the steps taken to safeguard and protect the life and property of the people in State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) The number of murder, dacoity and rape cases in U.P. during the last 3 years is as under :

Crime Head	1992	1993	1994
Murder	10559	10589	10615
Dacoity	2210	1778	1693
Rape	1757	1787	2021

- 'Police' and 'Public order' being state subjects under Constitution, it is for the State Government to take appropriate steps and measures to protect the life and property of the people in the State.

Development of Backward Areas

804. SHRI PROBIN DEKA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

- the details of the scheme for the development of backward areas in Assam approved by the Union Government during 1992-93, 1993-94 and 1994-95, year-wise;

- the amount sanctioned and released during the above period;

- the details of such schemes submitted by the Government of Assam pending with the Union Government for approval; and

- the action taken by the Union Government to approve these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b) No specific scheme has been submitted for approval by the State Government of Assam for development of backward areas in Assam during 1992-93 to 1994-95. However, the Union Government introduced a new scheme for poverty alleviation in 1993-94 called "Employment Assurance Scheme" in identified backward blocks situated in the drought prone areas, desert areas, tribal areas and hilly areas. Out of 217 blocks in Assam, 142 blocks are covered under the EAS. The funds released towards this poverty alleviation scheme during 1993-94 and 1994-95 is given below :

(Rs. Lakhs)

Year	Funds Released
1993-94	2587.50
1994-95	5790.00

The EAS is a need based scheme and therefore no state-wise allocations are made.

(c) No scheme for the development of backward areas in Assam is pending with the Union Government for approval.

(d) Does not arise.

Premium Saving Bank Service

805. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Department of Post is planning to introduce a Premium Saving Bank Service (PSBS) to enable a subscriber to operate his savings bank account from different post offices;

(b) if so, the salient features thereof; and

(c) the time by which this PSBS is likely to be launched and the States to be covered by it ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c) A pilot project to provide a premium savings Bank Service operated through Smart Card based technology has been launched in Delhi on Nov. 20, 1995. Under this project the Smart Card Based post Office Savings Bank Service will be available from 15 selected post offices of Delhi and these are - Parliament Street HO, New Delhi GPO, Lodhi Road HO, Delhi GPO, Lajpat Nagar, Indraprastha HO, Malaviya Nagar, Vasant Vihar, Karol Bagh, Janak Puri, Patparganj, Hauz Khas, R.K. Puram (Main), Chanakypuri and Eastern Court.

The smart card based Post Office Savings Bank Service provides facility of depositing and withdrawing money at any one of the identified post offices without cumbersome paper-work at the counter. The smart card having a processor embedded, functions as an electronic pass book and it also enable electronically to establish the identity of the account-holder. It is capable of maintaining the details of a specific number of transactions and also the personal Identification Number (PIN) of the account-holder. The PIN is required when the customer wants to withdraw money using the Card. However, deposits can be made without the use of the PIN. The PIN, which the customer has to choose himself and keep strictly confidential, ensures full protection for the customer's account. The PIN should not be known to anyone other than the account-holder not even to any employee of the post office— and it is possible to change the PIN through a simple procedure similar to that used for changing the

locking code in electronic telephone exchange. The Smart Card based post office savings bank services provides only cash transactions and it operates within the framework of Post Office Savings Bank Rules. It require the account holder to maintain a minimum balance of Rs. 250/- and the balance in the account should not also exceed Rs. 50,000/-. A joining fee of Rs.500/- is to be paid by the customer for opening a Premium Savings Bank Account through any one of the identified 15 post offices. The annual service charge of Rs. 50/- is debited from the account at the end of the year along with crediting of interest.

This Premium post office savings bank service operating through Smart Card technology is proposed to be extended to 6 other cities in the country in 1996-97.

Power to CBI

806. SHRI M.V.V.S. MURTHY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have taken any decision to give more powers to CBI to probe into criminal cases;

(b) if so, whether any legislation in this regard is likely to be enacted; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) No, Sir.

(b) and (c) Does not arise in view of (a) above.

[Translation]

Irrigation Capacity

807. SHRI RAM TAHAL CHOUDHARY : Will the Minister of WATER RESOURCES be pleased to state :

(a) the irrigation capacity of the canals in the country State-wise;

(b) the increase in the irrigation capacity of these canals during each of the last three Five Year Plans, State-wise; and

(c) the action plan being prepared to increase the irrigation capacity through various systems of irrigation ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NADIU) : (a) and (b) The Ministry of Waer Resources collects and maintains data on irrigation potential created separately for Major & Medium projects and Minor Irrigation Schemes state-wise on yearly basis. A statement showing state-wise irrigation potential created during V Plan (1974-78), during VI Plan (1980-85); during VII Plan (1985-90); at the end of 1995-96 (anticipated) and Ultimate Irrigation Potential is enclosed.

(c) Irrigation has been specified as one of the priority sectors during the Eighth Five Year Plan. The main elements of the strategy to increase the irrigation capacity inter-alia

include (i) priority to completion of ongoing major and medium, projects, (ii) greater user participation in major and medium irrigation projects, (iii) speedy completion of

large number of ongoing surface water minor irrigation schemes and (iv) conjunctive use of surface and ground water.

STATEMENT

Irrigation Potential Created through 'Major & Medium' Irrigation Projects and Minor Irrigation Schemes during V Plan (1974-78), VI Plan (1980-85), VII Plan (1985-90), end of 1995-96 (anticipated) and Ultimate Irrigation Potential.

(in '000 hectares)

Sl. No.	States/UTs	Irrigation Potential Created				Ultimate Irrigation Potential
		During V Plan (1974-78)	During VI Plan (1980-85)	During VII Plan (1985-90)	End of 1995-96 (anticipated)	
1.	Andhra Pradesh	443.0	661.0	545.0	6210.0	9200
2.	Arunachal Pradesh	-	40.2	15.8	78.6	260
3.	Assam	9.0	115.0	192.0	830.6	2670
4.	Bihar	862.0	1504.0	1203.0	8417.9	12400
5.	Goa	@	15.3	14.9	34.5	82
6.	Gujarat	382.0	307.0	320.3	3337.6	4750
7.	Haryana	326.0	284.0	199.0	3655.5	4550
8.	Himachal Pradesh	11.0	26.5	11.6	157.7	335
9.	Jammu & Kashmir	12.0	55.0	24.3	546.4	800
10.	Karnataka	306.0	312.0	350.4	3199.6	4600
11.	Kerala	68.0	157.0	116.4	1160.8	2100
12.	Madhya Pradesh	509.0	823.0	612.4	4915.2	10200
13.	Maharashtra	466.0	823.0	661.1	4832.2	7300
14.	Manipur	2.0	46.7	26.9	138.6	240
15.	Meghalaya	8.0	11.3	5.4	51.8	120
16.	Mizoram	⊙	6.4	3.1	12.6	70
17.	Nagaland	2.0	9.0	11.7	67.6	90
18.	Orissa	307.0	522.0	216.2	2889.4	5900
19.	Punjab	314.0	414.0	170.7	5879.5	6550
20.	Rajasthan	219.0	435.0	477.1	4733.5	5150
21.	Sikkim	7.0	5.0	6.4	25.0	42
22.	Tamil Nadu	110.0	128.0	148.4	3719.3	3900
23.	Tripura	6.0	19.6	24.5	100.2	215
24.	Uttar Pradesh	3008.0	3895.0	4955.0	29726.4	25700
25.	West Bengal	395.0	325.0	981.6	4602.3	6100
Grand Total of States & UTs		7779.0	10921.2	11310.3	89428.5	113512

@ Included in UTs.

[English]

Oil Exploration

808. SHRI JITENDRA NATH DAS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether oil exploration work by ONGC is going on in West Bengal; and
- (b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) 3 Seismic parties are being deployed during 1995-96 field season to carry out 2D and 3D seismic surveys for oil exploration. One well, Durgapur-1, is currently under drilling for coal bed Methane exploration.

[Translation]

Integrated Tribal Development Agencies

809. SHRI N.J. RATHVA : Will the Minister of WELFARE be pleased to state :

- (a) whether the Integrated Tribal Development Agencies are not implementing the guidelines properly for the tribal development in the country particularly in Gujarat;
- (b) whether these agencies are providing loan and other benefits to the ineligible persons;
- (c) if so, the number of complaints received against these agencies, State-wise; and
- (d) the directives issued to the State Governments in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) to (c) The information is being collected from State Governments and Union Territory Administrations and the same, on its receipt, will be placed on the table of the House.

(d) No directive has been issued to the States Governments in this regard. However, State Governments have been requested on 30.4.94 and 11.8.95 to ask ITDAs/ITDPs to ensure that applications to the banks are sent after proper scrutiny so that the assistance to tribals is uniformly and judiciously distributed and that all the loans are not cornered only by a few people again and again.

[English]

Oman-India Gas Project

810. SHRI SULTAN SALAHUDDIN OWAISI :

SHRIMATI VASUNDHARA RAJE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether technical issues regarding Oman-India Gas Project had been resolved during the two days discussions held at Houston in USA;

(b) if so, whether the recent discussions with Pakistan on this issue had raised number of points to which India has not agreed;

(c) if so, whether in view of the Pakistan's attitude, the proposed Oman-India Gas Pipeline Project is not likely to continue further; and

(d) the main reasons put forward by the Pakistan in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The technical issues relating to the laying, maintenance and repairs of the Oman-India gas pipeline at depths exceeding 3000 mtrs are yet to be resolved.

(b) to (d). The above project has not been discussed with Pakistan.

Development of Hilly Areas

811. SHRIMATI SHEELA GAUTAM : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

- (a) whether the special Central assistance is provided to some States under the Hill Area Development Programme;
- (b) if so, whether the State Government of Uttar Pradesh has requested the Union Government for Special Central assistance for the socio-economic development of Eastern Ghats;
- (c) if so, the details thereof; and
- (d) the steps taken/proposed to be taken by the Union Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Special Central Assistance is provided to designated hill areas under the Hill Area Development Programme in Uttar Pradesh, Assam, Tamil Nadu and West Bengal and designated Talukas & Western Ghats.

(b) No, Sir.

(c) and (d) Do not arise.

Replacement/Expansion of Old Equipment in Mines

812. SHRI RAM VILAS PASWAN : Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited propose to provide finance for the purchase of major equipments and replacement/expansion of old equipments used in mines; and

(b) if so, the details there of ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) CIL has proposed to finance the purchase of major equipments for replacement by internal resources and commercial borrowings from demestic and / or external sources.

(b) CIL has processed for procurement of major equipment for 1995-96 valued at Rs. 373 crores from its internal resources. Besides, a global tender for procurement of equipment with suppliers credit has been floated also to cover partial needs of equipment in 1995-96 and 1996-97 valued at Rs. 1000 crores, approximately. CIL is also arranging for four sets of PSLW faces from China at cost of 32.665 Million US \$, through 15% initial payments and 85% as credit to be repaid in 24 half yearly instalments.

Hurriyat Office in Delhi

813. SHRI GURUDAS KAMAT : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether Hurriyat has opened its office in Delhi;
- (b) if so, the details thereof;
- (c) whether the Government are aware of the activities being run by its office;
- (d) if so, the details thereof; and
- (e) the action taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (e) According to available information the J & K All Parties Hurriyat Conference has had an office in Delhi since August 1995 in premises hired by Shri Shabir Shah. It recently held a function at Pragati Madian, New delhi, to formally inaugurate its Delhi office in the name of "Kashmir Awareness Bureau", which is meant ostensibly to spread awareness about the aspirations and sentiments of the residents of Kashmir, and explain why it is opposed to elections in the State. Apart from members and representatives of the Hurriyat conference other persons including S/Shri Inderjit Gupta, I.K. Gujral, Ved Bhasin, and Balraj Puri are also reported to have attended and addressed the function.

The Government is keeping a watch on the activities of the organisation, and action as may be deemed necessary and appropriate will be taken.

World Telecom Organisation, 1995

814. SHRI ANNA JOSHI : Will the Minister of COMMUNICATIONS be pleased to state :

- (a) whether he has recently visited Geneva to attend the meeting of the "World Telecommunication Organisation" Telecom'95;
- (b) whether he offered further liberalisation, to attract more private foreign investment in the secotr

(c) if so, the details thereof; and

(d) the advantages to the country as a result of this participation ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, Minister of Communications has visited Geneva for attending Telecom' 95.

(b) No, Sir.

(c) and (d) Does not arise in view of (b) above.

Additional Funds for Completion of Projects

815. SHRI BOLLA BULLI RAMAIAH : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) whether the Union Government propose to make a provision for additional funds during 1996-97 to ensure the timely completion of 261 projects which are likely to be commissioned during the Eighth Five Year Plan;

(b) if so, the details thereof sector-wise; and

(c) the latest estimated cost of these projects ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) The allocation of additional fund for the projects for the year 1996-97 will be finalised by the Planning Commission after the completion of the discussion with the Central Ministries/Departments. The number of proejects likely to be commissioned during the Eighth Plan period has been 254 as assessed on 1.7.1995.

(b) Do not arise

(c) The latest estimated cost of 254 proects is Rs. 78,879.22 crores.

Bombay Bomb Blast

816. DR. SHRIMATI K.S. SOUNDARAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons involved in Bombay Bomb Blast case arrested so far and likely to be arrested; and

(b) the present status of investigations in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) A total of 198 persons have been identified for their involvement in the crime. Charges have since been framed against 135 accused persons, while 26 accused persons have been discharged by the Court. 2 have turned approvers and 1 later died in judicial custody, 34 accused persons are absconding.

(b) the trial of the case is in progress.

[Translation]

Review of Poverty Eradication Programmes

817. SHRI DATTA MEGHE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

- (a) whether the Government have undertaken a review of the poverty eradication programme in Maharashtra;
- (b) if so, the outcome thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which these programmes are likely to be reviewed ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) Yes, Sir.

(b) There are three major Centrally Sponsored Programme for Poverty Alleviation viz. Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY) and Employment Assurance Scheme (EAS). These programmes are reviewed regularly by the Central Level Coordination Committee, the State Level Coordination Committee and at the district level by the Governing Body of the District Rural Development Agencies. In addition physical progress is monitored by the Ministry of Programme Implementation.

The Ministry of Rural Areas & Employment has introduced a scheme of Area officers under which a team of officer visit States and give first hand account of existing problems and progress with reference to these three and other schemes of the Ministry of Rural Areas & employment. The scheme is in operation since 1993.

In addition, the Ministry of Rural Areas & Employment undertakes periodic concurrent evaluation of their major programmes.

Several initiatives have been taken in both streamlining and enhancing the scope of differnt poverty alleviation programmes.

On the basis of the findings of evaluation studies as well as constant feedback received from the field. Certain modifications have been made in the IRDP. Among the important steps taken in the recent past to make the programme more effective in achieving the objective of poverty alleviation are : (i) raising the level of investment per family. (ii) extension of family credit plan to 213 districts

in the country during the current year and (iii) revision of infrastructural norms for improving the productivity of the IRDP projects. These measures are to be implemented throughout the country including the State of Maharashtra.

Under the JRY funds flow to every district/village in the country. However, it was recognised that the resources were thinly spread across the country. Hence, it was decided to intensify the JRY in selected backward districts where there was a concentration of the unemployment and under-employed. Accordingly, the intensified JRY was lauched in 120 selected backward districts with substantial increase in the flow of funds to these districts. In addition, from 2.10.1993, the EAS was launched in 1778 RPDS blocks to provide an assured wage employment of 100 days of casual manual work to all able bodied persons who were in need of and willing to work during the lean agricultural season. This was in response to an assessment that on an average only 15-25 days of employment per person per year was being generated under JRY. The EAS is now in operation in 2470 blocks of the country.

While 16 districts of Maharashtra are covered under the JRY, the EAS is being implemented in 171 RPDS blocks in Maharashtra.

(c) and (d) Does not arise.

[English]

Telephone to Panchayats in Rajasthan

818. SHRIMATI VASUNDHARA RAJE : Will the Minister of COMMUNICATIONS be pleased to state :

- (a) the number of telephones installed at the Panchayat Head-quarters in Rajasthan particularly in Jhalwar and Bara districts;
- (b) the names of Panchayat Headquarters, where telephones are yet to be installed and by when these are proposed to be installed;
- (c) whether most of the telephones already installed are working satisfactory, if not, the reasons therefor; and
- (d) the action proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Upto 31.10.1995, the status of public telephones in Panchayat Headquarters of Rajasthan including Jhalawar and Bara Districts is as under :-

	Total No. of Panchayat Headquarters	No. of Panchayat Headquarters with public telephones facility
Rajasthan	9178	7681
Jhalawar Distt	251	227
Bara Distt	214	151

(b) The names of Panchayat Headquarters in the above two districts where public telephone facility is yet to be provided are given in the enclosed statement. These shall be provided by March, 1997.

(c) Yes, Sir. Faults do occur on such telephones but these are attended as and when reported.

(d) The following steps are being taken by the Government in this regard :-

- (i) Indigenously developed MARR equipemnt of latest technology is being inducted in the network for provision of public telephone facility.
- (ii) In order to reduce dependence on erratic power supply in rural areas, solar energy is being used.
- (iii) Routine maintenance is being carried out through trained staff.

STATEMENT

Names of Panchayat Headquarters in two districts namely Jhalawar and Bara where public telephone facility is yet to be provided.

Name of District/Name of Panchayat Headquarters
JHALAWAR
1. Bans Kheri
2. Dar Kheri
3. Barkhera Kalan
4. Deori
5. Garwara
6. Khariya
7. Rampla
8. Thobariya Khurd
9. Deogarh
10. Keetiya
11. Khokhariya Khurd
12. Aak Khari
13. Alawa
14. Bhaisani
15. Gagron
16. Guradiya Mana
17. Gurha
18. Nanayan Khera
19. Bosar
20. Govindpura
21. Harnawada Gaja
22. Samariya
23. Sangariya
24. Sar Kheri

Name of District/Name of Panchayat Headquarters

BARA
1. Hingoniya
2. Mahuwa
3. Sorkhand Kalan
4. Ardand
5. Dara
6. Dhoti
7. Jeerod
8. Kanotiya
9. Kawal
10. Kherliganj
11. Khuri
12. Kishanpura
13. Reechhanda
14. Sahrod
15. Batawade
16. Iklera
17. Karnahera
18. Kotri Sunda
19. Miyada
20. Patheda
21. Phoonsra
22. Seemli
23. Thamli
24. Tisaya
25. Ghata Kheri
26. Kadaiyaban
27. Semli
28. Bhaopura
29. Bilendi
30. Jhanjhani
31. Kalpa Jageer
32. KherlaJageer
33. Kunma Kheri
34. Manpura
35. Mokhampura
36. Peethpur
37. Asnawar
38. Badipura
39. Bakanpura
40. Barooni
41. Bilasgarh
42. Brijnagar

Name of District/Name of Panchayat Headquarters

BARA

43. Chhatarganj
44. Chhinod
45. karwari Kalan
46. Khyawada
47. Laxmipura
48. Peepalda Kalan
49. Rampuriya Todiya
50. RaniBarod
51. Sewani
52. Simlod
53. Suwas
54. Agar
55. Balda
56. Baman Gawan
57. Beel Khara Dang
58. Gadrata
59. Krishyara
60. Rajpur
61. Sandokara
62. Sanwara.

[Translation]

Gas Pipeline on Ferozabad-Agra Section

819. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether any Memorandum of Understanding has been signed in Bombay with a private Danish firm for laying the natural gas pipeline on Agra-Ferozabad section this year;

(b) if so, the details thereof; and

(c) the progress made so far in laying the above pipeline alongwith its expected time of completion ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No. Sir.

(b) Does not arise.

(c) The detailed route survey for the pipeline to Agra-Ferozabad has been taken up by the Gas Authority of India Limited. The pipeline upto the city-gate station is planned to be completed by December, 1996.

[English]

Production of Kerosene

820. SHRI SYED SHAHABUDDIN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the Kerosene oil stock as on April 1, 1995 and September 30, 1995;

(b) the kerosene oil produced in the country during 1994-95 and during April-September, 1995;

(c) the total quantity imported during the above period;

(d) the break-up of allocation for 1994-95 and 1995-96, State-wise with actual disbursement in 1994-95 and during April-September, 1995; and

(e) the total per capita allocation, State-wise during these two periods ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The kerosene stocks in the Country as on April 1, 1995 and September 30, 1995 were 245.2 TMT and 263.2 TMT respectively.

(b) and (c) The quantities of kerosene produced and imported in the Country during 1994-95 and during April-September, 1995, are given below :-

('000' Tonnes)

Period	Production	Import
1994-95	5261	3889*
1995-96 (April-Sept' 95)	2650	2048*

(* - excludes the quantity imported by Parallel Marketeers).

(d) The SKO allocations and actual disbursements during the period 1994-95 and 1995-96 (April-September), State-wise, are given in the enclosed statement.

(e) The per capita SKO allocation to the States/UTs is varying from about 7Kgs annually to 32 kgs. annually, for historical reasons.

STATEMENT

(IN MT)

States/UTs	Total 1994-95	
	State Allocation	Sale
Haryana	153992	154277
Himachal Pradesh	40374	39730
Jammu & Kashmir	77815	76499
Punjab	325679	324010

States/UTs	(in MT)	
	Total 1994-95 State Allocation	Sale
Rajasthan	305612	303711
Uttar Pradesh	1015016	1015513
Chadigarh	20928	18721
Delhi	238540	239654
Assam	251586	253877
Bihar	558436	557668
Manipur	22262	21581
Meghalaya	15703	15908
Nagaland	10324	10532
Orissa	194954	196393
Sikkim	7556	7512
Tripura	22188	22221
West Bengal	748188	746984
Arunachal Pradesh	9566	9587
Mizoram	6422	6332
Andaman & Nicobar	4348	4358
Gujarat	805680	807911
Maharashtra	1507874	1510636
Goa	29132	29184
Diu	1468	1343
Daman	1476	1482
Dadar N. Haveli	3108	3125
Madhya Pradesh	444420	446257
Andhra Pradesh	602688	601596
Karnataka	455696	458244
Kerala	272537	274107
Tamil Nadu	668258	665633
Pondicherry	14860	14434
Lakshadweep	876	297

STATEMENT II

*S.K.O. Allocation Including AD-Hoc Vs. Disbursement
During 1995-96 (April-September 1995).*

States/UTs	(IN MT)	
	Total 1995-96 State Allocation	Sale
Haryana	80234	79289
Himachal Pradesh	21114	21073

States/UTs	(in MT)	
	Total 1995-96 State Allocation	Sale
Jammu & Kashmir	34212	38093
Punjab	164466	165735
Rajasthan	155505	151698
Uttar Pradesh	537894	526590
Chandigarh	10566	9265
Delhi	120462	119665
Assam	128116	128082
Bihar	303462	301499
Manipur	10994	11275
Meghalaya	8046	7973
Nagaland	5322	5826
Orissa	105726	104150
Sikkim	3816	3797
Tripura	11556	11531
West Bengal	378413	377955
Arunachal Pradesh	4788	4803
Mizoram	3180	3165
Andaman & Nicobar	2316	2268
Gujarat	403140	402940
Maharashtra	763824	756364
Goa	13704	13801
Diu	744	539
Daman	744	737
Dadar N. Haveli	1572	1551
Madhya Pradesh	240610	235439
Andhra Pradesh	307716	301502
Karnataka	232620	232628
Kerala	138846	139623
Tamil Nadu	337638	336908
Pondicherry	7506	7157
Lakshadweep	444	39

Credit Card Facilities at Petrol Retail Outlets

821. SHRI R. SURENDER REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the credit card facility is likely to be introduced by the public sector oil companies at their petrol retail outlets in the metropolitan cities;

(b) if so, the details thereof;

(c) whether such facilities are proposed to be extended in other big cities also; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d) The public sector oil companies have introduced the credit card facilities in selected retail outlets in the metropolitan cities and other selected cities. The oil companies have tie-ups with Citibank, Bank of Baroda and other banks for this purpose.

Electronic Telephone Exchanges

822. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the details of electronic telephone exchanges set up till date, State-wise;

(b) the details of exchanges with STD facility;

(c) whether there is any proposal to set up new electronic exchanges with STD facility; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d). The information is being collected and will be placed on the Table of the House, as soon as available.

Reservation to Disabled Persons

823. KUMARI SUSHILA TIRIYA : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to grant reservation to disabled persons in Group 'A' & 'B' posts in Government offices; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) and (b) The proposal for providing reservation in Group 'A' and 'B' posts for disabled persons in Government is under consideration of the Government.

Coal Shortage

824. SHRI M.V.S. MURTHY :

SHRI NITISH KUMAR :

DR. MAHADEEPAK SINGH SHAKYA :

Will the Minister of COAL be pleased to state :

(a) whether the power houses were facing serious coal shortage during October, 1995 throughout the country;

(b) if so, whether the situation in Northern States was precarious with power houses having coal stocks for less than 24 hours;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) Some power houses in the country, including those in the Northern Region, were having coal stocks for less than 24 hours on some occasions during the month of October, 1995.

(c) The overall coal supplies to the power stations in Northern Region have been more than the target set up for the coal companies for the month of October, 95. These despatches from Coal India Limited sources in the month of October, 1995 to the power houses in Northern Region were 4.45 million tonnes as against a linkage of 4.33 million tonnes for this month. The shortages of coal at some of the power houses can be due to;

(i) Excess consumption of coal as compared to the quantities which the coal companies are required to supply to these power houses.

(ii) Unloading constraints at the power house and.

(iii) Coal supplies being restricted due to non payment of coal sale dues by the power houses.

(iv) Movement constraints of the Railways.

(d) Supply of coal to the power sector is given the highest priority and the same is monitored regularly by an inter-ministerial committee. Appropriate corrective action is taken to step up coal supplies wherever necessary.

[Translation]

Gas Distribution System

825. SHRI N.J. RATHVA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is any proposal before the Government for setting up of gas distribution system to meet the requirement of small scale industries located in the country particularly in tribal areas of Gujarat;

(b) if so, the time by which the above system is likely to become operative and the names of the states selected for this purpose; and

(c) if not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) The Gas Authority of India Limited is taking steps to set up a gas distribution system to meet the requirement of industrial units in the Taj trapezium area. Gas supplies are likely to commence in December, 1996.

Repatriation of Foreign Nationals

826. SHRIMATI SHEELA GAUTAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have prepared any comprehensive policy and guidelines for repatriation of foreign nationals; and

(b) if so, whether the Union Government have prepared any comprehensive policy and guidelines for repatriation of foreign nationals; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c) The foreigners issue is agitating the attention of the local inhabitants in some of the States of the North East. The legal criteria for identification/detection of foreigners in the North Eastern States, as in the rest of the country, are quite clear. The definition of a foreigner, entry of foreigners into India and their departure therefrom is governed by the provisions of the Foreigners Act, 1946 and the Foreigners (Tribunals) Order, 1964 which are universally applicable in all the States including the North East. However, a special procedure for detection/expulsion of illegal migrants entering Assam on or after 25.3.1971 has been provided under the Illegal Migrants (Determination by Tribunals) Act, 1983, which came into force in that state on October 15, 1983. Since a foreigner is one who is not a citizen, the provisions of the Citizenship Act, 1955 also apply. In Section 6 A of this Act, special provisions as to the citizenship of persons covered by the Assam Accord have been made for the State of Assam. The Central Government had also issued clear instructions in September, 1972 with regard to illegal migrants from Bangladesh that only those refugees who were forced to leave Bangladesh and take refuge in India after 25.3.1971 would be returned to Bangladesh for re-settlement.

Strength of Rapid Action Force

827. SHRI RAM VILAS PASWAN :

SHRIMATI CHANDRA PRABHA URS :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the present total strength of Rapid Action Force (RAF);

(b) whether this strength is sufficient to tackle the situation;

(c) if not, whether Government propose to increase the strength of RAF; and

(d) if so, when and the extent thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) : (a) The sanctioned strength of Rapid Action Force is 13,180.

(b) to (d) The areas of responsibility of the existing RAF Bns. cover the entire country, except the North Eastern States and Jammu and Kashmir. Therefore, there is a need to raise 2 more RAF Bns. in future.

[English]

Beggars Escaped from Beggars Remand Home

828. SHRI GURUDAS KAMAT :

KUMARI SUSHILA TIRIYA :

Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that a number of beggars have escaped from Beggars Remand Home in Delhi recently;

(b) if so, the reasons therefor;

(c) whether it is a fact that the Remand Home has degenerated into a den of racketeers;

(d) if so, the action to be taken to check this menace;

(e) whether the condition of the beggars in Beggars Remand Home is pathetic and they are treated as slaves; and

(f) if so, the action taken against the concerned authorities ?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) Yes, Sir.

(b) According to Government of NCT of Delhi on 1.10.1995, Shri Bappi Shankar alias Shri Bappi Sarkar, inmate of Reception-cum-Classification centre expired suddenly. The death news of the deceased inmate spread among the inmates and triggered off a law and order situation and escape of 10 inmates from Reception-cum-Classification Centre.

(c) No, Sir.

(d) Does not arise.

(e) No, Sir. According to the Government of N.C.T. of Delhi, rounded up beggar inmates are kept in Reception-cum-Classification Centre and are provided with care, protection, boarding and lodging, medical treatment etc. as per rules.

(f) Does not arise.

Production and Supply of Coal

829. SHRI BOLLA BULLI RAMAIAH : Will the Minister of COAL be pleased to state :

(a) whether the Government have taken a number of measures to curb misuse and black marketing of coal in the country;

(b) if so, the details thereof;

(c) the steps taken to improve the coal production in the country; and

(d) the steps taken to streamline distribution of coal to States to their satisfaction ?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (d) In order to curb the black Marketing of coal, Colliery Control Order has been amended to prevent diversion of coal supplied to actual consumers. Coal is supplied by Coal Companies only to actual consumers. It is for the State Governments to take action against misuse and black marketing of coal under the provisions of Essential Commodities Act.

Except in the case of soft coke used for domestic purposes, no coal is allotted to States. Coals are being supplied directly to actual consumers. Government/Coal Companies allocate coal to actual consumers based on the linkages/sponsorships issued by the concerned sponsoring authorities for the purpose.

Steps taken by Coal Companies to improve production include opening of new mines and increasing efficiency and productivity in existing mines by modernisation, application of new technologies and ensuring timely availability of inputs and infrastructural facilities. In addition, private sector is being allowed coal mining for specified captive uses.

Coal Mines

830. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of COAL be pleased to state :

(a) whether the Union Government have conducted any survey to identify new coal mines in the country particularly in tribal and backward areas of Gujarat and other States till September 30, 1995; and

(b) if so, the details and the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) Geological Survey of India (GSI) has been conducting regional exploration for coal in the country including tribal backward areas. GSI has not reported occurrence of coal in Gujarat. However, regional exploration by GSI has established 28.48 million tonnes of lignite reserves in Kutch district of Gujarat. Present regional exploration by GSI in Rajpardi-Vastan area of Bharuch and Surat districts of Gujarat has established about 40 million tonnes of lignite reserves. In respect of regional exploration for coal deposits as on 1.1.95, GSI has established about 200 billion tonnes of coal reserves in seams 0.9 metre and above in thickness and down to depth of 1200 metres in different parts of the country.

[Translation]

Delhi Police

831. SHRI RAM TAHAL CHOUDHARY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether 147 Sub-Inspectors of Delhi Police undergoing commando training have been found missing; and

(b) if so, the action taken by the Government against these persons ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) No, Sir. However, a surprise checking of the barracks on the night of July 1, 1995 during a pre-commando training course from May 15 to July 7, 1995 showed all 132 Sub-Inspectors to be absent.

(b) Suitable disciplinary action has been taken against those absent without reasonable cause.

[English]

Malpractices in MTNL

832. SHRI R. SURENDER REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned MTNL workers motto : No work, more pay, appearing in 'The Hindustan Times' Delhi dated November 16, 1995;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c) Since the formation of the MTNL on 1.4.1986, the telecommunication network in Delhi has expanded from 3.3 lakh lines to more than 1.1 million as on 31.3.95 i.e. by 242%. However, the number of employees has remained almost same. To cope with the extra work load relating to expansion, operations and maintenance, the staff had to perform work beyond the normal duty hours. This had to be compensated by grant of OTA & honorarium as per rules. The cost of salary & wages which includes interalia, honorarium & OTA has decreased from 25.15% in 1986-87 to 14.37% in 1994-95 of the total expenditure of the MTNL.

11.32 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 1, 1995/Agrahayana 10, 1917 (Saka)

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